31st Year

Pursuit of Excellence

JOTI JOURNAL

(BI-MONTHLY)

DECEMBER 2025

MADHYA PRADESH STATE JUDICIAL ACADEMY
JABALPUR

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

GOVERNING COUNCIL

Hon'ble Shri Justice Sanjeev Sachdeva	*Chief Justice & Patron*
Hon'ble Shri Justice Vivek Agarwal	*Chairman*
Hon'ble Shri Justice Vijay Kumar Shukla	*Member*
Hon'ble Shri Justice G.S. Ahluwalia	*Member*
Hon'ble Shri Justice Pranay Verma	*Member*
Hon'ble Shri Justice Maninder Singh Bhatti	*Member*
Director, M.P. State Judicial Academy	*Member Secretary*

•

FOUNDER OF THE INSTITUTE AND JOTI JOURNAL

Late Hon'ble Shri Justice U.L. Bhat
Former Chief Justice, High Court of M.P.

•

EDITOR

Umesh Pandav
Director

•

ASSOCIATE EDITORS

Sachin Sharma, Additional Director, *Manish Sharma*, Faculty Jr.-I,
Dr. Dharmendra Kumar Tada, Faculty Sr., *Smt. Namita Dwivedi*, Assistant Director
and *Saurabh Kumar Singh*, OSD

EDITORIAL

Esteemed Readers,

As we come to the end of the year, it is a good time to reflect on the work carried out by the Academy and the progress made in strengthening legal education and professional standards. The year has been marked by meaningful programmes, learning opportunities and constructive interaction among members of the Bar and the Bench.

One of the major events of the year was the Conference on *"Advocacy and Professional Competence: Pursuit of Excellence for Advocates"* held on 15th November, 2026 at IIITDM, Jabalpur. The Conference was honoured by the presence of Hon'ble Mr. Justice Jitendra Kumar Maheshwari, Judge, Supreme Court of India, Hon'ble Mr. Justice Satish Chandra Sharma, Hon'ble Mr. Justice Alok Aradhe, and Hon'ble Mr. Justice Rajendra Menon in the august presence of our Hon'ble Chief Justice Sanjeev Sachdeva. Their guidance and experience added great value to the discussions.

Eminent Hon'ble Judges and former Judges of the Delhi High Court participated as resource persons and shared practical insights on advocacy skills, professional conduct, courtroom ethics and emerging legal trends. The main aim of this Conference was to improve legal knowledge, strengthen professional skills and help advocates stay updated with changing legal developments.

In addition to that the Academy also conducted Special Workshops for Advocates (0-5 years practice) practicing at High court of Madhya Bench Indore and Gwalior on 29.11.2025 and 06.12.2025 at Indore and Gwalior, respectively

A strong justice system depends on healthy cooperation between the Bar and the Bench. Continuous learning, mutual respect and shared responsibility are essential for improving the quality of justice delivery. Such efforts help to ensure that justice is fair, timely, and effective for every citizen.

Members of the Bar also carry a significant responsibility in shaping the legal profession. Our behaviour, ethics and professional conduct influence clients, colleagues, judges and young lawyers. Therefore, it is important that the Bar makes continuous efforts to maintain dignity, professionalism and positive values in all professional interactions.

During the year, the Academy organised several focused training programmes on important legal subjects. An Interactive Session on *Key Issues relating to Dishonour of Cheque under the Negotiable Instruments Act, 1881* and a Specialized Educational Programme on *Land Acquisition Laws* were organised on 1st November, 2025 and 22nd November, 2025, respectively through online mode allowing wider participation. A Conference on *Family Laws and Gender Justice* was also held at MPSJA, Jabalpur on 8th and

9th November, 2025. This programme focused on social concerns, judicial sensitivity, and the role of courts in protecting the rights of vulnerable groups. An interactive session on the *Trial of Offences under the Narcotic Drugs and Psychotropic Substances Act, 1985* was held on 20th December, 2025. This programme helped participants understand procedural requirements and practical challenges in handling such cases. On the same day, a Conference on *Issues and Challenges relating to cases under the Electricity Act* was conducted, which addressed legal and technical aspects of electricity-related disputes.

In addition to that, the Academy also conducted Specialised Educational Programmes; one at State Medico-Legal Institute, Bhopal and two at Regional Forensic Science Laboratory, Bhopal for the newly appointed and promoted officers of HJS cadre in the month of November, 2025.

Apart that, Under ECT Special Drive programmes through State Judicial Academy, the Academy conducted two programmes for Technical Staff of District Court include OIC & Junior OIC of Computer Sections of of the district (ECT_11_2025) at Zonal headquarters; Jabalpur and Gwalior on 01.11.2025 and 21.12.2025, respectively.

In this issue, we are publishing detailed articles on partition and accused statement in hindi. They are issues which affect the day to day functioning of the courts. I hope they help in enhancing the knowledge of our readers on these vital subjects. Also, under the "Our Legends" we are pleased to present the life journey of Justice M.C. Chagla. His work and contributions to the judiciary continue to inspire generations of legal professionals. Learning from such exemplary personalities helps strengthen values of integrity, dedication and public service.

This edition also includes a brief Annual Report of the Academy, which provides an overview of major activities and achievements of the year. Further, in Part IV of this publication, a QR scan code has been provided to give easy access to the newly published rules. This reflects the Academy's effort to use technology for better access to legal information.

As we move into the coming year, the Academy remains committed to promoting quality legal education, professional excellence and continuous learning. We will continue to work towards building a stronger and more efficient justice delivery system.

We conclude by inviting members of the Bar, Bench, academicians and legal professionals to contribute articles and research-based writings for future issues of this publication. Your contributions will help enrich this platform and support the growth of legal knowledge.

Best wishes!

Umesh Pandav
Director

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABLAPUR

Glimpses of Conference on Advocacy and Professional Competence: Pursuit of Excellence for Advocates (18th November, 2025)

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABLAPUR

Conference on – Family Laws and Gender Justice
(08.11.2025 & 09.11.2025)

Refresher Programme on – Cyber Laws & Appreciation
& Handling of Digital Evidence (ECT_14_2024)
(22.11.2025)

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABLAPUR

Refresher Programme on – Cyber Laws & Appreciation
& Handling of Digital Evidence (ECT_14_2025)
(06.12.2025)

Interactive Session on – Trial of offences arising under
Narcotic Drugs & Psychotropic Substances Act, 1985
(20.12.2025)

HON'BLE SHRI JUSTICE SANDEEP NATVARLAL BHATT ASSUMES CHARGE AS JUDGE OF HIGH COURT OF MADHYA PRADESH

Hon'ble Shri Justice Sandeep Natvarlal Bhatt, on His Lordship's transfer from High Court of Gujarat, was administered oath of office on 4th November, 2025 by Hon'ble the Chief Justice Shri Sanjeev Sachdeva.

Hon'ble Shri Justice Sandeep Natvarlal Bhatt was born on 16th September, 1967 at Rajkot in the family of lawyers. After obtaining the degrees of B.Sc. from Kotak Science College, Rajkot in the year 1988 and LL.B. in the year 1992, His Lordship was enrolled as an Advocate with the Bar Council of Gujarat on 23rd January, 1993.

His Lordship started practice as a lawyer initially at Rajkot, in the office of his father Late Shri Natvarlal S. Bhatt, who had served Bar Council of Gujarat as a Member for four terms. His Lordship was the Vice-Chairman of Bar Council of India by giving his excellent contribution in the various activities of Bar Council of India and also for betterment of the legal fraternity. Thereafter, His Lordship shifted to Ahmedabad in January, 1994 and started practising with Late Shri Girishbhai D. Bhatt, who has also served with Bar Council of Gujarat. His Lordship practised in the High Court of Gujarat and before various Tribunals. His Lordship was appointed as Judge of the High Court of Gujarat on 18th October, 2021. After approximately a period of four years, His Lordship was transferred to the High Court of Madhya Pradesh and took oath as Judge of High Court of Madhya Pradesh on 4th November, 2025.

We on behalf of JOTI Journal wish His Lordship a very happy and successful tenure.

•

HON'BLE SHRI JUSTICE ACHAL KUMAR PALIWAL DEMITS OFFICE

Hon'ble Shri Justice Achal Kumar Paliwal demitted office on His Lordship's attaining superannuation.

Hon'ble Shri Justice Achal Kumar Paliwal was born on 26th December, 1963 at Etah (U.P.). His Lordship, after obtaining degrees of B.A., LL.B., joined the Madhya Pradesh Judicial Services on 14th July, 1990. His Lordship was promoted as an officiating District Judge in the Higher Judicial Services w.e.f. 18th June, 2007. His Lordship was granted Selection Grade Scale w.e.f. 18th June, 2012 and Super Time Scale w.e.f. 1st April, 2018.

As Judge of District Judiciary, His Lordship worked in different capacities. His Lordship was Principal District & Sessions Judge, Vidisha from 11th January, 2021. Prior to elevation, His Lordship was elevated as Judge of the High Court of Madhya Pradesh on 1st May, 2023. During His Lordship's tenure in the High Court of Madhya Pradesh, rendered invaluable services as Judge and Member of various Administrative Committees of the High Court.

We on behalf of JOTI Journal wish His Lordship a very happy, healthy and prosperous life.

•

PART – I

OUR LEGENDS

Mr. Justice M. C. Chagla

A Life of Principle, Courage and Constitutional Faith

Mohamedali Currim Chagla, Justice was one of the finest examples of what a principled public servant could be in modern India. Lawyer, judge, diplomat, educationist and statesman, Justice chagla lived his life guided not by convenience or political fashion, but by conscience, reason, and an unshakable belief in secular democracy. His life story is not merely a record of high offices held; it is a study in integrity, courage and moral clarity during some of India's most turbulent decades.

Early Influences and Nationalist Spirit

Born in Bombay in 1900, Justice Chagla grew up in a cosmopolitan environment that shaped his broad outlook. As a young boy, he was deeply influenced by the nationalist movement. When Bal Gangadhar Tilak was sentenced to imprisonment in 1908, young Justice Chagla joined public protests and even defied his guardians by wearing Indian clothes instead of European attire. This early act symbolised what would later become a lifelong pattern – standing by conviction even when it came at a personal cost.

While studying at Oxford, Justice Chagla emerged as a confident and articulate voice among Indian students. He was deeply influenced by liberal thought, constitutionalism and the idea that nationalism must be ethical rather than emotional. These ideas remained with him throughout his life.

A Nationalist, Not a Communalist

Justice Chagla's relationship with Mohammed Ali Jinnah reflects his deep ideological clarity. Though initially close to Jinnah, he broke away when the latter began advocating the Two-Nation Theory. For Justice Chagla, the idea that religion should define nationality was unacceptable. He believed that India was, by geography and history, "meant to be one country," and famously said:

"The Gods in their wisdom wanted India to remain one and undivided."

He rejected the notion that Muslims required political separatism. Instead, he believed that full citizenship within a secular framework was both possible and essential. His conviction was clear when he wrote:

> "It is not my idea of secularism that a man should be appointed merely because he belongs to a minority. True secularism means judging a man only by merit."

A Judge with Courage

As Chief Justice of the Bombay High Court, Justice Chagla earned a reputation for independence and fearlessness. He resisted pressure from political leaders, including powerful Chief Ministers, when judicial independence was at stake. He believed that a judge must not only be impartial but must also be seen to be so.

One revealing episode occurred when he opposed communal considerations in judicial appointments. When questioned by the Chief Minister for not appointing a Muslim Judge, Justice Chagla responded that merit – not religion – must guide such decisions. "If all the deserving candidates were Muslims, I would appoint all of them," he said, "but I will not appoint anyone merely because he belongs to a community."

One of the most telling anecdotes from Justice Chagla's life occurred during his tenure as Chief Justice when he openly criticised government policy on prohibition at a public gathering. This angered the political leadership, who felt a judge should remain silent. When confronted, Justice Chagla responded calmly that silence in the face of injustice was not neutrality but abdication of duty. His loyalty, he insisted, was not to the government of the day but to the Constitution and the people.

This episode captures his character – unafraid, principled and deeply conscious of the moral responsibility that came with authority.

International Statesman and Defender of Secular India

Justice Chagla's stature extended beyond India. As India's representative at the United Nations during the 1965 conflict, he articulated India's position with rare clarity. He told the world:

> "This is not a conflict over territory. It is a conflict between a secular state and a religious state."

He argued that India's struggle was not against a people, but against an ideology that sought to define nationhood through religion. His speeches at the UN played a crucial role in countering propaganda and affirming India's commitment to pluralism.

Education and the Idea of India

As Education Minister, Justice Chagla again demonstrated his independence. He strongly opposed the hurried imposition of regional languages in higher education, warning that it would fragment national unity and harm academic standards. His belief was simple: education must unite, not divide.

He resigned from the Cabinet when he felt his views were being ignored, stating with characteristic clarity that policies affecting generations could not be driven by political expediency. "In education," he warned, "a mistake cannot be corrected easily. A generation may be lost."

Major Achievements at a Glance

- Chief Justice of the Bombay High Court (1947–1958)
- Judge at the International Court of Justice, The Hague
- Ambassador to the United States, Mexico and Cuba
- High Commissioner to the United Kingdom
- Minister for Education and later External Affairs
- Key Indian representative at the United Nations during critical international crises
- Advocate of secularism, constitutionalism and judicial independence

Legacy and Relevance

M.C. Justice Chagla's life stands as a reminder that true nationalism does not shout; it reasons. It does not exclude; it includes. He belonged to a generation that believed India's greatness lay in its pluralism, its institutions and its moral courage.

In an age when public life often rewards conformity over conscience, Justice Chagla's life offers a powerful lesson: that it is possible to serve the nation without surrendering one's principles. His legacy endures not merely in the offices he held, but in the ideals he refused to abandon.

•

अभियुक्त परीक्षणः ऋजु एवं न्यायपूर्ण प्रक्रिया की आवश्यकता

डॉ. धर्मेन्द्र टाडा
संकाय सदस्य (वरिष्ठ)
म.प्र. राज्य न्यायिक अकादमी, जबलपुर

आपराधिक न्याय प्रणाली में प्राकृतिक न्याय के सिद्धांत के तहत अभियुक्त परीक्षण जॉच और विचारण के दौरान एक महत्वपूर्ण चरण है जिसका अनअनुपालन ऋजु एवं न्यायपूर्ण प्रक्रिया के मूलभूत अधिकार को प्रभावित करता है। म.प्र. राज्य न्यायिक अकादमी द्वारा प्रकाशित जोति जर्नल के वर्ष 1998 के जून अंक में तत्कालीन निदेशक श्रीमान पुरूषोत्तम विष्णु नामजोशी महोदय द्वारा ''आरोपी परीक्षणः उद्देश्य एवं प्रश्नों की रचना'', वर्ष 2002 के जून अंक में तत्कालीन निदेशक श्रीमान ए.के. सक्सेना महोदय द्वारा ''दण्ड प्रक्रिया संहिता की धारा 313 के तहत आरोपी से पूछताछ – वस्तु एवं प्रक्रिया'' एवं जून–2023 के अंक में, इस विषय पर आलेख प्रकाशित किये गये, जो आज भी सुसंगत है। विषय की महत्वता, माननीय उच्चतम न्यायालय तथा उच्च न्यायालय के नवीनतम न्यायनिर्णय एवं न्यायदृष्टांत ***राजकुमार उर्फ सुमन वि. राज्य, 2023 एस.सी.सी. ऑनलाईन एस.सी. 609*** में प्रतिपादित दिशा–निर्देश के आलोक में इस आलेख की रचना करना आवश्यक हुआ है।

माननीय उच्चतम न्यायालय ने न्यायदृष्टांत ***दशवंत वि. तमिलनाडु राज्य, 2025 एस.सी.सी. ऑनलाईन एस.सी. 2186*** में यह अभिनिर्धारित किया है कि किसी अपराध के अभियुक्त को अपना बचाव करने का जो संवैधानिक अधिकार मिला है, वह सिर्फ दिखावा या काल्पनिक नहीं है। विचारण ऋजु एवं युक्तियुक्त हो इसके लिये अभियुक्त को बचाव का प्रभावी अवसर प्रदान किया जाना अनिवार्य है।

माननीय उच्चतम न्यायालय ने ***जाहिरा हबीबुल्ला एच. शेख वि. गुजरात राज्य, (2004) 4 एस.सी.सी. 158*** के मामले में ऋजु विचारण की अवधारणा पर बहुत बल दिया और कहा कि इसका मतलब सिर्फ यह नहीं है कि अभियुक्त को दोषी ठहराया जाए और सजा दी जाए, तथापि सुनवाई में एक निष्पक्ष और सही प्रक्रिया का पालन किया जाए। न्यायालयों का यह सबसे बड़ा कर्तव्य है कि वे न्याय प्रशासन में जनता का भरोसा बनाए रखें ताकि कानून की गरिमा बनी रहे। पीठासीन न्यायाधीश को सिर्फ दर्शक या रिकॉर्डिंग मशीन नहीं बने रहना चाहिए, बल्कि सुनवाई में सक्रिय रूप से भाग लेना चाहिए, बुद्धिमत्ता दिखानी चाहिए, सक्रिय रुचि लेनी चाहिए और सही नतीजे पर पहुँचने के लिए जरूरी सभी प्रासंगिक सामग्री हासिल करनी चाहिए, सच्चाई का पता लगाना चाहिए।

माननीय उच्चतम न्यायालय द्वारा ***तारा सिंह वि. राज्य, 1951 एस.सी.सी. 903*** के मामले में अभियुक्त परीक्षण के महत्व को रेखांकित करते हुये अभिनिर्धारित किया कि अभियुक्त परीक्षण सही तरीके से किया जाना चाहिए, जैसा कि प्रिवी काउंसिल ने ***द्वारकानाथ वर्मा वि. इम्पेरर 1933 एस. सी.सी. ऑनलाईन पी.सी. 11*** के मामले में बताया था, कि अगर साक्ष्य में कोई बात अभियुक्त के विरूद्ध महत्वपूर्ण मानी जाती है और दोषसिद्धी उसी पर आधारित होने वाली है, तो यह सही और उचित है कि अभियुक्त से उस मामले के बारे में प्रश्न किये जाऐं और अगर वह चाहे तो उसे

स्पष्टीकरण देने का अवसर दिया जाए। यह एक महत्वपूर्ण और फायदेमंद प्रावधान है और मैं इसे नजरअंदाज करने की इजाजत नहीं दे सकता।

माननीय उच्चतम न्यायालय ने ***तारा सिंह (पूर्वोक्त)*** में यह व्यक्त किया कि ''मुझे यह देखकर दुख होता है कि कई मामलों में, विशेष सत्र न्यायालय में, इस पर बहुत कम ध्यान दिया जाता है। लेकिन चाहे मामला सत्र न्यायालय के समक्ष हो या उपार्पण न्यायालय के समक्ष, यह जरूरी है कि धारा 342 (समवर्ती प्रावधानः दण्ड प्रकिया संहिता, 1973 की धारा 313, भारतीय नागरिक सुरक्षा संहिता, 2023 की धारा 351) के प्रावधानों का निष्पक्ष और ईमानदारी से पालन किया जाए।" इसी कम में माननीय उच्चतम न्यायालय द्वारा ***राजकुमार उर्फ सुमन (पूर्वोक्त)*** के मामले में यह अभिनिर्धारित किया कि इस न्यायालय द्वारा 1951 में, ***तारा सिंह (पूर्वोक्त)*** मामले में निर्णय सुनाते समय, दुख जताया था कि कई मामलों में, दं.प्र.सं., 1898 की धारा 342 के महत्वपूर्ण प्रावधान पर बहुत कम ध्यान दिया जाता है। हमें यह देखकर दुख हो रहा है कि 72 साल बाद भी स्थिति वैसी ही बनी हुई है, क्योंकि हम बड़ी संख्या में मामलों में ऐसी कमियाँ देखते हैं। राष्ट्रीय एवं राज्य न्यायिक अकादमियों को इस स्थिति पर ध्यान देना चाहिए।

माननीय उच्चतम न्यायालय के उपरोक्त निर्णयों से स्पष्ट है कि अभियुक्त परीक्षण में न्यायाधीशगण आवश्यक सर्तकता और सावधानीपूर्वक कार्य न करते हुये उसके महत्व को ध्यान में नहीं रख पा रहे हैं, जबकि अभियुक्त परीक्षण के प्रावधानों का अनअनुपालन का लाभ अभियुक्त को प्राप्त होता है तो वह पीड़ित के प्रति न्याय में बाधा है, वहीं अभियुक्त के ऋजु विचारण के अधिकार को भी प्रभावित करता है।

अभियुक्त की परीक्षा का उद्देश्य और आवश्यकता –

माननीय उच्चतम न्यायालय द्वारा न्यायदृष्टांत ***महाराष्ट्र राज्य वि. निसार रमजान सयैद, 2018 (2) ए.एन.जे. (एस.सी.) 247*** में प्रतिपादित किया है कि अभियुक्त परीक्षण दो उद्देश्यों की पूर्ति करता है– प्रथम, अभियुक्त को अपने आचरण को स्पष्ट करने का अवसर प्रदान करना तथा द्वितीय, उसके विरुद्ध अपराध प्रमाणित करने वाली साक्ष्य के रूप में स्थापित तथ्यों का प्रत्याख्यान करना। अभियुक्त परीक्षण के उद्देश्य को रेखांकित करते हुये माननीय उच्चतम न्यायालय द्वारा न्यायदृष्टांत ***अशोक वि. उत्तरप्रदेश राज्य, (2025) 2 एससीसी 381 (तीन न्यायाधीश पीठ)*** में प्रतिपादित किया है कि बचाव साक्ष्य की अवस्था धारा 313 के अंतर्गत अभियुक्त कथन लेख किये जाने के उपरान्त आती है जब तक अभियुक्त के समक्ष सभी तात्विक परिस्थितियां नहीं रख दी जाती हैं तब तक वह यह निर्णय नहीं ले सकता कि वह कोई बचाव साक्ष्य प्रस्तुत करना चाहता है या नहीं।

माननीय उच्चतम न्यायालय द्वारा न्यायदृष्टांत ***सुखजीत सिंह वि. पंजाब राज्य, 2015 (2) काईम्स 265 (एस.सी.)*** में प्रतिपादित किया है कि अभियुक्त परीक्षा का पूर्ण उद्देश्य अभियुक्त को एक ऋजु व उचित अवसर उसके विरूद्ध साक्ष्य में प्रकट हुई परिस्थितियों के बारे में स्पष्टीकरण करने के लिए उपलब्ध कराना है। अभियुक्त का ध्यान आरोप के उन विशिष्ट बिन्दुओं और साक्ष्य के बिन्दुओं की ओर आकर्षित करवाना चाहिए जिनके आधार पर अभियोजन यह दावा करता है कि अभियुक्त के विरूद्ध

एक मामला बनता है। ऐसा ध्यान आकर्षित करवाने से अभियुक्त यदि चाहे तो स्पष्टीकरण देने के लिए सक्षम हो सकता है। अभियुक्त से जिस संबंध में पूछा ही नहीं गया उस बारे में उसके स्पष्टीकरण देने में असफल रहने के आधार पर की गई दोषसिद्धि विधि के अनुसार गलत है।

माननीय उच्चतम न्यायालय द्वारा ***उत्तरप्रदेश राज्य वि. लखमी, (1998) 4 एस.सी.सी. 336; एम. अब्बास वि. स्टेट ऑफ केरल, (2001) 10 एस.सी.सी. 103; सनातन नस्कर वि. स्टेट ऑफ वेस्ट बंगाल, (2010) 8 एस.सी.सी. 249; रीना हजारिका वि. स्टेट ऑफ असम, (2019) 13 एस.सी.सी. 289; परमिंदर कौर वि. स्टेट ऑफ पंजाब, (2020) 8 एस.सी.सी. 811; प्रेमचंद वि. महाराष्ट्र राज्य, (2023) 5 एस.सी.सी. 522; इंद्रकुँवर वि. छत्तीसगढ़ राज्य, 2023 एस.सी. सी. ऑनलाईन एस.सी. 1364; राजकुमार उर्फ सुमन (पूर्वोक्त); एहजाज अहमद शेख वि. उत्तरप्रदेश राज्य, 2025 एस.सी.सी. ऑनलाईन एस.सी. 913; सुरेश साहू एवं अन्य वि. बिहार राज्य, 2025 एस.सी.सी. ऑनलाईन एस.सी. 2637*** एवं ***चंदन पासी एवं अन्य वि. बिहार राज्य, 2025 एस.सी.सी. ऑनलाईन एस.सी. 2599*** के न्यायदृष्टांतों में अभियुक्त परीक्षण के उद्देश्य एवं आवश्यकता को स्पष्ट किया है जिसे संक्षेप में इस प्रकार प्रस्तुत किया जा सकता है–

(1) इसका उद्देश्य अभियुक्त को अपने विरूद्ध साक्ष्य में प्रकट होने वाली किन्हीं परिस्थितियों का स्वयं स्पष्टीकरण कर सकने के लिये सक्षम बनाना है।

(2) यह आपराधिक विचारण में अभियुक्त को निर्दोषिता साबित करने के लिये एक मूल्यवान सुरक्षा कवच उपलब्ध कराता है।

(3) इसका उद्देश्य न्यायालय एवं अभियुक्त के मध्य संवाद स्थापित करना है जो कि अभियुक्त के हित में है और न्यायालय को अंतिम निर्णय पर पंहुचने में सक्षम बनाता है।

(4) इस प्रक्रिया में जो सिद्धांत समाविष्ट है, वह सिर्फ एक प्रक्रियात्मक औपचारिकता नहीं है, बल्कि यह प्राकृतिक न्याय के मुख्य सिद्धांत, *''ऑडी अल्टरम पार्टम''* पर आधारित है।

(5) यह प्रावधान न्यायालय पर यह कर्तव्य अधिरोपित करता है कि वह अभियुक्त से उस मामले के बारे में साधारणतः प्रश्न करे जिससे अभियुक्त उसके विरूद्ध साक्ष्य में प्रकट परिस्थितियों के संबंध में स्पष्टीकरण दे सके।

(6) जब अभियुक्त से प्रश्न किया जाता है, तो अभियुक्त अपने को सम्मिलित होने से पूर्ण रूप से इंकार कर सकता है एवं न्यायालय द्वारा पूछी गई किसी बात से मना कर सकता है या पूरी तरह निरस्त कर सकता है अर्थात अभियुक्त को परीक्षण में किये गये प्रश्नों का उत्तर देने के लिये प्रश्नगत नहीं किया जा सकता है।

(7) अभियुक्त अपने बचाव के लिये उसके द्वारा पेश किये गये तथ्यों को स्वीकार कर सकता है। अभियुक्त के कथन साक्ष्य की श्रेणी में नहीं आते हैं। अतः उसके आधार पर दोषसिद्धि नहीं की जा सकती। अभियुक्त विधिक तौर पर मान्यता प्राप्त बचाव अपनाने के लिए अपने विरूद्ध पेश किए गए दोषी ठहराने वाली परिस्थिति को स्वीकार भी कर सकता है।

अभियुक्त परीक्षणः न्यायालय का कर्तव्य–

माननीय उच्चतम न्यायालय द्वारा अभियुक्त के परीक्षण के संबंध में पूर्वोक्त उल्लेखित न्यायदृष्टांत ***तारा सिंह (पूर्वोक्त)*** एवं ***राजकुमार उर्फ सुमन (पूर्वोक्त)*** में विचारण न्यायालयों के प्रति खेद व्यक्त किया है क्योंकि आपराधिक विचारण में प्रक्रिया का ऋजु एवं न्यायपूर्ण होने के लिये

न्यायालय का यह अनिवार्य कर्तव्य है कि वह त्रुटि रहित प्रक्रिया अपनाकर अभियुक्त परीक्षण के उद्देश्यों के अनुरूप कार्य करे। माननीय उच्चतम न्यायालय द्वारा ***कालीचरण व अन्य वि. उत्तरप्रदेश राज्य, (2023) 2 एस.सी.सी. 583*** के मामले में यह व्यक्त किया कि अभियुक्त परीक्षण मात्र न्यायालय की औपचारिकता नहीं है क्योंकि इस आधार पर अभियुक्त बचाव साक्ष्य या कोई अन्य साक्ष्य प्रस्तुत करना तय करता है।

माननीय उच्चतम न्यायालय द्वारा ***प्रेमचंद वि. महाराष्ट्र राज्य (पूर्वोक्त)*** में व्यक्त किया गया है कि प्रत्येक दाण्डिक न्यायालय का यह गंभीर दायित्व है कि वह साक्ष्य का परिशीलन कर प्रश्नावली निर्मित करे। माननीय उच्चतम न्यायालय द्वारा ***चंदन पासी एवं अन्य (पूर्वोक्त)*** के मामले में व्यक्त किया कि प्रकरण के अभियुक्त परीक्षण एक दुखद स्थिति दिखाते हैं। यह न्यायालय की तरफ से विधि के आधार और सिद्धांतों का पालन करने में घोर विफलता है। तीन अभियुक्तों के कथन एक–दूसरे की कार्बन कॉपी हैं एवं हर आवश्यक परिस्थिति को अभियुक्त के समक्ष नहीं रखा गया।

अभियुक्त परीक्षणः विधि एवं प्रकिया–

भारतीय नागरिक सुरक्षा संहिता 2023 (जिसे आगे **''संहिता''** से संबोधित किया जा रहा है) की धारा 351 न्यायालय को अभियुक्त की परीक्षा करने की शक्ति प्रदान करती है। न्यायालय (क) किसी प्रक्रम में, अभियुक्त को पहले से चेतावनी दिए बिना, उससे ऐसे प्रश्न कर सकता है जो न्यायालय आवश्यक समझे; तथा (ख) अभियोजन के साक्षियों की परीक्षा किए जाने के पश्चात् और अभियुक्त से अपनी प्रतिरक्षा करने की अपेक्षा किए जाने के पूर्व उस मामले के बारे में उससे साधारणतया प्रश्न करेगा। जब न्यायालय खण्ड (क) के तहत अभियुक्त परीक्षण करता है तो भी संपूर्ण अभियोजन साक्ष्य समाप्त होने के उपरांत पुनः संपूर्ण रूप से अभियुक्त परीक्षण करना बाध्यकर है।

मध्यप्रदेश नियम तथा आदेश (आपराधिक) का नियम 165 यह विहित करता है कि यद्यपि जब पूर्ववर्ती स्तर पर अभियुक्त का परीक्षण किया जा चुका है, तब भी अभियोजन मामले के पूर्ण होने के बाद न्यायालय उसका परीक्षण अवश्य करेगा, जैसे अभियोजन साक्षियों का परीक्षण और प्रतिपरीक्षण और उनका आगे प्रतिपरीक्षण यदि कोई हो तो उसके बाद, आरोप लगाए जाने के बाद और अपना बचाव प्रस्तुत करने के लिए उसे कहे जाने के पूर्व, किसी बिन्दु को जो कि पूर्ववर्ती स्तर पर पूछे गए प्रश्न में शामिल नहीं है स्पष्ट करने के लिए उसको अवसर देने के लिए न्यायालय समस्त प्रश्न जिन्हें वह आवश्यक समझे पूछ लेता है, उसके बाद भी अभियुक्त से यह पूछना कि क्या उसे और कुछ कहना है, वांछनीय है।

माननीय उच्चतम न्यायालय द्वारा न्यायदृष्टांत ***सुरेश चन्द्र जाना वि. पश्चिम बंगाल राज्य व अन्य, 2017 (3) काईम्स 137*** में यह अभिनिर्धारित किया गया है कि न्यायालय के लिये यह आवश्यक है कि वह अभियुक्त से साधारणतः अभियोजन साक्ष्य समाप्त हो जाने के पश्चात् उसके विरूद्ध साक्ष्य में प्रकट होने वाली परिस्थितियों को स्पष्ट करने के लिये प्रश्न पूछे। इसके लिये यह आवश्यक नहीं है कि अभियोजन साक्ष्य के प्रत्येक वाक्य को पुनः लेखबद्ध किया जावे और उसे एक बार पुनः पढ़ा जावे। माननीय उच्चतम न्यायालय की तीन न्यायाधीशगण की पीठ द्वारा न्यायदृष्टांत ***किशोर भड़के वि. महाराष्ट्र राज्य, ए.आई.आर 2017 एस.सी. 279*** में यह उपबंधित किया गया है कि दं.प्र.सं. की

धारा 313 के अंतर्गत कथनों को भिन्न–भिन्न दिनांकों पर भाग में दर्ज किया गया है, तो अवैधानिक नहीं है। भिन्न–भिन्न दिनांकों पर पृथक कथन पर्याप्त अनुपालन हैं।

संहिता की धारा 351 उपधारा (2) के अनुसार जब अभियुक्त की परीक्षा की जाती है तब उसे कोई शपथ नहीं दिलाई जाएगी तथा उपधारा (3) यह उपबंधित करती है कि अभियुक्त ऐसे प्रश्नों के उत्तर देने से इंकार करने से या उसके मिथ्या उत्तर देने से दंडनीय नहीं हो जाएगा। मध्यप्रदेश नियम तथा आदेश (आपराधिक) का नियम 161 यह विहित करता है कि किए गए प्रश्न उन बिन्दुओं तक सीमित रहना चाहिए जो कि साक्ष्य में लाए गए हों तथा अभियुक्त से प्रतिपरीक्षण की प्रकृति के नहीं होना चाहिए और न इस धारा द्वारा दी गई शक्ति का प्रयोग अभियोजन पक्ष की साक्ष्य की कमियों को पूरा करने एवं अभियुक्त के जानकारी निकालने के लिए किया जाना चाहिए।

अभियुक्त परीक्षण का प्रयोजन अभियुक्त के विरूद्ध साक्ष्य में प्रकट होने वाली किन्हीं परिस्थितियों को अभियुक्त द्वारा स्पष्ट कर सकने के लिये अवसर प्रदान करना है। अतः इस संबंध में मध्यप्रदेश नियम तथा आदेश (आपराधिक) का नियम 162 यह विहित करता है कि साधारणतः यह वांछनीय है कि प्रत्येक साक्षी के कथन में आए हुए विशेष बिन्दुओं का अभियुक्त को स्मरण कराते हुए उससे प्रश्न उस प्रत्येक बिन्दुओं पर किए जाएँ। अभियुक्त कदाचित् ही लिखित टीप अभियोजन साक्ष्य की लेता है तथा उससे इस बात की आशा किया जाना कि इन सभी बिन्दुओं को वह याद रखेगा अनुचित तथा न्याय के विपरीत होगा। मध्यप्रदेश नियम तथा आदेश (आपराधिक) के नियम 163 के अनुसार सामान्य और अस्पष्ट प्रश्न यथा ''जो साक्षियों ने कहा है, वह तुमने सुना है। तुम्हें क्या कहना है?'' निरुत्साहित किए जाने योग्य है। प्रायः प्रत्येक साक्षी का पृथक रूप से सन्दर्भ देना सर्वोत्तम है क्योंकि अन्य कारणों के साथ ही, प्रत्येक साक्षी का पक्ष विरोधी होना अथवा अन्यथा एक ऐसा विषय है जिस पर कि सामान्यतः अभियुक्त की सुनवाई की जानी चाहिए।

संहिता की धारा 316 उपधारा (1) के अनुसार जब कभी अभियुक्त की परीक्षा किसी मजिस्ट्रेट सत्र न्यायालय द्वारा की जाती है तब उससे पूछे गए प्रत्येक प्रश्न और उसके द्वारा दिए गए प्रत्येक उत्तर सहित ऐसी सब परीक्षा स्वयं पीठासीन न्यायाधीश या मजिस्ट्रेट द्वारा या जहां वह किसी शारीरिक या अन्य असमर्थता के कारण ऐसा करने में असमर्थ है, वहां उसके द्वारा इस निमित्त नियुक्त न्यायालय के किसी अधिकारी द्वारा उसके निदेशन और अधीक्षण में पूरे तौर पर अभिलिखित की जाएगी।

संहिता की धारा 316 उपधारा (2) के अनुसार अभिलेख, यदि साध्य हो तो, उस भाषा में होगा जिसमें अभियुक्त की परीक्षा की जाती है या यदि यह साध्य न हो तो न्यायालय की भाषा में होगा तथा उपधारा (3) के अनुसार अभिलेख अभियुक्त को दिखा दिया जाएगा या उसे पढ़कर सुना दिया जाएगा या यदि वह उस भाषा को नहीं समझता है जिसमें वह लिखा गया है तो उसका भाषान्तर उसे उस भाषा में, जिसे वह समझता है, सुनाया जाएगा और वह अपने उत्तरों का स्पष्टीकरण करने या उनमें कोई बात जोड़ने के लिए स्वतंत्र होगा।

मध्यप्रदेश नियम तथा आदेश (आपराधिक) का नियम 167 यह विहित करता है कि अभियुक्त से पूछे गए प्रश्न और उसके द्वारा दिए गए उत्तर पृथक् रूप से उस भाषा जिसमें कि उसका परीक्षण

किया जा रहा है, को ठीक से पूरा अभिलिखित किया जाना चाहिए। ऐसे मामलों में जिनमें मजिस्ट्रेट द्वारा स्वयं परीक्षण अभिलिखित नहीं किया जाता है उसे इस बात का ज्ञापन न्यायालय की भाषा या अंग्रेजी में, यदि वह अंग्रेजी भाषा से पर्याप्त रूप से परिचित है, स्वयं लिखना आवश्यक है।

अभियुक्त परीक्षण में अभियुक्त के समक्ष उसकी भाषा में अभियोगात्मक सामग्री न रखे जाने का प्रभाव को माननीय उच्चतम न्यायालय की तीन न्यायाधीशगण की पीठ ने न्यायदृष्टांत ***अशोक वि. उत्तरप्रदेश राज्य (पूर्वोक्त)*** में इस प्रकार स्पष्ट किया है कि साक्षीगण अभियुक्त के समक्ष ऐसी भाषा में कथन कर सकते हैं जो अभियुक्त को ज्ञात न हो। यदि साक्ष्य में प्रकट होने वाली तात्विक परिस्थितियों को अभियुक्त के समक्ष नहीं रखा जाता है और उसे उसकी समझ में आने वाली भाषा में नहीं समझाया जाता है, तब इससे अभियुक्त के प्रति पूर्वाग्रह उत्पन्न होगा।

संहिता की धारा 316 उपधारा (4) के अनुसार तब उस पर अभियुक्त और मजिस्ट्रेट या पीठासीन न्यायाधीश हस्ताक्षर करेंगे और मजिस्ट्रेट या पीठासीन न्यायाधीश अपने हस्ताक्षर से प्रमाणित करेगा कि परीक्षा उसकी उपस्थिति में की गई थी और उसने उसे सुना था और अभिलेख में अभियुक्त द्वारा किए गए कथन का पूर्ण और सही वर्णन है। मध्यप्रदेश नियम तथा आदेश (आपराधिक) का नियम 168 यह विहित करता है कि अभियुक्त का परीक्षण उसको दिखाना, पढ़ाना या उसे समझाना चाहिए और सत्य होने की वह जो घोषणा करे तत्पश्चात उसके हस्ताक्षर तथा बाद में मजिस्ट्रेट के हस्ताक्षर किए जाएँगे। तब मजिस्ट्रेट अपने हस्ताक्षर से प्रमाणित करेगा कि उसकी उपस्थिति और श्रवण गोचरता में परीक्षा की गई है और अभियुक्त द्वारा किए गए कथन का पूर्ण और सही विवरण अभिलेख में है। यह औपचारिकताएँ सख्ती से पालनीय हैं।

अभियुक्त परीक्षणः लिखित कथन का उपयोग एवं महत्व–

संहिता की धारा 351 की उपधारा (5) यह उपबंधित करती है कि न्यायालय इस धारा के पर्याप्त अनुपालन के रूप में अभियुक्त द्वारा लिखित कथन फाइल किए जाने की अनुज्ञा दे सकेगा। मध्यप्रदेश नियम तथा आदेश (आपराधिक) का नियम 168 यह विहित करता है कि यदि अभियुक्त या उसका अधिवक्ता कोई लिखित कथन करे तो उसे अभिलेख के साथ नस्ती किया जाना चाहिए, परन्तु लिखित कथन प्रस्तुत करना न्यायालय को संहिता द्वारा अधिरोपित इस कर्तव्य से मुक्त नहीं करता कि वह अभियोजन पक्ष की साक्ष्य समाप्त होने के बाद अभियुक्त का परीक्षण करे।

माननीय उच्चतम न्यायालय द्वारा न्यायदृष्टांत ***प्रेमचंद वि. महाराष्ट्र राज्य (पूर्वोक्त)*** में यह अभिनिर्धारित किया है कि अभियुक्त द्वारा उपधारा (5) के अंतर्गत लिखित कथन प्रस्तुत किया गया एवं न्यायालय द्वारा उसे प्रदर्श अंकित किया गया है तो ऐसे कथन को अभियोजन द्वारा प्रस्तुत की गई साक्ष्य के प्रकाश में विचार में लेना चाहिए एवं इसे अभियुक्त परीक्षण का भाग माना जाएगा।

अभियुक्त परीक्षणः लोक अभियोजक एवं बचाव पक्ष की भूमिका–

संहिता की धारा 351 की उपधारा (5) यह उपबंधित करती है कि न्यायालय ऐसे सुसंगत प्रश्न तैयार करने में, जो अभियुक्त से पूछे जाने हैं, अभियोजक और प्रतिरक्षा काउंसिल की सहायता ले सकेगा। अतः न्यायालय को अभियुक्त परीक्षण हेतु सुसंगत प्रश्नों को तैयार करने में अभियोजन एवं बचाव पक्ष की सहायता लेनी चाहिए जिससे कि अभियुक्त परीक्षण त्रुटि रहित हो।

माननीय उच्चतम न्यायालय द्वारा *राजकुमार उर्फ सुमन (पूर्वोक्त)* में यह अभिनिर्धारित किया गया है कि अनेक आपराधिक विचारणों में बहुत संख्या में साक्षी परीक्षित होते हैं और बहुत ज्यादा साक्ष्य होती है। न्यायालय को अभियुक्त परीक्षण के प्रश्न तैयार करने में अभियोजन एवं बचाव पक्ष के अधिवक्ता की मदद लेने का अधिकार प्राप्त है। अतः विचारण न्यायालय हमेशा अभियुक्त परीक्षण के पूर्व उनकी प्रतिलिपि अभियोजन एवं प्रतिरक्षा काउंसिल को दे सकता है और यह सुनिश्चित करने के लिये उनकी मदद मांग सकता है कि अभियुक्त के विरूद्ध प्रकट होने वाली समस्त आवश्यक परिस्थितियां उसके समक्ष रखी जायें।

माननीय उच्चतम न्यायालय द्वारा *राजकुमार उर्फ सुमन (पूर्वोक्त)* में निर्धारित सिद्धांतों को न्यायदृष्टांत *अशोक वि. उत्तरप्रदेश राज्य (पूर्वोक्त)* में दोहराते हुये यह अभिनिर्धारित किया है कि लोक अभियोजक से यह अपेक्षित है कि वह न्यायालय का ध्यान अभियुक्त के समक्ष सभी दोषपूर्ण सामग्री प्रस्तुत करने की आवश्यकता की ओर आकर्षित करे। उसे अभियुक्त से पूछे जाने वाले प्रश्नों को तैयार करने में न्यायालय की सहायता करनी चाहिए। यह सुनिश्चित करना लोक अभियोजक का कर्तव्य है कि मामले के संचालन में कोई भी कमी न हो, जिससे अभियुक्त के प्रति पूर्वाग्रह पैदा हो।

माननीय उच्चतम न्यायालय द्वारा *राजकुमार उर्फ सुमन (पूर्वोक्त)* में यह भी व्यक्त किया है कि लोक अभियोजक एवं प्रतिरक्षा काउंसिल अपने पक्षकारों के मुखपत्र न होकर न्यायालय के अधिकारी हैं और उन्हें इस रूप में न्यायालय की मदद करनी चाहिए। न्यायिक अधिकारियों को भी उपधारा (5) का लाभ देने के निर्देश दिये गये हैं कि वे अभियुक्त परीक्षण के प्रश्न तैयार करने में अभियोजन एवं बचाव पक्ष के अधिवक्ता की मदद प्राप्त करें एवं उन्हें अभियुक्त परीक्षण के पूर्व उनकी प्रतिलिपि दें। जिससे अभियुक्त कथन में गलतियों या लोप की संभावना कम होगी।

माननीय उच्चतम न्यायालय द्वारा *चंदन पासी एवं अन्य (पूर्वोक्त)* के मामले में व्यक्त किया कि अभियोजक द्वारा अभियुक्त परीक्षण में न्यायालय की मदद करने में अपने कर्तव्य को नजरअंदाज किया है। अभियोजक न्यायालय का एक अधिकारी होता है और न्याय के हित में काम करने की उसकी गंभीर जिम्मेदारी होती है। (देखें: *सोवरन सिंह प्रजापति वि. उत्तर प्रदेश राज्य, 2025 एस.सी. ऑनलाईन एस.सी. 351*)

अभियुक्त परीक्षणः इलेक्ट्रॉनिक पद्धति का उपयोग–

संहिता की धारा 530 यह उपबंधित करती है कि संहिता के अधीन सभी विचारण और कार्यवाहियां इलेक्ट्रॉनिक संसूचना के उपयोग या श्रव्य–दृश्य इलेक्ट्रॉनिक साधनों का उपयोग द्वारा इलेक्ट्रॉनिक पद्धति में की जा सकती है। इस संबंध में माननीय मध्यप्रदेश उच्च न्यायालय द्वारा निर्मित **''म.प्र. जिला न्यायालय वीडियो कान्फ्रेंसिंग एवं ऑडियो–विजुअल इलेक्ट्रॉनिक लिंकेज रूल्स, 2020''** को भी ध्यान में रखा जाना आवश्यक है। संहिता की धारा 316 उपधारा (4) के अनुसार जहां अभियुक्त अभिरक्षा में है तथा इलेक्ट्रॉनिक माध्यम से उसका परीक्षण किया जाता है, तो ऐसे परीक्षण से बहत्तर घंटे के भीतर उसके हस्ताक्षर लिए जाएंगे।

माननीय मध्यप्रदेश उच्च न्यायालय द्वारा ***राजा यादव वि. मध्यप्रदेश राज्य, किमीनल अपील नं. 8493/2024 निर्णय दिनांक 12.11.2025 (डी.बी.)*** में यह अभिनिर्धारित किया गया कि इलेक्ट्रॉनिक पद्धति से अभियुक्त परीक्षण करने के लिये प्रथम इस बात का उल्लेख किया जाना चाहिए कि कथन वीडियो कान्फ्रेंसिंग के माध्यम से लेखबद्ध किये जा रहे हैं एवं द्वितीय यह अभिलिखित किया जाना आवश्यक है कि म.प्र. जिला न्यायालय वीडियो कान्फ्रेंसिंग एवं ऑडियो–विजुअल इलेक्ट्रॉनिक लिंकेज रूल्स, 2020 के नियम 8 उपनियम (3) के पालन में अभिरक्षा में निरूद्ध अभियुक्त को वीडियो कान्फ्रेंसिंग के पूर्व एवं पश्चात अपने अधिवक्ता से परामर्श करने के लिये पर्याप्त अवसर उपलब्ध कराया गया था। न्यायालय द्वारा अभियुक्त परीक्षण के नियमों का पालन न किया जाना अभियुक्त को पूर्वाग्रह कारित करता है।

अभियुक्त परीक्षण में त्रुटि का प्रभाव–

माननीय उच्चतम न्यायालय द्वारा न्यायदृष्टांत ***तारा सिंह (पूर्वोक्त), शिवाजी साहबराव बोबड़े वि. महाराष्ट्र राज्य, (1973) 2 एस.सी.सी. 793; एस. हरनाम सिंह वि. द स्टेट, (1976) 2 एस.सी.सी. 819; अशरफ अली वि. स्टेट ऑफ असम, (2008) 16 एस.सी.सी. 328; समसुल हक वि. असम राज्य, ए.आई.आर. 2019 एस.सी. 4163*** एवं ***राजकुमार उर्फ सुमन (पूर्वोक्त)*** में अभियुक्त परीक्षण में चूक के प्रभाव को स्पष्ट किया गया है। माननीय उच्चतम न्यायालय द्वारा न्यायदृष्टांत ***इंद्रकुँवर वि. छत्तीसगढ़ राज्य*** *(पूर्वोक्त)* में यह अभिनिर्धारित किया है कि जब इस धारा के पालन की बात आती है, तो अंतिम टेस्ट यह जांचना और सुनिश्चित करना है कि आरोपी को अपनी बात कहने का मौका मिला या नहीं।

माननीय उच्चतम न्यायालय द्वारा न्यायदृष्टांत ***समसुल हक (पूर्वोक्त)*** में यह व्यक्त किया गया कि अभियुक्त परीक्षण में आरोपी का ध्यान प्रत्येक अभियोगात्मक तत्वों की ओर आकर्षित किया जाना चाहिए जिससे उसे उन्हें स्पष्ट करने का अवसर उपलब्ध हो सके। अभियुक्त को स्वयं की प्रतिरक्षा का निष्पक्ष अवसर प्राप्त नहीं हुआ क्योंकि न्यायालय द्वारा समस्त अभियोगात्मक तत्वों को अभियुक्त के समक्ष नहीं रखा गया। अतः अभियुक्त का परीक्षण लापरवाहीपूर्वक है।

माननीय उच्चतम न्यायालय द्वारा न्यायदृष्टांत ***योगेश सिंह वि. महावीर सिंह व अन्य, 2016 (4) क्राईम्स 121 (एस.सी.)*** में यह व्यक्त किया गया कि अभियुक्त परीक्षण का उद्देश्य मात्र अभियुक्त का ध्यान समस्त दोषारोपण साक्ष्य की ओर लाया जाना है। अतः पालन न किया जाना स्वयं में दोषमुक्ति का आधार नहीं हैं। माननीय उच्चतम न्यायालय ने यह पूर्व से स्पष्ट किया है कि यदि अभियुक्त को पूर्वाग्रह कारित हुआ है तो विचारण दूषित होगा। अभियुक्त को पूर्वाग्रह कारित हुआ है कि नहीं यह प्रमाणित करने का भार अभियुक्त पर है। अभियुक्त कथन यदि त्रुटिपूर्ण है तो उसका प्रभाव प्रकरण की परिस्थितियों के अनुसार अग्रलिखित हो सकता–

(क) ऐसी परिस्थितियों पर न्यायालय द्वारा विचार नहीं किया जाना–

माननीय उच्चतम न्यायालय द्वारा अभियुक्त परीक्षण में अभियुक्त के विरूद्ध साक्ष्य से प्रकट परिस्थितियों को प्रस्तुत करने में विफलता के प्रभाव को न्यायदृष्टांत ***महेश्वर तिग्गा वि. झारखंड***

राज्य, (2020) 10 एससीसी 108 में स्पष्ट करते हुये यह अभिनिर्धारित, किया गया है कि ऐसी परिस्थितियों पर न्यायालय द्वारा विचार नहीं किया जाना चाहिए। न्यायदृष्टांत **राजकुमार उर्फ सुमन (पूर्वोक्त)** में यह अभिनिर्धारित किया गया है कि उन परिस्थितियों को जो अभियुक्त के समक्ष नहीं रखी गई है उन्हें विचार में नहीं लेना चाहिए।

माननीय उच्चतम न्यायालय द्वारा ***एहजाज अहमद शेख (पूर्वोक्त),*** में व्यक्त किया है कि अभियोजन द्वारा दोनों पीड़ितों के मृत्युकालिक कथन पर निर्भरता व्यक्त की किन्तु अभियुक्त परीक्षण में अभियुक्त को स्पष्टीकरण का अवसर नहीं दिया गया जिससे उसे पूर्वाग्रह कारित हुआ। इस कारण मृत्युकालिक कथन पर विचार नहीं किया जा सकता है। अतः यह पूर्ण रूप से स्थापित सिद्धांत है कि यदि कोई साक्ष्य या तथ्य अभियुक्त परीक्षण में अभियुक्त के समक्ष नहीं रखा गया है तो न्यायालय ऐसे साक्ष्य पर विचार नहीं कर सकता है।

(ख) अपीलीय न्यायालय द्वारा स्वयं अभियुक्त परीक्षण–

माननीय उच्चतम न्यायालय द्वारा न्यायदृष्टांत ***कर्नाटक राज्य वि. सुवरनम्मा एवं अन्य, (2015) 1 एस.सी.सी. 323*** में यह व्यक्त किया गया है कि धारा 313 द.प्र.सं. के परीक्षण में अभियुक्त का ध्यान उसे अपराध में लिप्त करने वाली सामग्री पर न लाने से स्वमेव कार्यवाही दूषित नहीं होती। अभियुक्त को यह दर्शाना होगा की ऐसी चूक से न्याय की हानि हुई है। अपील न्यायालय ऐसे समय पर अपराध में लिप्त करने वाली वह सामग्री अभियुक्त के ध्यान में ला सकता है और उस परिस्थिति के बारे में उसका स्पष्टीकरण ले सकता है एवं इस कमी को पूर्ण कर सकता है।

माननीय उच्चतम न्यायालय द्वारा न्यायदृष्टांत ***राजकुमार उर्फ सुमन (पूर्वोक्त)*** में यह अभिनिर्धारित किया गया है कि यदि अभियुक्त को पूर्वाग्रह कारित हुआ है तो विचारण दूषित होगा। किन्तु यह एक ऐसी अनियमितता है जिसे ठीक किया जा सकता है। अपीलीय न्यायालय उन परिस्थितियों को अभियुक्त के समक्ष रखकर अभियुक्त परीक्षण कर सकता है और किन्तु यह महत्वपूर्ण ध्यान देने वाली बात है कि घटना की दिनांक से कितना समय व्यतीत हो चुका है।

(ग) प्रकरण विचारण न्यायालय को अभियुक्त कथन हेतु प्रति प्रेषित किया जाना–

माननीय उच्चतम न्यायालय द्वारा न्यायदृष्टांत ***शिवाजी साहबराव बोबड़े (पूर्वोक्त)*** में यह अभिनिर्धारित किया गया है कि यदि साक्ष्य अभियुक्त के समक्ष नहीं रखी जाती है तो उन्हें विचार में लिये जाने के स्थान पर मामले को विचारण हेतु विचारण न्यायालय को पुनः प्रेषित किया जा सकता है और यह निर्देशित किया जा सकता है कि उसी प्रक्रम से मामले में पुनः विचारण शुरू किया जावे।

माननीय उच्चतम न्यायालय द्वारा न्यायदृष्टांत ***नर सिंह वि. हरियाणा राज्य, ए.आई.आर. 2015 एस.सी. 310*** में यह अभिनिर्धारित किया है कि यदि ऐसा अनुपालन न करना अभियुक्त पर तात्विक रूप से प्रतिकूल प्रभाव डालता है तब अपील न्यायालय प्रकरण को प्रतिप्रेषित करने के लिए सशक्त होती है और यह निर्देश दे सकती है कि धारा 313 द.प्र.सं. के कथन अभिलिखित करने के प्रक्रम से मामले का पुनः विचारण किया जाये। न्यायदृष्टांत ***राजकुमार उर्फ सुमन (पूर्वोक्त)*** में भी

माननीय उच्चतम न्यायालय द्वारा यही दिशा–निर्देश दिये हैं कि पूरक अभियुक्त कथन लिये जाने के लिये विचारण न्यायालय को मामला भेजा जा सकता है।

(घ) पूर्वाग्रह एवं दोषमुक्ति –

माननीय उच्चतम न्यायालय द्वारा न्यायदृष्टांत ***नरेश कुमार वि. दिल्ली राज्य, ए.आई.आर. 2024 एससी 3233*** में यह स्पष्ट किया गया है कि अभियुक्त परीक्षण के दौरान प्रश्न का न पूछा जाना या अपराध में संलिप्तता दर्शित करने वाली परिस्थितियों के संबंध में अपर्याप्त प्रश्न पूछा जाना कब और किन परिस्थितियों में विचारण को दूषित करेगा तथा यह भी अभिनिर्धारित किया गया है कि पूर्वाग्रह साबित करने का भार अभियुक्त पर है। माननीय उच्चतम न्यायालय द्वारा न्यायदृष्टांत ***अशोक वि. उत्तरप्रदेश राज्य (पूर्वोक्त)*** में यह अभिनिर्धारित किया गया है कि यदि साक्ष्य में प्रकट होने वाली तात्विक परिस्थितियों को अभियुक्त के समक्ष नहीं रखा जाता है और उसे उसकी समझ में आने वाली भाषा में नहीं समझाया जाता है, तब इससे अभियुक्त के प्रति पूर्वाग्रह उत्पन्न होगा।

न्यायदृष्टांत ***राजकुमार उर्फ सुमन (पूर्वोक्त)*** में माननीय उच्चतम न्यायालय द्वारा यह अभिनिर्धारित किया है कि इस बात के निर्धारण के लिये कि अभियुक्त कथन में लोप के कारण अभियुक्त को पूर्वाग्रह कारित हुआ है या नहीं, अभियुक्त द्वारा इस बात को उठाने में विलम्ब, अनेक बातों में सिर्फ एक बात है जिसे विचारण में लिया जाना चाहिए।

माननीय उच्चतम न्यायालय द्वारा ***एहजाज अहमद शेख (पूर्वोक्त),*** में यह सुझाव दिया गया कि माननीय उच्चतम न्यायालय के समक्ष आपराधिक अपील के निराकरण में यह पाया जाता है कि अभियुक्त परीक्षण में अभियुक्त के समक्ष अभियोजन साक्ष्य में प्रकट परिस्थितियों को नहीं रखा जाता है एवं अत्यधिक समय बीत जाने के कारण विचारण न्यायालय को प्रकरण पुनः प्रेषित कर ऐसी त्रुटि को सुधारा नहीं जा सकता है। अतः यदि ऐसी त्रुटि है तो उसे शीघ्रता से पूर्ववर्ती प्रक्रम पर सुधारा जाना चाहिए। माननीय उच्चतम न्यायालय ने न्यायदृष्टांत ***राजकुमार उर्फ सुमन (पूर्वोक्त)*** के दिशा–निर्देशों के महत्व को पुनः दोहराया।

उपसंहार –

भारतीय आपराधिक प्रणाली में अभियुक्त एवं न्यायालय के संवाद का महत्वपूर्ण प्रक्रम अभियुक्त कथन है एवं अभियुक्त कथन के माध्यम से अभियुक्त को उस साक्ष्य का ज्ञान होता है जो उसके विरूद्ध अभियोजन साक्ष्य में प्रकट हुई है जिससे वह अपना बचाव करने में सक्षम होता है और यह उसका मूल्यवान अधिकार है। अतः दाण्डिक न्यायालयों को पूर्ण सजगता एवं सतर्कता के साथ अभियुक्त परीक्षण तैयार करने में अभियोजन एवं बचाव पक्ष की सहायता लेकर कार्य करना चाहिए जिससे कि अभियुक्त को पूर्वाग्रह कारित न हो, साथही त्रुटिपूर्ण अभियुक्त कथन के परिणामस्वरूप पीड़ित भी न्याय से वंचित न हो।

•

हिन्दू उत्तराधिकार अधिनियम, 1956: विभाजन का वाद

मनीष शर्मा
संकाय सदस्य (कनिष्ठ–1)
म.प्र. राज्य न्यायिक अकादमी, जबलपुर

हिन्दू उत्तराधिकार अधिनियम, 1956 भारतीय संसद द्वारा पारित एक ऐतिहासिक कानून है, जिसका मुख्य उद्देश्य हिन्दूओं के बीच 'निर्वसीयत उत्तराधिकार' यानी बिना वसीयत किये मृत्यु होने पर संपत्ति के विभाजन से संबंधित विधि को संहिताबद्ध करना है। यह अधिनियम केवल हिन्दूओं पर ही नहीं, बल्कि बौद्ध, जैन और सिख धर्म के अनुयायियों पर भी लागू होता है।

इस अधिनियम ने प्राचीन हिन्दू विधि की 'उत्तरजीविता' की अवधारणा को सीमित करते हुए उत्तराधिकार की एक व्यवस्थित प्रणाली स्थापित की। इसके अनुसार उत्तराधिकारियों को विभिन्न श्रेणियों (जैसे वर्ग–1, वर्ग–2) आदि में विभाजित किया गया है। जिसमें मृतक की पत्नी, बच्चों और मॉ को प्राथमिकता दी गई है। वर्ष 2005 में इस अधिनियम में महत्वपूर्ण संशोधन हुए जिसके अनुसार धारा 6 में पुत्रियों को भी पुत्रों के समान सहदायिक का दर्जा दिया गया। अब जन्म से ही पुत्रों के समान पुत्रियों को भी पैतृक संपत्ति में विभाजन का अधिकार प्राप्त हो गया है।

प्रायः जब न्यायालय में विभाजन का प्रकरण प्रस्तुत किया जाता है तब न्यायालय के समक्ष जो चुनौतियॉ आती है उन विषयों पर इस लेख में चर्चा की जा रही है।

विभाजन का वाद जब न्यायालय में पेश होता है तब न्यायालय के क्या कर्तव्य है इस संबंध में ***शशिधर विरूद्ध अश्विनी उमा माथड, (2015) 11 एस.सी.सी. 269 : 2015 एससीसी ऑनलाइन एससी 26*** के मामले में माननीय सर्वोच्च न्यायालय ने व्यक्त किया है कि 'यह उपयुक्त होगा कि हम यह उल्लेख करें कि यह विधि का सुस्थपित सिद्धांत है कि जब कोई सह–भागी, सह–स्वामी या संयुक्त स्वामी, जैसा कि मामला हो, अन्य लोगों के विरूद्ध अपने हिस्से के विभाजन और प्रथक कब्जे के लिए वाद दायर करता है, तो न्यायालय के लिए आवश्यक है किः–

पहलाः वह वाद में शामिल संपत्तियों की प्रकृति और चरित्र की जांच करे, जैसे कि वाद की संपत्तियों का मूल स्वामी कौन था, उसने वह संपत्ति कैसे और किस स्त्रोत से प्राप्त की, क्या वह उसकी स्वयं अर्जित संपत्ति थी या पैतृक संपत्ति, या संयुक्त संपत्ति या उसके पास में सह–भागी संपत्ति थी, और यदि ऐसा है, तो उसके साथ सह–भागी या संयुक्त स्वामी कौन है।

दूसराः मूल स्वामी की मृत्यु के बाद उसकी संपत्ति में उसकी हिस्सेदारी का उत्तराधिकार परिवार के जीवित सदस्यों में किस प्रकार और किस अनुपात में हुआ, क्या उसकी मृत्यु बिना वसीयत के हुई या उसने किसी परिवार के सदस्य या बाहरी व्यक्ति के पक्ष में कोई वसीयत छोड़ी, और ऐसा है, तो उसका प्रभाव क्या है।

तीसराः क्या वाद में शामिल संपत्तियों का प्रभावी रूप से विभाजन किया जा सकता है और यदि हॉ, तो किस प्रकार?

अंत में, क्या सभी संपत्तियाँ वाद में शामिल है और सभी सह–भागी, सह–स्वामी या संयुक्त स्वामी, जैसा कि मामला हो, वाद में पक्षकार बनाए गए है?

बिन्दु जो विभाजन वाद के उचित निराकरण के लिए महत्वपूर्ण है उनमें न्यायालय को वंशवृक्ष, परिवार के सब सदस्यों के आपस में संबंध, प्रस्तुत साक्ष्य और मामले में लागू विधि के सिद्धांतों के आधार पर उत्तर देना होता है (देखे हिन्दू विधि मुल्ला 17वॉ संस्करण पाठ 16, विभाजन एवं संयुक्त परिवार – मिताक्षरा विधि पी.पी. 493 – 547)

यदि बिन्दुवार रूप से देखा जावे तो सर्वप्रथम न्यायालय के समक्ष जब वाद प्रस्तुत किया जाता है या अंतरण पर प्राप्त होता है तब न्यायालय को वाद के अभिवचनों के आधार पर जिन बिंदुओं पर ध्यान रखना आवश्यक है वे निम्नानुसार है।

- क्या न्यायालय को वाद के श्रवण करने का क्षेत्रीय एवं आर्थिक क्षेत्राधिकार है।
- विभाजन जिस संपत्ति का किया जाना है उस संपूर्ण संपत्ति को विवादित संपत्ति के रूप में दर्शाया गया है या नहीं। और यदि न्यायालय यह पाता है कि संपूर्ण संपत्ति को विवादित संपत्ति के रूप में नहीं दर्शाया गया है, तो इस संबंध में स्पष्ट अभिवचन होना आवश्यक है। साधारणतः संपूर्ण अविभाजित संपत्ति के विभाजन के लिए वाद प्रस्तुत किया जाता है।
- अविभाजित संपत्ति में जिन पक्षकारों का हित है वे सभी पक्षकार न्यायालय में पक्षकार के रूप में जोड़े जाने चाहिए साथ ही साथ पारिवारिक वंश वृक्ष निर्मित किया जाना चाहिए। विभाजन से संबंधित दावे में *डॉमिनोस लेटस* का सिद्धांत (वादी वाद का स्वामी है और उसे अपने पसंद के मंच पर और पसंद के पक्षकारों के विरूद्ध प्रकरण प्रस्तुत करने का अधिकार है) लागू नहीं होता और विभाजन के मामले में संपत्ति में हित रखने वाले सभी पक्षकारों को जोड़ा जाना आवश्यक है।
- न्यायालय को यह देखना चाहिए की प्रस्तुत वाद में संपत्ति की प्रकृति का उल्लेख किया गया है या नहीं। संपत्ति पैतृक है या स्व–अर्जित संपत्ति है यह स्पष्ट अभिवचन दावे में होना चाहिए।
- न्यायालय को यह भी देखना चाहिए कि संपत्ति का मूल स्वामी कौन था, उसने संपत्ति किस प्रकार अर्जित की, सपंत्ति को अर्जित करने के लिए धन राशि कहॉ से प्राप्त हुई थी और यदि संपत्ति पैतृक संपत्ति है तो यथासंभव उसकी पिछली चार पीढ़ी का उल्लेख वंशवृक्ष के रूप में होना चाहिए।
- न्यायालय को यह भी देखना चाहिए कि जो संपत्ति का मूल स्वामी था उसकी मृत्यु के समय क्या कोई प्रथम श्रेणी का उत्तराधिकारी जीवित था। इसी प्रकार यदि बटवारा हुआ था ऐसे अभिवचन किए जाते है तो यह भी देखना चाहिए की बटवारा होने की तिथि पर प्रकरण में उल्लेखित पक्षकार में से कौन–कौन जीवित था। यह एक महत्वपूर्ण प्रश्न हो जाता है कि बटवारें के दावे में मूल स्वामी की मृत्यु की दिनांक पर किस–किस व्यक्ति को हिस्सा प्राप्त हो सकता है।
- संपत्ति के मूल स्वामी की मृत्यु अधिनियम, 1956 के लागू होने से पहले हुई थी या पश्चात् हुई थी। मूल स्वामी की मृत्यु की दिनांक और जिसके द्वारा वाद प्रस्तुत किया है उसके जन्म की दिनांक स्पष्ट रूप से उल्लेखित होनी चाहिए।

- यह भी ध्यान रखा जाना चाहिए की वादी द्वारा संपत्ति में कितने हिस्से की मांग की गई है साथ ही साथ क्या वादी बटवारें की सहायता चाहता है या स्वयं के हिस्से की सहायता चाहता है।
- न्याय शुल्क और वाद मूल्यांकन उचित किया गया है या नहीं।
- संपत्ति का कोई भाग या संपूर्ण संपत्ति ऐसी तो नहीं है जिसमें से किसी भाग का विभाजन नहीं किया जा सकता हो और यदि ऐसा है तो उस संबंध में प्रारंभिक डिक्री निर्मित किए जाने के उपरान्त कार्यवाही की जाएगी।
- वादी द्वारा जो सहायता चाही गयी है उसमें क्या कोई अग्रकय अधिकार की सहायता चाही गयी है और यदि ऐसा है तो विभाजन अधिनियम, 1893 की धारा 2 एवं 3 के अनुसार कार्यवाही की जाएगी।
- वादी का विभाजन योग्य संपत्ति पर आधिपत्य है या नहीं, और यदि वादी को विभाजन योग्य संपत्ति में बेदखल किया गया है तो परिसीमा अधिनियम, 1963 के आर्टिकल 65 के अनुसार 12 वर्ष की काल अवधि के अंतर्गत वाद प्रस्तुत किया गया है या नहीं।
- विभाजन के दावे में प्रारंभिक डिग्री निर्मित किए जाने की आवश्यकता है या नहीं, यदि, प्रारंभिक डिक्री तैयार की गई है तो उसके उपरान्त अंतिम डिक्री की प्रक्रिया के लिए किसी प्रकार के आवेदन की आवश्यकता नहीं है। अविभाजित संपत्ति के विभाजन की कार्यवाही में निश्चित भाग को प्राप्त करने के लिए आदेश 20 नियम 18 सीपीसी एवं आदेश 26 नियम 9 सीपीसी के अंतर्गत कार्यवाही की जाती है।

(प्रारंभिक डिक्री एवं अंतिम डिक्री की प्रक्रिया के संबंध में लेख ज्योति जर्नल वर्ष अक्टूबर 2022 में प्रक्रिया को दर्शाया गया है)

संयुक्त हिन्दू परिवार एवं पैतृक संपत्तिः

यदि किसी हिन्दू परिवार के एक ही पूर्वज है और पांच पीढ़ियों तक पुरूष पारंपरिक वंशज, उनकी पत्नी, अविवाहित पुत्रियाँ, विधवा, माता आदि शामिल रूप से रहते है तो उस परिवार की जो संपत्ति होगी वो संयुक्त हिन्दू परिवार की संपत्ति कहलाएगी। संयुक्त हिन्दू परिवार में *सपिंडता* के सिद्धांत के आधार पर व्यक्ति जन्म से या विवाह से या दत्तक ग्रहण से एक दूसरे के साथ जुड़े रहते है। न्यायदृष्टांत ***सुरजीत लाल छाबडा विरूद्ध कमिश्नर ऑफ इन्कम टैक्स बॉम्बे, एआईआर 1976 एससी 109*** में यह मत प्रतिपादित है कि संयुक्त हिन्दू परिवार सहदायकी का एक लघु कर रूप है। सरल शब्दों में यदि कहा जाए तो एक कुटुम्ब के सभी लोग मिलकर संयुक्त हिन्दू परिवार का गठन करते है और उस परिवार की संपत्ति को संयुक्त हिन्दू परिवार की संपत्ति कहा जाता है परन्तु यह आवश्यक है कि उक्त संयुक्त हिन्दू परिवार के बीच कभी विभाजन न हुआ हो।

जहॉ तक पैतृक संपत्ति का प्रश्न है तो यदि किसी व्यक्ति को अपने पिता से, दादा से या परदादा से विरासत के रूप में कोई संपत्ति प्राप्त होती है तो वह पैतृक संपत्ति कहलाती है परन्तु इसमें मॉ या अन्य नातेदारों से प्राप्त संपत्ति शामिल नहीं है। पैतृक संपत्ति में व्यक्ति का हित जन्म से

उत्पन्न होता है। पैतृक संपत्ति में व्यक्ति का अधिकार उत्तरजीवी के सिद्धांत पर लागू होता है न कि उत्तराधिकार के आधार पर।

स्व–अर्जित संपत्तिः

यह वह संपत्ति है जिसे एक व्यक्ति ने अपनी मेहनत, पैसे या कौशल से अर्जित किया है। इस संपत्ति पर मालिक का पूर्ण अधिकार होता है वह इसे अपने मर्जी से किसी को भी विक्रय कर सकता है, उपहार में दे सकता है, या वसीयत कर सकता है इसमें परिवार के अन्य सदस्यों (बेटे/बेटी/पत्नी) का जन्म से कोई अधिकार नहीं होता।

प्रथक संपत्तिः

यह एक व्यापक शब्द है। इसमें 'स्व–अर्जित संपत्ति' तो शामिल है ही, साथ ही वह संपत्ति भी शामिल है जो व्यक्ति को 'संयुक्त परिवार' से अलग मिला है। वसीयत या उपहार में मिली संपत्ति (भले ही पिता से मिली हो), सरकारी अनुदान से मिली संपत्ति। विभाजन के बाद मिली संपत्ति शामिल है।

किसी भी व्यक्ति को संपत्ति में मूलतः अधिकार दो प्रकार से प्राप्त होते है, अबाधित विरासत और बाधित विरासत इसे समझने के लिए दोनों विरासतों को प्रथक–प्रथक निम्नानुसार समझाया गया है।

अबाधित विरासतः (Unobstructed Heritage)

- **अर्थ** : यह वह संपत्ति है जो एक हिन्दू पुरूष को अपने पिता, दादा, या परदादा से विरासत में मिलती है।
- **अधिकारः** इस संपत्ति में बेटे, पोते और परपोते को जन्म से ही अधिकार प्राप्त हो जाता है। संपत्ति के मालिक (जैसे पिता) के जीवित रहते हुए भी अगली पीढ़ी का उसमें हिस्सा होता है, इसलिए इसे 'बाधारहित' या 'प्रतिबध' कहा जाता है।
- **हस्तांतरणः** मिताक्षरा विधि के अंतर्गत यह संपत्ति उत्तरजीविता के नियम से हस्तांतरित होती है।
- **संशोधित विधिः** हिन्दू उत्तराधिकार (संशोधन) अधिनियम, 2005 के बाद बेटियों को भी बेटों के समान ही जन्म से पैतृक संपत्ति में अधिकार प्राप्त है और वे भी सहदायिक बन गई है। इसलिए पुत्र हो पुत्री दोनों को समान अधिकार प्राप्त होते है।

बाधित विरासतः (Obstructed Heritage)

- **अर्थः** यह वह संपत्ति है जो किसी व्यक्ति को अपने पिता, दादा या परदादा के अलावा किसी अन्य रिश्तेदार, जैसे कि मामा, भाई, या चाचा से विरासत में मिलती है।
- **अधिकारः** इस संपत्ति में अधिकार **जन्म से नहीं, बल्कि संपत्ति के अंतिम स्वामी की मृत्यु के बाद** प्राप्त होता है। अंतिम स्वामी के जीवित रहने तक अन्य किसी रिश्तेदार का संपत्ति में निहित स्वार्थ नहीं होता है, इसलिए इसे 'बाधासहित' या 'सप्रतिबंध कहा जाता है।
- **हस्तांतरणः** यह संपत्ति उत्तराधिकार के सामान्य नियमों से हस्तांतरित होती है।

यह भेद मुख्य रूप से मिताक्षरा विधि के तहत महत्वपूर्ण था, जबकि दयाभाग विधि में सभी प्रकार के विरासत को बाधित विरासत ही माना जाता था क्योंकि वहां किसी को भी जन्म से संपत्ति में अधिकार नहीं मिलता था।

हिन्दू उत्तराधिकार अधिनियम, 1956 के लागू होने और विशेष रूप से 2005 के संशोधन के बाद, ये अवधारणाएं काफी हद तक बदल गई है, लेकिन पैतृक संपत्ति के चरित्र को समझने के लिए ये भेद अभी भी प्रासंगिक है। इसे विस्तार से समझने के लिए मुल्ला की हिन्दू लॉ के 16वॉ संस्करण के आर्टिकल 212, 213, 216, 218 एवं 235 महत्वपूर्ण है।

सी.एन. अरूणाचल मुदालियार विरूद्ध सी.ए. मुरूगनाथ मुदालियार, (1953) 2 एससीसी 362 के न्यायदृष्टांत में भी माननीय उच्चतम न्यायालय ने यह सिद्धांत प्रतिपादित किया कि यदि कोई पिता अपनी 'स्व–अर्जित संपत्ति' अपनी मर्जी से वसीयत या दान के जरिए अपने बेटे को देता है, तो वह बेटे के हाथ में 'प्रथक संपत्ति' मानी जाएगी। बेटा उसे पैतृक संपत्ति मानने के लिए बाध्य नहीं है और उस पर उसका पूर्ण अधिकार होगा।

गोविंदभाई छोटाभाई पटेल विरूद्ध पटेल रमनभाई माथुरभाई, एआईआर 2019 एससी 4822 के न्यायदृष्टांत में भी माननीय उच्चतम न्यायालय ने दोहराया कि यदि पिता अपनी स्व–अर्जित संपत्ति किसी एक बेटे को दान कर देता है, तो दूसरे बेटे इसे पैतृक संपत्ति बताकर उसमें हिस्सा नहीं मांग सकते। पिता अपनी स्व–अर्जित संपत्ति के साथ जो चाहे कर सकता है।

संपत्ति जिसका बटवारा किया जाना है उसका प्रकार या चरित्र क्या है और उसका प्रमाण भार किस पर है:

प्रायः यह प्रश्न उत्पन्न होता है कि वादी द्वारा अपने अभिवचनों में यह कहा जाता है कि संपत्ति संयुक्त हिन्दू परिवार की पैतृक संपत्ति थी इसलिए उसका संपत्ति में हिस्सा है। इस संबंध में यह सुस्थापित विधि है कि जो व्यक्ति यह अभिवचन करता है कि विवादित संपत्ति संयुक्त हिन्दू परिवार की संपत्ति है उसके ऊपर यह भार रहता है कि वह यह प्रमाणित करे कि संपत्ति संयुक्त हिन्दू परिवार की अविभाजित संपत्ति है। संयुक्त हिन्दू परिवार मौजूद था जिसमें सभी लोग सम्मिलित रूप से रहते थे केवल यह प्रमाणित करना पर्याप्त नहीं है बल्कि यह भी प्रमाणित करना आवश्यक है कि जिस विवादित संपत्ति के संबंध में वाद किया गया है वह संयुक्त हिन्दू परिवार की संयुक्त आय से क्रय की गई संपत्ति थी। विवादित संपत्ति को स्वतः ही संयुक्त हिन्दू परिवार की संपत्ति नहीं माना जा सकता।

विस्तार से समझने के लिए ***भगवत शरण (मृत) विधि वारीसान विरूद्ध पुरूषोत्तम एवं अन्य (2020) 6 एससीसी 387*** का न्यायदृष्टांत अवलोकनीय है जिसमें कहां गया है कि "अतः विधिक सिद्धांत यह है कि मात्र एक संयुक्त हिंदू परिवार के अस्तित्व के आधार पर किसी संपत्ति के संयुक्त परिवार की संपत्ति होने की कोई उपधारणा नहीं की जा सकती। जो व्यक्ति यह दावा करता है, उसे ही यह सिद्ध करना होगा कि संपत्ति संयुक्त परिवार की संपत्ति है। किन्तु, यदि दावा करने वाला व्यक्ति यह सिद्ध कर देता है कि परिवार के पास ऐसा 'केंद्रक' उपलब्ध था जिससे संयुक्त परिवार की

संपत्ति अर्जित की जा सकती थी, तो ऐसी स्थिति में संपत्ति के संयुक्त होने की उपधारणा की जाएगीय और तब भार उस व्यक्ति पर चला जाएगा जो उसे स्व–अर्जित संपत्ति होने का दावा करता है, कि वह यह सिद्ध करे कि उसने वह संपत्ति अपने स्वयं के धन से खरीदी थी न कि उपलब्ध संयुक्त परिवार के केंद्रक से।"

अधिनियम, 1956 के लागू होने के पहले की स्थितिः

वर्ष 1956 में हिन्दू उत्तराधिकार अधिनियम लागू हुआ जिसके पूर्व में मिताक्षरा विधि से संपत्ति का न्याय गमन होता था। वर्ष 1956 के पूर्व पूर्वजों से जो संपत्ति किसी व्यक्ति को प्राप्त होती थी तो उस संपत्ति में उसके पुत्र/पौत्र आदि का जन्मसिद्ध अधिकार उत्तरजीवि के सिद्धांत के आधार पर होता था और वैसी संपत्ति अपना स्वरूप पैतृक संपत्ति के रूप में ही रखती थी जिस पर सभी सहदायिकियों का जन्म से अधिकार रहता था।

परन्तु जो संपत्ति तत्समय व्यक्ति ने स्व–अर्जित की थी उस संपत्ति को व्यक्ति यदि किसी भी रूप में अंतरित करता है चाहे वे जीते जी संपत्ति को अपने पुत्र को दान कर दे या उसके हित में वसीयत लिख दी या अपने जीवनकाल में विभाजन के आधार पर संपत्ति प्रदान कर दे, तो वह संपत्ति प्राप्तकर्ता के लिए भी स्व–अर्जित संपत्ति का ही स्वरूप रखती थी। सपंत्ति का स्वरूप वर्ष 1956 के अधिनियम के लागू होने से पूर्व किस प्रकार परिवर्तित होता था इस संबंध में न्यायदृष्टांत ***सी. एन. अरूणाचल मुदालियार विरूद्ध सी.ए. मुरूगनाथ मुदालियार, (1953) 2 एससीसी 362*** अवलोकनीय है।

अर्शनूर सिंह विरूद्ध हरपाल कौर एवं अन्य, एआईआर 2019 एससी 3098 के प्रकरण में मूल प्रश्न यह था कि क्या पिता से विरासत में मिली संपत्ति हमेशा 'पैतृक' होती है या 'स्व–अर्जित? माननीय उच्चतम न्यायालय ने स्पष्ट किया कि यदि पिता की मृत्यु 1956 (हिन्दू उत्तराधिकार अधिनियम लागू होने के बाद) हुई है और संपत्ति धारा 8 के अंतर्गत प्राप्त हुई है, तो वह बेटे के हाथ में 'स्व–अर्जित/प्रथक संपत्ति' मानी जाएगी, न कि पैतृक संपत्ति मानी जाएगी। इसका मतलब है कि बेटा उस संपत्ति को अपनी इच्छा से विक्रय या अंतरित कर सकता है और उसके अपने बेटे (पोते) उसके विरूद्ध इस संबंध में वाद प्रस्तुत नहीं कर सकते। परन्तु यदि पिता की मृत्यु 1956 के पहले हुई है तो धारा 8 के तहत संपत्ति का न्याय गमन नहीं होगा बल्कि पूर्व की विधि के अनुसार होगा और ऐसी दशा में ***उत्तम विरूद्ध सौभाग सिंह एवं अन्य, (2016) 4 एससीसी 68*** के न्यायदृष्टांत में प्रतिपादित विधि लागू नहीं होती।

यह स्पष्ट है कि जब भी न्यायालय के समक्ष कोई वाद प्रस्तुत होता है तो न्यायालय को यह देखना आवश्यक है कि मूल स्वामी द्वारा जो संपत्ति का अंतरण किया गया है या संपत्ति का न्याय गमन हुआ है वो 1956 के पूर्व हुआ है या उसके पश्चात् हुआ।

अधिनियम, 1956 के लागू होने के पश्चात् की स्थितिः

हिन्दू उत्तराधिकार अधिनियम 1956 के लागू होने के पश्चात् उत्तरजीवी के सिद्धांत को सीमित कर दिया गया था। उत्तरजीवी का सिद्धांत वर्ष 1956 के लागू होने के पश्चात् पूर्णतः समाप्त

नहीं हुआ है बल्कि धारा 6 हिन्दू उत्तराधिकार अधिनियम, 1956 यह स्पष्ट करती है कि यदि अधिनियम के लागू होने के पश्चात् किसी व्यक्ति की मृत्यु होती है तो उसकी संपत्ति का अंतरण उत्तरजीवी के सिद्धांत के आधार पर ही होगा। यहां पर एक राईडर लगाया गया है वह यह है कि धारा 6 के परन्तुक में यह स्पष्ट किया गया कि यदि मृतक अपने पीछे अनुसूची के वर्ग – 1 में विनिर्दिष्ट कोई महिला नातेदार या उस वर्ग में विनिर्दिष्ट कोई पुरूष नातेदार (जिसमें संशोधित अधिनियम, 2005 के पश्चात् पुत्री भी शामिल है) छोड़ गया हो, जो ऐसी महिला नातेदार के माध्यम से दावा करते हो, तो मिताक्षरा सह–दायिकी संपत्ति में मृतक के हित उत्तरजीविता के आधार पर नहीं, अपितु यथास्थिति, इस अधिनियम के अधीन वसीयती या निर्वसीयती उत्तराधिकार के आधार पर न्यायगत होगा। यहां यह भी स्पष्ट किया जाना आवश्यक है कि हिन्दू उत्तराधिकार अधिनियम की धारा 4 यह व्यक्त करती है कि अधिनियम के लागू होने के पश्चात् अधिनियम के प्रावधान पूर्व में वर्णित विधि पर प्रभावी रहेगे। जिससे यह स्पष्ट होता है कि यदि किसी व्यक्ति की मृत्यु अधिनियम 1956 के लागू होने के पश्चात् होती है और उसका मामला धारा 6 के परन्तुक के अधीन आता है तो उसकी संपत्ति का न्यायगमन उत्तरजीवी के सिद्धांत के आधार पर नहीं होगा बल्कि धारा 8 के अनुसार वसीयती या निर्वसीयती उत्तराधिकार के आधार पर होगा।

काल्पनिक विभाजन (Notional Partition) का सिद्धांतः

अधिनियम 1956 के लागू होने के पश्चात धारा 6 के प्रथम स्पष्टीकरण के अंतर्गत काल्पनिक विभाजन (नोशनल पार्टिशन) के सिद्धांत को बताया गया है। यहाँ उल्लेखित किया गया है कि धारा 6 के प्रयोजन के लिए किसी हिन्दू मिताक्षरा सह–दायिक का हित संपत्ति में वह अंश माना जाएगा जो उसे आवंटित किया गया होता, यदि उसकी मृत्यु के ठीक पूर्व संपत्ति का विभाजन हो गया होता, चाहे वह विभाजन का दावा करने का हकदार था या नहीं। हिन्दू उत्तराधिकार (संशोधन) अधिनियम, 2005 के संशोधन के पश्चात् धारा 6 के स्पष्टीकरण के अनुसार भी काल्पनिक विभाजन के सिद्धांत को कायम रखा गया है और इसे धारा 6(3) के प्रावधान के प्रकाश में देखा जाना होगा।

यहां यह उल्लेखनीय है कि काल्पनिक विभाजन केवल उसी समय किया जाता है जब करार द्वारा वास्तविक विभाजन की कोई साक्ष्य नहीं होता है या किसी भी पारिवारिक व्यवस्था की परिस्थितियाँ पैदा नहीं होती है। 2005 के संशोधन के पश्चात् यह भी समझना आवश्यक है कि पुत्री को भी सहदायिक अधिकार प्रदान किये गये है। विधायी आशय मूल अधिनिमय में लोप को पूरा करना है चूंकि संशोधन भूतलक्षी है इसलिए पुत्री भी जन्म से सह–दायिकी हो जाती है। इस संबंध में ***पुष्पलता एन.बी. विरूद्ध पी. पदमा, एआईआर 2010 कर्नाटक 124*** का न्याय निर्णय भी अवलोकनीय है।

चन्द्रदत्ता शंकर विरूद्ध सनत कुमार लक्ष्मण प्रसाद, एआईआर 1973 म.प्र. 169 में माननीय मध्यप्रदेश उच्च न्यायालय ने व्यक्त किया है कि एक सहदायिकी की मृत्यु हो जाने पर यदि उसका ऐसी स्त्री या पुरूष नातेदार का उत्तरजीवी होना पाया जाता है, जिसे धारा 6 के परंतुक द्वारा विनिर्दिष्ट किया गया है, तो परंतुक के स्पष्टीकरण के प्रवर्तन द्वारा एक काल्पनिक विभाजन का ऐसे

सहदायिक की मृत्यु के तत्काल पहले ही प्रभावकारी होना समझा जाता है। इसके अतिरिक्त मृतक के जिस हिस्से से उसे प्रथक किया जाता है, वह हिस्सा उत्तरजीविता के सिद्धांत द्वारा दूसरे सहदायिकी में निहित होने के बजाय मृतक के व्यक्तिगत उत्तराधिकारियों में, परंतुक के गुण द्वारा न्यायगत हो जाता है। वह विधिक कल्पना जो ऐसे काल्पनिक विभाजन को जन्म देती है आगे किसी पर अध्यारोही प्रभाव नहीं रखती है, ऐसा विभाजन भी सहदायिकी के मार्ग में कोई अड़चन खड़ा नहीं करता है, मृतक के हिताधिकार से रहित, सहदायिकी अपनी स्वतः की प्रसंगतियों के साथ चलती रहती है, और इसी प्रकार से ही उत्तरजीवी सहदायिकीगण भी चलते रहते है।

न्यायदृष्टांत ***गुरूपाद खंडप्पा मैगडम विरूद्ध हीराबाई खंडप्पा मैगडम एवं अन्य 1978 (3) एससीसी 383*** में माननीय उच्चतम न्यायालय द्वारा ***सुशीला बाई रामचंद्रन कुलकर्णी विरूद्ध नारायण राव गोपाल राव देशपाण्डे, एआईआर 1975 बॉम्बे 257*** में वर्णित सिद्धांतों से सहमत होकर धारा 6 के परंतुक और प्रथम स्पष्टीकरण के संबंध में ऐसे सहदायिकी जिसकी मृत्यु 1956 के पश्चात् हुई है उसकी विधवा को संपत्ति किस प्रकार प्राप्त होगी यह समझाया है।

नीचे उदाहरण के माध्यम से यह बताया गया है कि इस प्रकरण में विधवा एवं अन्य संतानों के हिस्से की गणना कैसे की गई थी।

प्रकरण के तथ्यः

- खंडप्पा की मृत्यु 27 जून 1960 को हुई।
- उनके परिवार में उनकी पत्नी (हीराबाई), 2 बेटे (गुरूपाद और शिवपाद) और 3 बेटियां थी।
- हीराबाई (विधवा) ने विभाजन का वाद किया और कहा कि उन्हे संपत्ति में 7/24 हिस्सा मिलना चाहिए।
- बेटों ने इसका विरोध किया उनका कहना था कि मॉ को इतना बड़ा हिस्सा नहीं मिल सकता।

न्यायालय ने हिस्सा कैसे तय किया?

मननीय उच्चतम न्यायालय ने कहा कि जब किसी सहदायिकी की मृत्यु होती है, तो उसका हिस्सा तय करने के लिए हमें यह मान लेना होगा कि उसकी मृत्यु से ठीक पहले घर में बटवारा हो चुका था इसे ही काल्पनिक विभाजन कहते है।

हिस्से की गणना दो चरणों में की गईः

चरण 1ः काल्पनिक बटवारा

न्यायालय ने कल्पना की कि अगर खंडप्पा की मृत्यु से ठीक पहले उनके और उनके बेटों के बीच बटवारा होता, तो हिस्सा किसे–किसे मिलता?

- हिन्दू विधि (विशेषकर बम्बई स्कूल) के अनुसार, जब पिता और पुत्रों के बीच बटवारा होता है, तो पत्नी को भी पुत्र के बराबर हिस्सा मिलता है।
- इस परिवार में कुल 4 लोग विभाजन के हकदार थेः
  1. खंडप्पा (पिता)

2. हीराबाई (पत्नी)
3. बेटा 1
4. बेटा 2

- अतः संपत्ति के 4 बराबर हिस्से होते।
  - खंडप्पा का हिस्साः 1/4
  - हीराबाई का हिस्साः 1/4 (यह उनका अपना अधिकार है जो विभाजन पर मिलता है)

चरण 2 : उत्तराधिकार

अब, खंडप्पा की मृत्यु हो गई है, तो उनका जो 1/4 हिस्सा (जो चरण 1 में निकला) है वह उनके अनुसूची 1 में वर्णित विधिक वारिसों में बटेगा।

अनुसूची 1 में वर्णित विधिक वारिस कौन–कौन है?

- 1 विधवा (हीराबाई)
- 2 बेटें
- 3 बेटियां
- कुल वारिस = 6

खंडप्पा का 1/4 हिस्सा इन 6 लोगों में बराबर बटेगा

गणितः (1/4) ÷ 6 = 1/24

यानी, उत्तराधिकार में हीराबाई को 1/24 हिस्सा मिला।

3. हीराबाई का कुल हिस्सा

माननीय उच्चतम न्यायालय ने कहा कि हीराबाई को दो तहर के हिस्से मिलेंगे और दोनों को जोड़ा जाएगाः

विभाजन के अधिकार से मिला हिस्सा (Step 1 से): 1/4

पति की मृत्यु के बाद वारिस के रूप में मिला हिस्सा (Step 2 से): 1/24

कुल हिस्सा = 1/4 + 1/24

इसे जोड़ने के लिए (LCM लेने पर)

6/24 + 1/24 = 7/24

4. खंडप्पा की पुत्रियों का हिस्सा

पुत्रियों को पिता की मृत्यु के बाद केवल पिता के हिस्से की संपत्ति में से हिस्सा मिलेगा।

खंडप्पा का हिस्सा उसकी पुत्रियों के लिए भी 1/24 होगा।

अंतिम हिस्से का चार्ट

व्यक्ति	चरण 1 (बटवारा)	चरण 2 (उत्तराधिकार)	कुल अंतिम हिस्सा
हीराबाई	6/24 (यानी 1/4)	+ 1/24	7/24

बेटा 1	6/24 (यानी 1/4)	+ 1/24	7/24
बेटा 2	6/24 (यानी 1/4)	+ 1/24	7/24
बेटी 1	0	+ 1/24	1/24
बेटी 2	0	+ 1/24	1/24
बेटी 3	0	+ 1/24	1/24
कुल योग			**24/24 =1**

निष्कर्ष:

न्यायालय ने फैसला सुनाया कि हीराबाई जो खंडप्पा की पत्नी थी का कुल हिस्सा 7/24 होगा। इस निर्णय का मुख्य सिद्धांत यह था कि एक विधवा को केवल पति की मृत्यु पर वारिस के रूप में ही हिस्सा नहीं मिलता, बल्कि उसे वह हिस्सा भी मिलना चाहिए जो उसे तब मिलता अगर पति के जीवित रहते बटवारा हो गया होता। न्यायालय ने कहा कि उस काल्पनिक विभाजन को ''वास्तविक'' माना जाना चाहिए।

यह भी स्पष्ट देखा जा सकता है कि मृतक की पत्नी और उसके पुत्रों को अधिक हिस्सा प्राप्त हुआ है और उसकी पुत्री को कम हिस्सा प्राप्त हुआ है। इसका कारण यह है कि 2005 के संशोधन से पूर्व पुत्रियों को पिता के भाग की संपत्ति में से तो हिस्सा मिलता था, परन्तु संपूर्ण अविभाजित संपत्ति में से बराबर का हिस्सा प्राप्त नहीं होता था।

जब कोई पुत्र अपने पिता की संपत्ति 1956 के बाद विरासत में प्राप्त करता है, तो क्या वह संपत्ति ''पैतृक'' मानी जाएगी या उसकी 'स्व–अर्जित/प्रथक' संपत्ति?

इसका उत्तर प्राप्त करने के लिए पहले माननीय उच्चतम न्यायालय के न्यायदृष्टतों में जो सिद्धांत प्रतिपादित किये गये है उन्हें समझना आवश्यक है।

कमिश्नर ऑफ वेल्थ टैक्स कानपुर एवं अन्य विरूद्ध चंदर सेन एवं अन्य (1986) 3 एससीसी 567 इस विषय पर ऐतिहासिक और आधारभूत निर्णय है। इस मामले के तथ्य इस प्रकार है कि रंगी लाल और उनके बेटे चंदर सेन का एक संयुक्त परिवार था। वर्ष 1965 में रंगी लाल की मृत्यु हो गई और उन्होने कोई वसीयत नहीं छोड़ी थी। उनकी मृत्यु के बाद उनके खाते में जमा राशि और व्यापार की संपत्ति उनके बेटे चंदर सेन को मिली। चंदर सेन ने टैक्स रिटर्न भरते समय इसे अपनी 'व्यक्तिगत/प्रथक संपत्ति' बताया, जबकि आयकर विभाग इसे चंदर सेन के बेटों (पोतों) के साथ संयुक्त परिवार की संपत्ति' मानकर टैक्स लगाना चाहता था।

मूल विधिक प्रश्न यह उत्पन्न हुआ कि क्या पिता से विरासत में मिली संपत्ति बेटे के हाथ में संयुक्त परिवार की संपत्ति बन जाती है (जिसमें पोते का भी हक हो) या बेटे की व्यक्तिगत संपत्ति?

माननीय उच्चतम न्यायालय द्वारा यह निर्धारित किया गया कि हिन्दू उत्तराधिकार अधिनियम, 1956 की धारा 8 पुराने हिन्दू कानून पर अध्यारोही प्रभाव रखेगी। धारा 8 के अनुसार, 'बेटा वर्ग–1' का उत्तराधिकारी है। जब वह इस धारा के अनुसार संपत्ति प्राप्त करता है, तो वह उसे अपनी व्यक्तिगत हैसियत से पाता है, न कि 'कर्ता के रूप में। इसलिए यह निष्कर्ष दिया गया कि पिता से विरासत में मिली संपत्ति बेटे की 'प्रथक संपत्ति मानी जाएगी बेटे के अपने पुत्र (पोते) का इसमें जन्म से कोई अधिकार नहीं होगा।

युधिष्ठिर विरूद्ध अशोक कुमार (1987) 1 एससीसी 204 के न्यायदृष्टांत में यह तथ्य थे कि एक मकान मालिक ने अपने किराएदार को निष्कासित करने के लिए प्रकरण प्रस्तुत किया। मकान मालिक ने अभिवचन किये कि वह मकान उसका अपना है। किराएदार ने तर्क दिया कि मकान मालिक को यह घर अपने पिता से मिला है, इसलिए यह 'संयुक्त परिवार की संपत्ति है और मकान मालिक अकेले दावा प्रस्तुत नहीं कर सकता। माननीय उच्चतम न्यायालय द्वारा 'चंदर सेन' (उपरोक्त) के निर्णय को पुष्ट करते हुए व्यक्त किया कि 1956 के अधिनियम के लागू होने के बाद, यदि कोई पिता बिना वसीयत मरता है, तो उसकी स्व–अर्जित संपत्ति उसके बेटे को धारा 8 के तहत मिलती है। वह संपत्ति बेटे की 'स्व–अर्जित/प्रथक' मानी जाएगी इसे संयुक्त परिवार की संपत्ति नहीं कहा जा सकता।

इसके अतिरिक्त ***भंवर सिंह विरूद्ध पूरन (2008) 3 एससीसी 87*** के प्रकरण में माननीय उच्चतम न्यायालय द्वारा यह समझाया गया कि धारा 8 के अनुसार संपत्ति प्राप्त करने के पश्चात् संयुक्त हिन्दू परिवार की अवधारणा उस संपत्ति पर लागू नहीं होती, और ऐसी संपत्ति में जन्म से कोई अधिकार नहीं रह जाता है। इस प्रकरण में भीमा नाम के व्यक्ति की मृत्यु 1972 में हुई उनकी संपत्ति उनके बेटे संत राम और तीन बेटियों को मिली। बाद में संत राम के बेटे (यानी भीमा के पोते) ने वाद प्रस्तुत किया कि यह 'पैतृक संपत्ति' थी, इसलिए उनके पिता (संत राम) उनकी मर्जी के बिना विक्रय नहीं कर सकते थे। परंतु पुनः माननीय उच्चतम न्यायालय ने व्यक्त किया कि जब 1972 में भीमा की मृत्यु हुई, तो संपत्ति धारा 8 के तहत उनके वारिसों (बेटे और बेटियों) में बट गई। जैसे ही संपत्ति धारा 8 के तहत बटी, 'संयुक्त परिवार की संपत्ति' नहीं रही। संतराम को मिला हिस्सा उनकी 'व्यक्तिगत संपत्ति' बन गया उनके बेटे (पोते) का इसमें जन्म से कोई अधिकार नहीं था, इसलिए संत राम उस संपत्ति को विक्रय करने के लिए स्वतंत्र थे।

उत्तम विरूद्ध सौभाग सिंह एवं अन्य, (2016) 4 एससीसी 68 यह फैसला थोड़ा तकनीकी है और धारा 6 के 'परन्तुक की व्याख्या करता है। इस मामले के तथ्य यह थे कि जगन्नाथ सिंह की मृत्यु 1973 में हुई। वे अपने पीछे विधवा और चार बेटे छोड़ गए। उनके पोते (उत्तम) ने बाद में संपत्ति में बटवारे का वाद यह कहते हुए प्रस्तुत किया कि यह पैतृक संपत्ति है। माननीय न्यायालय के समक्ष प्रश्न यह था कि क्या दादा की मृत्यु के बाद भी संपत्ति संयुक्त रही?

इसका उत्तर देते हुए माननीय उच्चतम न्यायालय ने चरण क्रमांक 20 में निम्नलिखित सिद्धांत प्रतिपादित किएः–

(क) जब किसी हिंदू पुरुष की मृत्यु इस अधिनियम के प्रारंभ होने के पश्चात् होती है और मृत्यु के समय उसके वारिस (जो मिताक्षरा विधि से शासित है) संपत्ति में कोई हित रखते हो, तो संपत्ति में उसका वह हित उत्तरजीवी जीवित सदस्यों पर उत्तरजीविता द्वारा न्यायगत होगा (जो धारा 6 के अनुसार होगा)।

(ख) उपर्युक्त प्रस्ताव (क) का एक अपवाद अधिनियम की धारा 30 के स्पष्टीकरण में निहित है। यह स्पष्ट करता है कि अधिनियम में किसी बात के होते हुए भी, मिताक्षरा विधिक से शासित वारिस संपत्ति में किसी हिंदू पुरुष के हित को उसके द्वारा वसीयत या अन्य वसीयती व्ययन के माध्यम से हस्तांतरित या अंतरित कर सकता है।

(ग) प्रस्ताव (क) पर दूसरा अपवाद धारा 6 के परंतुक में दिया गया है। इसके अनुसार, यदि उस हिंदू पुरुष की मृत्यु के समय उसकी कोई ऐसी महिला रिश्तेदार जीवित है जो अनुसूची के वर्ग– 1 में विनिर्दिष्ट है, या उस वर्ग में विनिर्दिष्ट कोई ऐसा पुरुष रिश्तेदार है जो ऐसी महिला रिश्तेदार के माध्यम से दावा करता है, तो मृतक का हित वसीयती या निर्वसीयती उत्तराधिकार द्वारा न्यागत होगा, न कि उत्तरजीविता द्वारा।

(घ) धारा 6 के परंतुक के अंतर्गत आने वाले हिंदू पुरुष विधिक वारिस के हिस्से का निर्धारण करने के लिए, उसकी मृत्यु से ठीक पहले विधि के प्रवर्तन द्वारा एक काल्पनिक विभाजन किया जाएगा। इस विभाजन में, सभी विधिक वारिसों और उस हिंदू पुरुष की विधवा को संयुक्त परिवार की संपत्ति में हिस्सा प्राप्त होगा।

(ड.) अधिनियम की धारा 8 के लागू होने पर, हिंदू पुरुष की मृत्यु के कारण उसकी स्व–अर्जित संपत्ति हो या धारा 6 के परंतुक के लागू होने से प्राप्त संपत्ति, ऐसी संपत्ति केवल निर्वसीयती आधार पर न्यायगत होगी, न कि उत्तरजीविता के आधार पर।

(च) अधिनियम की धारा 4, 8 और 19 के संयुक्त पठन से यह स्पष्ट होता है कि निर्वसीयतता के सिद्धांतों पर धारा 8 के अनुसार संयुक्त परिवार की संपत्ति वितरित होने के बाद, वह संपत्ति उन विभिन्न व्यक्तियों के हाथों में (संयुक्त परिवार की संपत्ति) नहीं रह जाती है। वे उस संपत्ति पर सामान्यिक अभिधारी (Tenants in common) के रूप में न कि संयुक्त अभिधारी (Joint Tenants) के रूप में अधिकार रखते है।

सरल शब्दों में, इन चारों प्रकरणों में जो निष्कर्ष दिया गया है उसके अनुसार हिन्दू उत्तराधिकार अधिनियम 1956 के लागू होने के पश्चात् यदि किसी पुरूष की मृत्यु होती है और जहाँ धारा 6 के परंतुक के अनुसार संपत्ति का विभाजन किया जाता है, तो धारा 8 लागू होगी, और धारा 8 के अनुसार ही उसकी संपत्ति का विभाजन किया जाएगा जिसमें क्लास–1 श्रेणी में जो व्यक्ति मौजूद है उन्हे संपत्ति प्रदान की जाएगी। यदि किसी हिन्दू पिता की मृत्यु 1956 के बाद होती है और उनकी संपत्ति उनके पुत्र/पुत्री को मिलती है, तो वह संपत्ति पुत्र/पुत्री की 'निजी/प्रथक संपत्ति' मानी जाएगी। पुत्र/पुत्री उस संपत्ति का पूर्ण मालिक होगा और उनका अपना अगली पीढ़ी का वारिस उस संपत्ति में, जन्म से संपत्ति में कोई अधिकार नहीं रखता।

हिन्दू उत्तराधिकार अधिनियम, 1956 के पश्चात् मिताक्षरा सहदायिकी संपत्ति में वसीयत द्वारा हित का न्याय गमनः

प्राचीन विधि के अधीन, मिताक्षरा कुटुम्ब के सह–दायिक द्वारा अपने अविभक्त हित की वसीयत पूर्णतः अविधिमान्य थी। किंतु हिन्दू उत्तराधिकार अधिनियम, 1956 के लागू होने के पश्चात् धारा 30 का प्रभाव यह है कि उसमें यह अधिकारित किया गया है कि मिताक्षरा सहदायिकी में हिन्दू पुरूष इस बात के लिए सक्षम है कि वह सहदायिकी संपत्ति में अपने हितों का व्ययन जीते–जी कर सकता है। अतः धारा 6 में अधिकथित नियमों में से किसी भी नियम के लागू होने का प्रश्न वहॉ नहीं उठता, जहॉ की किसी हिन्दू पुरूष द्वारा सहदायिकी संपत्ति में अपने हित का वसीयत द्वारा व्ययन किया गया हो। किसी ऐसे व्यक्ति द्वारा अपनी संपूर्ण संपत्ति के वसीयत द्वारा व्ययन के अंतर्गत अब धारा 30 के अधीन सहदायिकी संपत्ति में उसका हित भी है। इस धारा के लागू करने का प्रश्न एक मात्र उत्तरजीवी सहदायिक के मामले में नही उठ सकता है, जिसके मामले में स्पष्टतः यह नहीं कहा जा सकता कि उसका उसकी मृत्यु के समय में सहदायिकी संपत्ति में कोई हित था। इस संबंध में ***अरूणाचलतम्मल विरूद्ध रामचन्द्रम, एआईआर 1983 मद्रास 255*** का न्यायदृष्टांत अवलोकनीय है।

राधाम्मा एवं अन्य विरूद्ध एच.एन. मधुकृष्णा एवं अन्य, (2019) 3 एससीसी 611 के न्यायदृष्टांत माननीय सर्वोच्च न्यायालय द्वारा यह अभिनिर्धारित किया गया कि हिन्दू उत्तराधिकार अधिनियम, 2005 की धारा 30 किसी भी हिन्दू को अपनी संपत्ति को वसीयत के माध्यम से अंतरित करने का अधिकार प्रदान करती है। धारा 30 के स्पष्टीकरण अनुसार एक हिन्दू पुरूष अपनी मिताक्षरा सहदायिकी संपत्ति में अपने अविभाजित हिस्से को भी वसीयत के आधार पर अंतरित कर सकता है। सहदायिकी संपत्ति में उत्तरजीविता के सिद्धांत पर संपत्ति का विभाजन होता है परंतु धारा 30 इस नियम का एक अपवाद है। अगर किसी सहदायिक ने वैध वसीयत के माध्यम से संपत्ति का अंतरण किया है तो वसीयत द्वारा किया गया अंतरण प्रभावी होगा। और परिवार के अन्य सदस्य उस भाग पर स्वतंत्र उत्तराधिकार का दावा नहीं कर सकते।

धारा 30 के लागू होने का प्रश्न ऐसे किसी व्यक्ति के मामले में भी नहीं उठ सकता है, जो अपनी मृत्यु के समय किसी सहदायिकी में सहदायिक नहीं था। दृष्टांत के तौर पर कहा जा सकता है कि ऐसा मामला केवल वहॉ उठ सकता है, जहॉ किसी व्यक्ति की मृत्यु पर एक पुत्री और एक प्रथकीकृत पुत्र को छोड़कर होती है। उसकी संपत्ति, यद्यपि कि वह विभाजन में उसमें निहित हो गई थी, धारा 8 के अधीन उत्तराधिकार द्वारा उसकी पुत्री तथा प्रथकीकृत पुत्र को जाएगी (इसे असंशोधित अधिनियम की धारा 6 के स्पष्टीकरण 2 के अनुसार समझा जा सकता है)।

यद्यपि की धारा 6 उत्तराधिकार के संबंध में उपबंध करती है, तथापि उसका संबंध हिन्दू विधि की अन्य शाखाओं से भी है, जैसे संयुक्त कुटुम्ब, दत्तक ग्रहण और भरण–पोषण और इसमें दूरगामी प्रभाव के नियम अधिकथित है। इसमें यह विहित है कि जहॉ कोई सहदायिकी मर जाता है, वहॉ मिताक्षरा सहदायिकी विघटित नहीं होती, बल्कि उत्तरजीवी सहदायिक बिना विभाजन किए संयुक्त कुटुम्ब के सदस्य बने रह सकते है और यह इस नियम में अनुबंध धारा 6 के परंतुक के अध्याधीन है

कि सहदायिकी संपत्ति में मृत सहदायिक का अविभक्त अंश उसकी मृत्यु पर उत्तरजीविता के आधार पर उसके उत्तरजीवी सहदायिकियों पर न्यायगत होगा।

हिन्दू उत्तराधिकार अधिनियम के अंतर्गत विभाजन के बाद संपत्ति की प्रकृति क्या होती हैः

कई बार इस बिंदु पर भ्रम उत्पन्न हो जाता है कि **''विभाजन के बाद मिली संपत्ति पिता के लिए 'स्व–अर्जित होती है, लेकिन उसके पुत्रों (बेटे/पोते) के लिए वह 'पैतृक' बन जाती है।''** इसका तात्पार्य क्या है। इसका उत्तर इस बात पर निर्भर करता है कि यह संपत्ति किस संदर्भ में देखी जा रही है।

जब संयुक्त हिन्दू परिवार में विभाजन होता है तो एक सदस्य को जो हिस्सा मिलता है, उसकी दोहरी स्थिति होती हैः

- **अन्य रिश्तेदारों (जैसे भाई, चाचा) के लिएः** विभाजन के बाद मिला हिस्सा उस व्यक्ति की ''स्व–अर्जित'' संपत्ति मानी जाती है। वह इसे अपने इच्छा से विक्रय कर सकता है या किसी को दे सकता है।
- **स्वयं के वंशजों (पुत्र, पौत्र) के लिएः** जैसे ही उस व्यक्ति का बेटा/बेटी पैदा होता है, वह संपत्ति उस बेटे के लिए पैतृक संपत्ति बन जाती है। बेटा/बेटी उसमें जन्म से अधिकार का वाद कर सकता है।

सी. कृष्ण प्रसाद विरूद्ध सी.आई.टी. बैंगलोर, (1975) 1 एससीसी 160 के न्यायदृष्टांत में माननीय उच्चतम न्यायालय ने यह सिद्धांत प्रतिपादित किया कि जहां पर एक सहदायकी बटवारे पर पैतृक संपत्ति में कोई हिस्सा प्राप्त करता है तो वह हिस्सा उसे अपने जन्मसिद्ध अधिकार के आधार पर प्राप्त होता है चाहे वह बटवारे के समय मौजूद था या उसका जन्म बटवारे के बाद हुआ है।

इसके अतिरिक्त ***एम. योगेन्द्र एवं अन्य विरूद्ध लीलाम्मा एन. एवं अन्य, (2009) 15 एससीसी 184*** के न्यायदृष्टांत में भी माननीय सर्वोच्च न्यायालय ने स्पष्ट किया कि विभाजन के माध्यम से प्राप्त संपत्ति को तब तक स्व–अर्जित माना जाएगा जब तक कि प्राप्तकर्ता के परिवार में कोई नया सहदायिक (बेटा/बेटी) जन्म नहीं लेता।

रोहित चौहान विरूद्ध सुरिंदर सिंह एवं अन्य, (2013) 9 एससीसी 419 के न्यायदृष्टांत में माननीय सर्वोच्च न्यायालय द्वारा इस सिद्धांत को समझाया गया है। प्रकरण के तथ्य यह थे कि पिता को विभाजन में पैतृक संपत्ति का एक हिस्सा मिला। उस समय उनका कोई बेटा नहीं था। बाद में उनका बेटा (रोहित) पैदा हुआ पिता ने संपत्ति को अपनी स्व–अर्जित संपत्ति मानकर विक्रय करना चाहा। माननीय सर्वोच्च न्यायालय द्वारा कहा गया कि जब तक बेटा पैदा नहीं हुआ था, तब तक वह संपत्ति पिता की 'अलग/स्व–अर्जित' संपत्ति थी लेकिन बेटे के जन्म लेते ही वह संपत्ति फिर से ''सहदायिक/पैतृक संपत्ति बन गई पिता अब इसे बेटे की सहमति के बिना नहीं विक्रय कर सकता है।

श्याम नारायण प्रसाद विरूद्ध कृष्णा प्रसाद एवं अन्य (2018) 7 एससीसी 646 में भी उच्चतम न्यायालय ने यह मत प्रतिपादित किया है कि पैतृक/सहदायकी संपत्ति विभाजन के बाद भी जो भी संतान का जन्म होता है उसके लिए सहदायकी ही रहेगी।

डोड्डामुनियप्पा (मृत) के कानूनी प्रतिनिधियों बनाम मुनिस्वामी और अन्य (2019) 7 एससीसी 193 के न्यायदृष्टांत में माननीय सर्वोच्च न्यायालय द्वारा यह अभिनिर्धारित किया गया कि

पुत्रों को अपने पिता से विरासत में मिली संपत्ति को संयुक्त परिवार की संपत्ति माना जाएगा और सहदायिकी अधिकार लागू नहीं होते है। संयुक्त परिवार की संपत्ति को प्रभावित करने वाले किसी समझौते या अनुबंध को बंधनकारी होने के लिए सभी सहदायियों की भागीदारी आवश्यक है। इस मामले में यह भी महत्वपूर्ण है कि पुत्रों को पिता से संपत्ति 1950 में मिली थी यानी हिन्दू उत्तराधिकार अधिनियम, 1956 के लागू होने के पूर्व का मामला था।

यदि किसी संयुक्त हिन्दू परिवार में विभाजन के द्वारा कोई संपत्ति सहदायिक को प्राप्त होती है तो उसकी प्रकृति भिन्न रहती है। या किसी संयुक्त हिन्दू परिवार में केवल दो सहदायिक है और एक की मृत्यु हो जाती है और दूसरा जीवित है, तो ऐसी दशा में जो एक व्यक्ति बचता है उसकी स्थिति धारा 8 की स्थिति से भिन्न होती है। पैतृक संपत्ति यदि किसी एक सहदायिक के पास बचती है तो वह उस एकल सहदायिक के लिए सृजित संपत्ति या प्रथक संपत्ति की श्रेणी में रहेगी परन्तु जैसे ही उसके कोई संतान उत्पन्न होती है तो वह व्यक्ति अपनी संतान के साथ सहदायिकी निर्मित करेगा और उस संतान का भी संपत्ति में जन्म से हक नीयत होगा।

विभाजन पर अर्जित अंश का न्यायगम – विभाजन का प्रभाव सहदायिकी का विघटन है और परिणामस्वरूप प्रथक होने वाले सदस्य इसके बाद अपने–अपने अंश अपनी प्रथक संपत्ति के रूप में धारण करते है, तथा प्रत्येक सदस्य का अंश उसकी मृत्यु पर उसके वारिसों पर संक्रित होता है। किन्तु यदि कोई सदस्य अपने अन्य सहदायिकीयों से प्रथक होने पर अपने संतान के साथ संयुक्त बना रहता है, तो विभाजन पर उसे आवंटित अंश उसके हाथ में, जहां तक संतान का संबंध है सहदायिकी संपत्ति बना रहेगा।

(*संदर्भ – मुल्ला हिन्दू लॉ द्वारा सत्यजीत ए. देसाई, प्रथम हिन्दी संस्करण 2001, पाठ 16 आर्टिकल 340*)

इस विषय को समझने के लिए यह देखा जाना आवश्यक है कि संपत्ति का जो न्याय गमन हुआ है वह किस प्रकार हुआ है। संयुक्त हिन्दू परिवार कि पैतृक संपत्ति का विभाजन जीवित सहदायिकियों के मध्य हुआ है या संपत्ति के स्वामी की मृत्यु होने पर धारा 6 के परंतुक के अनुसार संपत्ति धारा 8 के अधीन विरासत में प्राप्त हुई है। यदि जीवित सहदायिकियों के मध्य विभाजन हुआ है तो उपरोक्त नियम लागू होगा और भविष्य में पैदा होने वाली संतान के लिए संपत्ति ''सहदायिक/पैतृक संपत्ति बन गई। और यदि धारा 8 के माध्यम से संपत्ति का न्याय गमन हुआ है तो वह स्व–अर्जित मानी जाएगी। (*संदर्भ – मुल्ला हिन्दू लॉ द्वारा सत्यजीत ए. देसाई, 21वॉ संस्करण, पाठ 12 आर्टिकल 221 (4), 222, 223(4), 227 एवं 228*)

हिन्दू उत्तराधिकार (संशोधित) अधिनियम, 2005 के लागू होने के पश्चात् उत्तरजीविता का सिद्धांतः

धारा 6 (3) के अनुसार जहॉ उत्तराधिकार (संशोधित) अधिनियम, 2005 के आरंभ के पश्चात् किसी हिन्दू की मृत्यु हो जाती है, वहॉ यथास्थिति संयुक्त हिन्दू कुटुम्ब की संपत्ति में इस अधिनियम के अधीन उसका हित उत्तराधिकार से होगा न कि उत्तरजीविता द्वारा और सहदायिकी संपत्ति के बारे में यह समझा जाएगा कि वह विभाजित हो गई है, मानो विभाजन हो गया है औरः–

(क) पुत्री को वही भाग आवंटित किया जाएगा जैसा पुत्र को आवंटित किया गया है;

(ख) पूर्व–मृत पुत्र या पूर्व–मृत पुत्री का भाग जिसे वे उस समय पाते यदि विभाजन के समय जीवित रहते, ऐसे पूर्व मृत पुत्र या ऐसी पूर्व मृत पुत्री के जीवित बच्चे को आवंटित किया जाएगा; और

(ग) पूर्व मृत पुत्र या पूर्व मृत पुत्री के पूर्व मृत बच्चे का भाग जो वह बच्चा उस समय प्राप्त करता यदि विभाजन के समय जीवित रहता/रहती, यथास्थिति ऐसे पूर्व मृत पुत्र या पूर्व मृत पुत्री के पूर्व मृत बच्चे के बच्चे को आवंटित किया जाएगा।

हिन्दू उत्तराधिकार अधिनियम, 1956 में 2005 के संशोधन द्वारा उत्तरजीविता के सिद्धांत को पूरी तरह समाप्त नहीं किया है, लेकिन इसके दायरे को बहुत सीमित कर दिया है। उत्तरजीविता का नियम अब केवल उन मामलों में नाममात्र के लिए बच गया है जहॉ कोई वसीयत न हो और न ही कोई प्रथम श्रेणी का उत्तराधिकारी हो, लेकिन व्यवहारिक रूप से अब काल्पनिक विभाजन के माध्यम से उत्तराधिकार को ही प्राथमिकता दी जाती है। ***विनीता शर्मा विरूद्ध राकेश शर्मा, (2020) 9 एससीसी*** के न्यायदृष्टांत में भी पुत्रियों को जन्म से ही सहदायिक होना माना गया है। किसी संयुक्त हिन्दू परिवार में यदि कोई विभाजन नहीं हुआ है तो उस संयुक्त हिन्दू परिवार के पुत्र या पुत्री का संपत्ति पर जन्मसिद्ध अधिकार अभी भी मौजूद है। उत्तरजीविता का सिद्धांत संपत्ति को होल्ड करने के लिए अभी भी पूरी तरह लागू है परंतु यदि उत्तराधिकार के माध्यम से संपत्ति का न्याय गमन होता है तो धारा 6(3) के अनुसार संपत्ति उत्तरजीविता के सिद्धांत पर बचे हुए शेष वारिसों को नहीं जाएगी बल्कि उत्तराधिकार के आधार पर प्राप्त की जा सकती है।

वर्ष 2005 में हिन्दू उत्तराधिकार अधिनियम में हुए संशोधन के पश्चात पुत्रियों की स्थिति के बारे में विवरणः

पूर्व में हमने ***गुरूपाद खंडप्पा मैगडम*** (उपरोक्त) न्यायदृष्टांत के तथ्यों के आधार पर देखा कि हिन्दू उत्तराधिकार अधिनियम, 1956 के लागू होने के पश्चात् पत्नी बेटे और बेटियों को विभाजन में संपत्ति किस प्रकार प्रदान की गई थी। इसी उदाहरण को यदि 2005 के संशोधन के उपरांत देखा जावे तो गणना इस प्रकार होगी।

चरण 1: काल्पनिक विभाजन

(मृत्यु से ठीक पहले की स्थिति)

खंडप्पा की मृत्यु से ठीक पहले एक काल्पनिक विभाजन होना माना जायेगा। संशोधन के उपरांत पुत्रियॉ भी सहदायिकी है। इस विभाजन में संपत्ति को उन लोगों में बांटा गया जो सहदायिकी थे यानी बेटे और बेटी दोनों। पत्नी (संतान के बराबर हिस्सा पाने की हकदार है)।

इस परिवार में कुल 7 लोगों के मध्य काल्पनिक बटवारा होगा।

व्यक्ति	रिश्ता	हिस्सा (Share)
खंडप्पा (मृतक)	पिता	1/7 (यह हिस्सा आगे बटेगा)

हीराबाई	पत्नी	1/7 (यह उनका अपना हक है)
बेटा 1 (गुरूपाद)	पुत्र	1/7 (यह उनका अपना हक है)
बेटा 2 (शिवपाद)	पुत्र	1/7 (यह उनका अपना हक है)
बेटी 1	पुत्री	1/7 (यह उनका अपना हक है)
बेटी 2	पुत्री	1/7 (यह उनका अपना हक है)
बेटी 3	पुत्री	1/7 (यह उनका अपना हक है)

चरण 2: उत्तराधिकार

(खंडप्पा के 1/7 हिस्से का बटवारा)

अब खंडप्पा की मृत्यु हो चुकी है। उनका जो 1/7 हिस्सा बचा था, वह उनके कानूनी वारिसों में बराबर बटेगा।

कुल वारिस = 6 **(पत्नी + 2 बेटे + 3 बेटियां)**

खंडप्पा का हिस्सा = 1/7

प्रत्येक वारिश का हिस्सा: 1/7/6 = 1/42

वारिस	रिश्ता	उत्तराधिकार में मिला हिस्सा
हीराबाई	पत्नी	1/42
बेटा 1	पुत्र	1/42
बेटा 2	पुत्र	1/42
बेटी 1	पुत्री	1/42
बेटी 2	पुत्री	1/42
बेटी 3	पुत्री	1/42
कुल		6/24 = 1/7 (खंडप्पा का पूरा हिस्सा बट गया)

गुणांक:

प्रत्येक सहदायिकीगण का हिस्सा = 1/7

खंडप्पा का हिस्सा जो प्रत्येक सहदायिकी को मिलेगा = 1/42

कुल योग 1/7 + 1/42 = 1/6

अंतिम चार्ट जिसमें पत्नी, बेटे और बंटियों का हिस्सा प्रथक–प्रथक दर्शाया गया है।

व्यक्ति	चरण 1 (बटवारा)	चरण 2 (उत्तराधिकार)	कुल अंतिम हिस्सा
हीराबाई	1/7	+ 1/42	1/6
बेटा 1	1/7	+ 1/42	1/6
बेटा 2	1/7	+ 1/42	1/6
बेटी 1	1/7	+ 1/42	1/6
बेटी 2	1/7	+ 1/42	1/6
बेटी 3	1/7	+ 1/42	1/6
कुल योग			**6/6 = 1**

वर्ष 2005 में हुए संशोधन के पश्चात् पुत्रियों को भी पुत्र के समान सहदायकी के हक प्राप्त हो चुके है ऐसी दशा में यदि किसी पुत्री द्वारा कोई वाद लगाया जाता है या पुत्री किसी दावे में पक्षकार के रूप में जोड़ी गई है तो भी उसे उसी प्रकार सभी अधिकार प्राप्त होंगे जो पहले पुत्र को होते रहे है।

हिन्दू उत्तराधिकार (संशोधन) अधिनियम, 2005 के पश्चात् महिलाओं के अविभाजित संपत्ति अधिकारों में जो अधिकार प्रदान किए गए है उसके संदर्भ में निम्नलिखित न्यायदृष्टांत महत्वपूर्ण है।

विनीता शर्मा (उपरोक्त) के न्यायदृष्टांत में माननीय सर्वोच्च न्यायालय ने यह विधि प्रश्न निर्मित किया कि, क्या 2005 के संशोधन के अनुसार पुत्रियों के सहदायिक होने का लाभ उन पुत्रियों को भी मिलेगा जिनके पिता की मृत्यु 2005 से पहले हो चुकी थी? माननीय उच्चतम न्यायालय के तीन न्यायाधीशगण की पीठ ने यह अभिनिर्धारित किया कि सहदायिकी का अधिकार जन्म से मिलता है, पिता की मृत्यु से नहीं। 9 सितंबर 2005 (संशोधन लागू होने की तारीख) को पिता का जीवित होना जरूरी नहीं है। अगर बेटी 2005 से पहले पैदा हुई है और पिता की मृत्यु 2005 से पहले हो गई है, तो भी वह पैतृक संपत्ति में हिस्सेदार होगी। इसमें ***प्रकाश विरूद्ध फूलवती, (2016) 2 एससीसी 36*** के पुराने निर्णय को पलट (ओवर रूल) कर दिया और स्पष्ट किया कि बेटियों को पैतृक संपत्ति में बेटों के समान ही अधिकार और दायित्व प्राप्त है।

अरूणाचला गौंडर (मृत) एलआरएस विरूद्ध पोन्नूसामी, (2022) 11 एससीसी 520 का न्यायनिर्णय उन संपत्तियों के बारे में है जो पिता ने खुद अर्जित की थी और बिना उनकी मृत्यु निर्वस्तीय हो गई। एक व्यक्ति (मरप्पा गौंडर) की मृत्यु 1949 में हो गई थी उनकी अपनी कोई संतान (बेटा) नहीं थी, केवल एक बेटी थी। सवाल यह था कि उनकी संपत्ति उनकी बेटी को मिलेगी या उनके भाई के बेटे (भतीजे) को? यहाँ मुख्य प्रश्न यह था कि क्या एक बेटी अपने पिता की स्व–अर्जित संपत्ति का वारिस बन सकती है, भले ही पिता की मृत्यु 1956 के अधिनियम से पहले हुई हो? माननीय न्यायालय ने कहा कि अगर हिन्दू पुरूष बिना वसीयत मरता है और उसका कोई पुत्र नहीं है,

तो उसकी स्व–अर्जित संपत्ति उसकी बेटी को मिलेगी, न कि उसके भाई या भतीजे को। न्यायालय ने पुराने हिन्दू कानूनों (मिताक्षरा और स्मृतियों) का हवाला देते हुए कहा कि बेटी का स्थान भाई के बेटे से ऊपर है। यह फैसला 1956 से पहले के मामलों पर भी लागू होता है।

प्रशांत कुमार साहू विरूद्ध चारूलता साहू, (2023) 9 एससीसी 641 का न्यायनिर्णय 'विभाजन के दावे और 'समझौते' पर केंद्रित है। इस मामले में परिवार में संपत्ति के विभाजन का मुकदमा चल रहा था। इसी बीच 2005 का संशोधन आ गया। एक बेटी (चारूलता) ने अपने हिस्से का वाद किया, लेकिन परिवार के अन्य सदस्यों ने एक आपसी समझौता कर लिया था जिसमें बेटी ने हस्ताक्षर नहीं किए थे। माननीय उच्चतम न्यायालय ने व्यक्त किया कि समझौते अवैध है क्योंकि उस पर बेटी (जो अब एक सहदायिक थी) के हस्ताक्षर नहीं थे। न्यायालय ने स्पष्ट किया कि यदि संपत्ति के विभाजन का कोई मुकदमा कोर्ट में लंबित है और 'अंतिम डिक्री' अभी पारित नहीं हुई है, तो 2005 का कानून लागू होगा और बेटी को बराबर हिस्सा देना ही पड़ेगा। पुत्री का अधिकार पुत्र के बराबर है और उसे चालाकी से किसी समझौते के जरिए बाहर नहीं किया जा सकता।

रामचरण एवं अन्य बनाम सुखरा एवं अन्य, (2025) एससीसी ऑनलाइन एससी 1465 यह मामला आदिवासी महिलाओं के अधिकारों से जुड़ा है। हिन्दू उत्तराधिकार अधिनियम की धारा 2(2) के तहत अनुसूचित जनजातियों को इस काननू से बाहर रखा गया है। यानी उन पर उनके अपने 'रीति–रिवाज' लागू होते हैं, जो अक्सर महिलाओं को संपत्ति का अधिकार नहीं देते। मुख्य प्रश्न यह निर्मित किया गया कि क्या आदिवासी महिलाओं को पैतृक संपत्ति से वंचित किया जा सकता है सिर्फ इसलिए क्योंकि उनके रीति–रिवाज इसकी अनुमति नहीं देते? माननीय उच्चतम न्यायालय ने कहा कि केवल ''रीति–रिवाज'' के नाम पर आदिवासी महिलाओं को उत्तराधिकार से वंचित करना संविधान के अनुच्छेद 14 (समानता) और अनच्छेद 21 (जीवन का अधिकार) का उल्लंघन है। जब तक कोई विशेष कानून या ठोस सबूत वाला रिति–रिवाज (जो महिलाओं को स्पष्ट रूप से मना करता हो) साबित नहीं होता, तब तक अदालतों को *'न्यायसम्य और अच्छे विवेक' (Justice, Equity and Good Conscience)* के सिद्धांत का पालन करना चाहिए। आदिवासी महिलाओं को भी अपने पिता/दादा की संपत्ति में हिस्सा पाने का अधिकार है।

दान/उपहार में प्राप्त संपत्ति प्राप्तकर्ता की 'निजी संपत्ति' होती है। इसे पैतृक संपत्ति मानकर विभाजन नहीं किया जा सकता, जब तक कि मालिक खुद इसे संयुक्त परिवार में शामिल न कर दे।

शशिधर विरूद्ध अश्विनी उमा मठाद, (2024) 8 एससीसी 381 के मामले में पुत्रियों द्वारा पिता की संपत्ति में विभाजन का वाद प्रस्तुत किया और तर्क दिया की सभी संपत्तियॉ हिन्दू संयुक्त परिवार की अविभाजित संपत्तियॉ है। बचाव में मूल स्वामी बसवंतैया के पुत्र शशिधर और अन्य परिवार के व्यक्तियों ने व्यक्त किया कि कुछ संपत्तियां पिता को उनकी बहन ने ''दान/उपहार'' में दी थीं, इसलिए वे पिता की ''स्व–अर्जित/प्रथक'' संपत्ति हैं, न कि पैतृक। माननीय उच्चतम न्यायालय द्वारा

निर्धारित किया गया कि दान/उपहार में मिली संपत्ति ''पैतृक'' नहीं होती। न्यायालय ने स्पष्ट किया कि जब किसी हिन्दू पुरुष को किसी रिश्तेदार (जैसे बहन) से कोई संपत्ति दान पत्र के जरिए मिलती है, तो वह उसकी ''स्व–अर्जित या प्रथक संपत्ति'' मानी जाती है।

चूंकि विवादित संपत्ति में से कुछ संपत्ति दान/उपहार में मिली थी इसलिए वह ''स्व–अर्जित'' संपत्ति थी, इसलिए पिता (बसवंतैया) को पूरा अधिकार था कि वे उसे अपनी मर्जी से किसी को भी वसीयत या गिफ्ट द्वारा अंतरित कर दें। उन्होंने इसे अपनी पत्नी/बेटे के नाम कर दिया था। इसलिए, बेटियां (प्रतिवादी) इस विशिष्ट संपत्ति में विभाजन का वाद नहीं कर सकतीं।

पुत्रियों ने यह तर्क भी दिया कि पिता ने इस उपहार वाली संपत्ति को परिवार की बाकी संपत्ति में मिला दिया था। न्यायालय ने इसे खारिज कर दिया और कहा कि ''केवल संयुक्त परिवार के साथ रहने से'' किसी की निजी संपत्ति परिवार की संपत्ति नहीं बन जाती, जब तक कि उसे मिलाने का स्पष्ट इरादा साबित न हो।

हिंदू उत्तराधिकारी अधिनियम के अंतर्गत अधर्मज संतान के अधिकारः

धारा 16 के अनुसार, भले ही माता–पिता का विवाह शून्य या शून्यकरणीय हो, तो भी उस विवाह से पैदा हुई संतान को वैध संतान माना जाएगा। हिन्दू उत्तराधिकार अधिनियम की धारा 16(3) स्पष्ट करती है कि ऐसी संतान अपने माता–पिता की संपत्ति में हिस्सा प्राप्त करने के हकदार है। प्रश्न यह उठता है कि *''क्या ऐसे बच्चों को केवल पिता की 'स्व–अर्जित' संपत्ति में हिस्सा मिलेगा, या उन्हें 'पैतृक/संयुक्त परिवार' की संपत्ति में भी अधिकार है?''*

रेवनसिद्धप्पा विरूद्ध मल्लिकार्जुन (2023) एससीसी ऑनलाईन एससी 1087 के न्यायदृष्टांत में माननीय उच्चतम न्यायालय द्वारा अभिनिर्धारित किया गया कि शून्य या शून्यकरणीय विवाह से पैदा हुई संतान के संपत्ति में अधिकारों कैसे सृजित होंगे। पहले के कुछ न्यायनिर्णयों में कहा गया था कि ऐसे बच्चे केवल पिता की स्व–अर्जित संपत्ति में हिस्सा प्राप्त करने के हकदार हैं, पैतृक संपत्ति के नहीं। इसी भ्रम को दूर करने के लिए यह मामला बड़ी बेंच को भेजा गया था। माननीय न्यायालय ने कहा कि धारा 16(3) के तहत ऐसे बच्चों को अपने माता–पिता की संपत्ति में अधिकार है। यहाँ ''माता–पिता की संपत्ति'' का अर्थ केवल स्व–अर्जित संपत्ति नहीं है, बल्कि पैतृक संपत्ति में माता–पिता का जो हिस्सा बनता है, वह भी इसमें शामिल है। यह भी स्पष्ट किया कि ये बच्चे सहदायिक नहीं हैं। यानी, इन्हें जन्म से ही संयुक्त परिवार की संपत्ति में अधिकार नहीं मिलता (जैसा कि वैध विवाह वाले बच्चों को मिलता है)।

इस निर्णय ने अधर्मज संतान को समान अधिकार दिये है। अब वे अपने पिता के हिस्से वाली पैतृक संपत्ति से वंचित नहीं रहेंगे। हालांकि, वे चाचा–ताऊ की संपत्ति या पूरे संयुक्त परिवार की संपत्ति पर सीधा वाद नहीं कर सकते, उनका अधिकार केवल पिता के हिस्से तक सीमित रहेंगे।

पारिवारिक समझौता'' और ''विभाजन विलेख'' में अंतरः

विभाजन के मामले में न्यायालय के समक्ष कई बार यह विधिक प्रश्न उत्पन्न होता है कि पक्षकार द्वारा प्रस्तुत दस्तावेज पारिवारिक समझौता पत्रक है या विभाजन विलेख है। इसे समझने के

लिए ये आवश्यक है कि दस्तावेज की अंतर्वस्तु के आधार पर दस्तावेज की प्रकृति के बारे में निष्कर्ष निकाला जाए।

पारिवारिक समझौता, परिवार के सदस्यों के बीच संपत्ति के बटवारे या विवाद को सुलझाने के लिए किया गया एक आपसी समझौता है। यह एक ऐसा समझौता है जिसमें परिवार के सदस्य (सह–हिस्सेदार या वारिस) एक साथ बैठकर यह तय करते हैं कि संयुक्त या पैतृक संपत्ति को किसके नाम पर और कितना बाटा जाएगा। यह ''लेन–देन'' के सिद्धांत पर काम करता है। इसमें जरूरी नहीं कि हर किसी को उसका कानूनी हिस्सा ही मिले। परिवार की शांति के लिए कोई सदस्य अपना कुछ हिस्सा छोड़ सकता है और कोई सदस्य थोड़ा ज्यादा हिस्सा ले सकता है, बशर्ते सभी सदस्य इस पर स्वेच्छा से सहमत हों।

काले विरूद्ध डिप्टी डायरेक्टर ऑफ कंसोलिडेशन, (1976) 3 एससीसी 119 के न्यायनिर्णय के अनुसार, भारतीय कानून पारिवारिक समझौतों को बहुत बढ़ावा देता है। यदि यह समझौता सद्भावना और बिना किसी धोखे या दबाव के किया गया है, तो कोर्ट इसे पूरी मान्यता देता है। आमतौर पर इसकी प्रक्रिया दो चरणों में होती है।

मौखिक समझौताः

पहले परिवार के बुजुर्ग और सदस्य बैठकर मौखिक रूप से तय करते हैं कि किसको क्या मिलेगा।

ज्ञापन तैयार किया जानाः मौखिक समझौते के बाद, उसे याद रखने के लिए एक ज्ञापन तैयार किया जाता है कि ''इस तिथि को हमारे बीच यह समझौता हुआ था और समझौते के अनुसार सभी पक्षों द्वारा अपने भाग पर कब्जा प्राप्त कर लिया गया है। साथ ही यह भी उल्लेख किया जाता है कि बिना किसी दबाव के बटवारा किया गया है। ज्ञापन में सभी पक्षों के हस्ताक्षर होना भी आवश्यक है। ''इसे ही तकनीकी रूप से पारिवारिक समझौता ज्ञापन कहते हैं। इसे रजिस्टर कराने की भी अनिवार्यता नहीं होती है।

रविंद्र कौर ग्रेवाल विरूद्ध मंजीत कौर, (2020) 9 एससीसी 706 के न्यायदृष्टांत में माननीय सर्वोच्च न्यायालय ने पुनः यह दोहराया कि यदि कोई पारिवारिक समझौता पहले हुए मौखिक विभाजन को केवल रिकॉर्ड करने के लिए बनाया गया है, तो उसे रजिस्टर कराने की आवश्यकता नहीं है और उसे साक्ष्य के तौर पर न्यायालय में पेश किया जा सकता है।

''विभाजन विलेख'' द्वारा संयुक्त हिन्दू परिवार की संपत्ति या पैतृक संपत्ति के सह–स्वामी द्वारा अपनी संपत्ति को अलग–अलग भाग में बाटा जाता है। इसके द्वारा हर हिस्सेदार अपने निर्धारित हिस्से का स्वामी बन जाता है। बटवारे के बाद, वह अपने हिस्से को विक्रय करने, दान करने या वसीयत करने के लिए पूरी तरह स्वतंत्र होता है। रजिस्ट्रेशन अधिनियम, 1908 की धारा 17 के अंतर्गत, यदि संपत्ति का विभाजन लिखित रूप में किया जाता है तो, इसका पंजीयन कराना अनिवार्य है। बिना पंजीयन के न्यायालय इसे साक्ष्य नहीं मानता। इस पर राज्य सरकार के नियमों के अनुसार स्टांप ड्यूटी भी चुकानी पड़ती है, जो आमतौर पर संपत्ति के बाजार मूल्य का एक निश्चित प्रतिशत होती है, जो समय–समय पर शासन द्वारा निर्धारित की जाती है।

गुम्मान्ना शेट्टी विरूद्ध नागावेणीयमम, ए.आई.आर. 1967 एससी 1595 के न्यायदृष्टांत में माननीय उच्चतम न्यायालय के तीन न्यायमूर्तिगण की पीठ ने यह अभिनिर्धारित किया कि प्रस्तुत दस्तावेज पारिवारिक समझौता है या विभाजन विलेख है यह इस बात से निश्चित होगा कि दस्तावेज संपत्ति के उपभोग के लिए तैयार किया गया था, या दस्तावेज से कोई नये अधिकार सृजित हुए है।

विभाजन अधिनिमय, 1893:

जहां विभाजन के वाद में, न्यायालय को यह प्रतीत होता है कि संपत्ति का विभाजन संयुक्त रूप में या सुविधापूर्वक नहीं किया जा सकता और संपत्ति का विक्रय और आगमों का विवरण सभी अंशधारियों के लिए अधिक फायदाप्रद होगा, तो न्यायालय धारा 2 के अंतर्गत यदि वह ठीक समझता है तो, एक भाग या एकाधिक भाग की सीमा तक व्यक्तिगत या समकेतः रूप से हितबद्ध ऐसे अंशधारियों की प्रार्थना पर, संपत्ति का विक्रय कर प्राप्त धनराशि को हितबद्ध अंशधारियों में बाटे जाने का आदेश दे सकता है। यदि कोई हितधारक विक्रय की जाने वाली संपत्ति को बाजारू मूल्य में खरीदने का प्रस्ताव देता है तो धारा 3 के अंतर्गत न्यायालय उसे प्राथमिकता देगा। साथ ही धारा 4 अविभक्त कुटुम्ब के निवासगृह के संबंध में यह नियम बनाती है कि यदि किसी बाहरी व्यक्ति ने परिवार के घर का हिस्सा खरीदा है तो वह विभाजन की मांग कर सकता है और तत्समय ही परिवार का अन्य सदस्य उस बाहरी व्यक्ति के हिस्से को बाजारू मूल्य पर खरीदने का अधिकार भी रखता है जिससे बाहरी व्यक्ति के दखल से परिवार की निजता और संपत्ति सुरक्षित रहे। राजस्व देने वाली कृषि भूमि के मामले में यह अधिनियम लागू नहीं होता क्योंकि कृषि भूमि का विभाजन राजस्व अधिकारियों द्वारा मध्यप्रदेश भू–राजस्व संहिता, 1958 के अनुसार किया जाता है। साथ ही विभाजन के बाद में प्रारंभिक डिक्री निर्मित होने के उपरांत अंतिम डिक्री की कार्यवाही के समय हिस्सेदार संपत्ति के किसी विशिष्ट भाग के मूल्य एवं उपयोगिता के संबंध में साक्ष्य प्रस्तुत कर सकते है।

स्वामीनाथ ओडियार विरूद्ध ऑफिशियल रिसीवर, (1957) एससी 577 के न्यायदृष्टांत में माननीय उच्चतम न्यायालय द्वारा देयता–सिद्धांत (ओवेल्टी) को समझाया गया। यदि संयुक्त कुटुम्ब संपत्ति का विभाजन करते समय संपत्तियों का माप और सीमांकन द्वारा विभाजन करना संभव न हो, क्योंकि ऐसा करने से अनिवार्यता संयुक्त कुटुम्ब के सदस्यों में असमान मूल्य की संपत्तियों का आवंटन करना पड़ सकता है। और अधिक मूल्य की संपत्ति एक सदस्य को जा सकती है और कम मूल्य की दूसरे सदस्य को। अतः पूर्वकथित द्वारा पश्चात्कथित को उसके अंशों के समानिकरण के लिए संदाय का उपबंध करके मूल्यों का समायोजन करना होगा इसे विभाजन की देयता या समता का सिद्धांत कहते है।

सरल शब्दों में यदि ऐसी संपत्ति का विभाजन करना है जिसका विभाजन करने पर एक पक्ष को अधिक और दूसरे पक्ष को कम अंश प्राप्त होगा तो ऐसी दशा में संपत्ति का बाजारू मूल्य निकालकर अग्रक्रय के सिद्धांत पर संपत्ति का बटवारा न्यायालय द्वारा किया जा सकता है।

अविभाजित संपत्ति का सहस्वामी द्वारा अंतरणः

प्रायः यह प्रश्न न्यायालय के समक्ष उत्पन्न होता है कि सहस्वामी द्वारा या तो अविभाजित संपत्ति का अंतरण किसी तीसरे पक्षकार को कर दिया जाता है या अविभाजित संपत्ति के निश्चित भाग का अंतरण कर दिया जाता है ऐसी दशा में विधिक स्थिति क्या होगी।

हरदेव राय विरूद्ध सकुलतला देवी, (2008) 7 एससीसी 46; ***मोहम्मद निसार विरूद्ध राजेश कुमार एवं अन्य, 2007 (3) एमपीएलजे 494*** के न्यायदृष्टांतों में मकान जो कि एक अविभाजित पैतृक संपत्ति है उसमें सहस्वामी द्वारा किसी भाग को विक्रय किये जाने की विधिक स्थिति को समझाया गया है। समान्य नियम यह है कि जब तक संपत्ति का बटवारा नहीं हो जाता, तब तक कोई भी सहस्वामी किसी निश्चित भाग का विक्रय नहीं कर सकता। अविभाजित भाग का विक्रय सहस्वामी केवल यह लिखते हुए कर सकता है उसने संपत्ति में अपने अधिकार का विक्रय किया है परंतु वह संपत्ति के विशेष भाग का विक्रय नहीं कर सकता। विभाजन अधिनियम, 1893 कि धारा 4 के अनुसार यदि निवासगृह का कोई सहस्वामी बिना संपत्ति का बटवारा कराये अपना हिस्सा विक्रय करता है तो क्रेता के पास यह अधिकार रहता है कि वह सहस्वामियों के मध्य विभाजन कराने के लिए वाद प्रस्तुत कर सकता है। उसे संपत्ति पर कब्जा केवल तब प्राप्त होगा जब सहस्वामियों के बीच बटवारा हो जाये और अंतिम डिक्री की कार्यवाही के समय अंशों का विभाजन हो जाये। यदि संपत्ति एक साझा निवास स्थान है तो तीसरे पक्षकार को परिवार के साथ रहने का अधिकार नहीं मिलता उसे केवल अपने हिस्से के मूल्य या अलग हिस्से के लिए वाद दायर करने का अधिकार प्राप्त होता हैं। धारा 4 के अंतर्गत परिवार के अन्य सदस्य न्यायालय में यह प्रार्थना कर सकते है की वे तीसरे पक्षकार का हिस्सा बाजारू मूल्य पर क्रय करने के लिए तैयार है।

समान्य नियम के विपरीत यदि परिवार का कर्ता कानूनी आवश्यकता के लिए जैसे शासकीय कर चुकाना, बच्चों की शिक्षा, शादी या अन्य कर्ज चुकाने के लिए और संपत्ति को नुकसान से बचाने के लिए बिना परिवार के अन्य सदस्य के सहमति के किसी निश्चित भाग का विक्रय कर सकता है।

रामदास विरूद्ध सीताबाई एवं अन्य, (2009) 7 एससीसी 444 के न्यायदृष्टांत में माननीय उच्चतम न्यायालय द्वारा निर्धारित किया गया कि यदि पिता द्वारा किसी नाबालिक संतान के हिस्से की संयुक्त हिन्दू परिवार की संपत्ति को बिना किसी विधिक आवश्यकता के विक्रय किया तो पूरा विक्रय संव्यवहार शून्य नहीं होगा बल्कि पिता के भाग तक संव्यवहार वैध माना जायेगा और पिता पुत्र के बटवारे के पश्चात् क्रेता संपत्ति में कब्जा प्राप्त कर सकता है। इस संबंध में ***जानकीप्रसाद विरूद्ध रामबाई, 2023 (2) एमपीएलजे 668*** का न्यायदृष्टांत भी अवलोकनीय है।

हकत्याग पत्रः

विभाजन के वाद में यह भी देखा जाता है कि जिस अविभाजित संपत्ति के विभाजन हेतु दावा प्रस्तुत किया गया है उस संपत्ति के किसी हिस्सेदार ने अपना हक किसी एक हिस्सेदार को अंतरित किया या संयुक्त हिन्दू परिवार के हित में अपना हक त्याग दिया है। हकत्याग पत्र केवल

उन्ही के पक्ष में निष्पादित किया जा सकता है जिनका संपत्ति में पूर्व से अधिकार या हिस्सा हो। अपंजीकृत हकत्याग पत्र का कोई विधिक महत्व नहीं है। पंजीकरण अधिनियम, 1908 की धारा 17 के अंतर्गत अचल संपत्ति के हकत्याग पत्र का पंजीकृत होना अनिवार्य है। यदि किसी कुटुम्ब के सदस्य द्वारा हकत्याग पत्र निष्पादित किया जाता है तो उस पर स्टांप ड्यूटी कितनी चस्पा की जायेगी इस संबंध में भारतीय स्टांप अधिनियम, 1899 की अनुसूची 1–क के क्रमांक 57 जिसके अनुसार व्यवस्थापन के लिए, कुटुम्ब के सदस्यों की दशा में उस शुल्क का आधा शुल्क, जो व्यवस्थापित संपत्ति के बाजारू मूल्य के हस्तांतरण पर लगता है अदा किया जायेगा। इसके स्पष्टीकरण क्रमांक 1 के अनुसार लिखित पर न्यूनतम शुल्क 1000/– रूपये से कम नहीं होगी। इसके अतिरिक्त पंजीयन के लिए पंजीयन शुल्क भी देय होगा।

रंगनायकम्मा विरूद्ध के.एस. प्रकाश, (2008) 15 एससीसी 673 के न्यायदृष्टांत में माननीय उच्चतम न्यायालय द्वारा यह सिद्धांत प्रतिपादित किया गया है कि यदि किसी हितधारक को धोखे में रखकर, दबाव डालकर या असत्य जानकारी देकर हकत्याग पत्र निष्पादित कराया गया है तो उसे न्यायालय में चुनौती दी जा सकती है। हकत्याग पत्र के लिए यह महत्वपूर्ण शर्त है कि उसे स्वैच्छिक होना चाहिए। साथ ही यह भी स्पष्ट होना चाहिए कि किसी एक हितधारक के हित में हकत्याग किया गया है या संयुक्त हिन्दू परिवार की संपत्ति में अपने हिस्से का हक शेष हितधारकों के हित में त्याग किया गया है।

उपसंहारः

संयुक्त हिन्दू परिवार की अविभाजित संपत्ति के विभाजन के वाद में मुख्यतः ऊपर वर्णित बिन्दुओं का ध्यान रखना आवश्यक है। इसके अतिरिक्त भी विभाजन के वाद में अन्य विधिक प्रश्न उत्पन्न हो सकते है, जिसके लिए पाठकों से आग्रह कि वे इस संदर्भ में मानीनय उच्चतम न्यायालय एवं माननीय उच्च न्यायालयों द्वारा पारित न्यायदृष्टांतों का अवलोकन करें।

•

Carefully watch your thoughts, for they become your words. Manage and watch your words, for they will become your actions. Consider and judge your actions, for they have become your habits. Acknowledge and watch your habits, for they shall become your values. Understand and embrace your values, for they become your destiny.

– *Mahatma Gandhi*

ANNUAL REPORT OF MADHYA PRADESH STATE JUDICIAL ACADEMY, 2025

Judicial training plays a pivotal role in maintaining the integrity, efficiency and adaptability of the judiciary. In a dynamic legal landscape characterized by rapid legislative changes, technological advancements and evolving societal expectations, continuous education equips judges and legal professionals with the tools to interpret and apply the law effectively.

During the period under report, the Madhya Pradesh State Judicial Academy has attempted to encompass and ragogical methodologies in its training programmes to ensure participative, experiential and outcome oriented learning.

The Academy has conducted a diverse array of training programmes in the year 2025. These initiatives catered to judicial officers, advocates and other stakeholders of the justice delivery system, focusing on enhancing their knowledge, skills and efficiency in the administration of justice. Under the Scheme for Judicial Education and Training, the Academy conducted **127 programmes; 44 programmes** benefitting **2773 Judicial Officers** of the State consuming **216 days, 21 programmes** for other stakeholders benefitting **12080 and 27 days** were consumed and **62 programmes** were conducted for the ministerial staff of the High Court and district Courts benefitting **4970 employees utilizing 164 days.**

In addition to regular Institutional Training Programmes, the Academy also organized special Workshops on specific subjects including Family Laws & Gender Justice, Forest and Wild Life Laws, Protection of Women from Domestic Violence, Motor Accident Claim Cases, Land Acquisition Laws, NDPS Act, Electricity Act, Negotiable Instruments Act, Pocso Act and Sensitization programme on Sentencing Policy conducted in this year.

Apart that, the Academy under the e-Committee Special Drive Training and Outreach Programme through the State Judicial Academies is conducting ECT programmes for the Master Trainers, Court Staff, Advocates, Advocate Clerks, Technical Staff etc.

Acknowledging, the importance of the ministerial staff in the justice dispensation system, ministerial staff of the District Judiciary is being imparted training regularly.

Key Programmes of the year 2025

Some of the notable programmes are being mentioned herein:

- **Conference for Principal District & Sessions Judges**

  The Conference of the Principal District & Sessions Judges held on 18th and 19th January, 2025 in the Academy. This prestigious two day Conference was inaugurated by Hon'ble Shri Justice Abhay S. Oka, Judge, Supreme Court of India. My Lord graced the

Conference and addressed the participants on the subject – Dynamic Role of District Judiciary as Custodian of Fundamental Rights. This Conference was also presided over by Hon'ble the Chief Justice, High Court for Madhya Pradesh, Chairman of the Academy and other Hon'ble Judges of High Court of Madhya Pradesh.

- **West Zone Regional Conference of the National Judicial Academy**

  The West Zone Regional Conference of the National Judicial Academy, hosted in Madhya Pradesh after almost a decade on 2nd & 3rd August, 2025 held at the Brilliant Convention Centre, Indore. The Conference was inaugurated by Hon'ble Shri Justice Jitendra Kumar Maheshwari, Judge, Supreme Court of India in the gracious presence of Hon'ble Shri Justice Satish Sharma, Judge, Supreme Court of India, Hon'ble Chief Justice Shri Sanjeev Sachdeva, High Court of Madhya Pradesh and other companion Judges. The subject of this Conference was "Court Dockets: Explosion and Exclusion" and witnessed some deep insights into the issue from leading resource persons who had travelled from across the country. The deliberations during the Conference underscored the importance of use of technology and delved into the issue of Artificial Intelligence on Judiciary.

- **Workshop on – Emerging Trends in Cyber Crimes**

  Workshop on on – Emerging Trends in Cyber Crimes was held online on 28th June, 2025. As technology changes, new types of crimes are also emerging. It is important that we, in the legal field, stay updated. This workshop focused on modern tools used to collect evidence in cybercrime cases and how the law looks at such evidence.

- **Symposium on Forest and Wildlife Laws**

  A Symposium on Forest & Wild Life Laws was organized on 4th & 5th July, 2025. This time, the symposium was conducted in a new way as Academy had invited officers from Forest and Prosecution Departments as well, to participate and share their insights. This offered a chance for healthy interactions and understanding the problem areas from their perspectives.

- "**Shaurya" – Consultation for Safeguarding the Girl Child: Towards a Safer and Enabling Environment for her in Madhya Pradesh**

  The Academy, in collaboration with High Court Juvenile Justice Committee, has organized the State Level Consultation on 30th & 31st August, 2025. This Consultation brought together judicial officers, Government Authorities, Secretaries of District Legal Services Authorities and subject experts to deliberate on issues of child rights, safety and

empowerment. This Consultation witnessed lot of stakeholders come together and brainstormed over their collective roles in providing a safer space for girls in particular.

- **International Colloquium on Evolving Horizons: Navigating Complexity & Innovation in Commercial & Arbitration Law in Digital World**

  The Academy organized this International Colloquium in collaboration with the Danish Patent and Trade Mark Office (DKPTO) at Brilliant Convention Centre, Indore on 11th & 12th October, 2025 in which 70 Judicial Officers, 47 Law Students and 70 Advocates participated. The discussions ranging from intermediary liability and cross-border disputes to the interface between technology and intellectual property demonstrated how quickly the global legal landscape is transforming. Judicial Officers engaged deeply with questions of digital accountability, arbitration trends, platform regulation and the delicate equilibrium between innovation and public interest. These exchanges highlighted that while technology may drive the speed of transformation it is only an informed and learning-oriented judiciary that can guide this transformation with fairness, sensitivity and constitutional fidelity and was also equally beneficial for Advocates and students. This colloquium builds on an ongoing journey of international engagement that the Academy has consciously nurtured.

- **Conference on Advocacy and Professional Competence: Pursuit of Excellence**

  The Academy conducted Special Conference for Advocates on 15.11.2025 at IIITDM, Jabalpur. The object behind organizing the Conference is Advocates being officers of the Court and one of the most important functionary of justice dispensation system, a need was felt to impart quality judicial education to update them with the legal developments and to bring professionalism in Bar. It is said that a good Bar makes path for a better Bench. Further, Hon'ble e-Committee of the Supreme Court of India has also emphasized upon the active role of the State Judicial Academies in providing suitable training to the advocates on e-Court services as advocates are having important and active participation under the e-Courts project.

- The Academy also co-ordinated with the Member Secretary, MPSLSA in conduction of Conference on "**Strategic Role of Para-Legal Volunteers & Panel Lawyers"** at Khajuraho, Chhatarpur (M.P.).

For ready reference, a tabular sheet containing the number of training programmes conducted in the year 2025 along with the number of participants and days consumed are shown below:

PROGRAMMES CONDUCTED IN THE YEAR 2025
(January to December, 2025)

S. No.	Name of the Programme	Target Group	Date & Duration	Venue/Mode of Training	No. of Participants
Induction Training Course for Civil Judges (Entry Level)					
1.	Induction Training Course for Civil Judges (Entry Level) (*Institutional Second Phase*)	Civil Judge (Entry Level) of 2023 Batch	20.01.2025 to 14.02.2025 (four weeks)	MPSJA	1
2.	Induction Training Course for Civil Judges (Entry Level) (*Institutional Final Phase*)		04.08.2025 to 12.09.2025 (six weeks)		1
Institutional Advance Training Course for District Judges (Entry Level) on Promotion					
3.	Institutional Advance Training Course for District Judges (Entry Level)	District Judges (Entry Level) appointed on promotion from Civil Judge Senior Divisionand Limited Competitive Exam of 2024-25	03.03.2025 to 29.03.2025 (four weeks)	MPSJA	39
Refresher Course for District Judges (on completion of 1 year service)					
4.	Refresher Course for District Judges	District Judges (Entry Level) appointed on promotion from Civil Judge Senior Division and recruited directly from Bar in 2023	21.04.2025 to 26.04.2025 (one week)	MPSJA	82
Refresher Course for Civil Judges (on completion of 1 year service)					
5.	Refresher Course for Civil Judges (*on completion of 1 year service*)	Civil Judge Junior Division (Entry Level) of 2022 Batch	28.04.2025 to 03.05.2025 (one week)	MPSJA	112
Refresher Course for Civil Judges (on completion of 5 years service)					
6. & 7.	Refresher Course for Civil Judges	Civil Judges Senior Division (2019 Batch)	10.02.2025 to 15.02.2025 (one week) (Group-I)	MPSJA	46
			17.02.2025 to 22.02.2025 (one week) (Group-II)		48
Refresher Course for the District Judges (Entry Level & Selection Grade) (on completion of 5 years service)					
8. & 9.	Refresher Course for District Judges	District Judges (Entry Level & Selection Grade)	27.01.2025 to 01.02.2025 (one week) (Group-I)	MPSJA	50
			18.08.2025 to 23.08.2025 (one week) (Group-II)		47

S. No.	Name of the Programme	Target Group	Date & Duration	Venue/Mode of Training	No. of Participants
Orientation Programme for Newly appointed Civil Judge, Junior Division (Entry Level)					
10.	Orientation Programme	Newly appointed Civil Judge, Junior Division (Entry Level)	20.11.2025 to 22.11.2025 (three days)	MPSJA	1
In-Service/ Mid-Career Judicial Educational Programmes					
11.	Conference for Principal District & Sessions Judges	Principal District & Sessions Judges of the State & Senior District & Additional Sessions Judges	18.01.2025 & 19.01.2025 (two days)	MPSJA	62
12.	Interactive Session on – Key issues relating to cases under the Protection of Women from Domestic Violence Act, 2005 and maintenance u/s 144 BNSS (S. 125 CrPC) (*online mode*)	Judges dealing with cases under PWDVA Act	08.02.2025 (one day)	MPSJA/ District Headquarters	148
13.	Training Programme on – Certain Identified Legal Issues	Civil Judges Senior Division	17.02.2025 to 19.02.2025 (three days)	MPSJA	1
14.	Awareness programme on – Sentencing Policy, Presumption under different laws and importance of Accused Statement (*online mode*)	Judges of all cadre	22.02.2025 (one day)	MPSJA/ District Headquarters	87
15.	Awareness Programme on – Civil Appeals, Criminal Appeals and Criminal Revisions (*online mode*)	Judges of HJS cadre	05.04.2025 (one day)	MPSJA/ District Headquarters	95
16.	Sensitization Programme in compliance of the order of Hon'ble Supreme Court	District & Additional Sessions Judge	23.06.2025 to 28.06.2025 (one week)	MPSJA	1
17.	Workshop on – Emerging trends in Cyber Crimes: New tools & techniques of collection of evidence and its legal perspective (*online mode*)	Judges of all cadre	28.06.2025 (one day)	MPSJA/ District Headquarters	152
18.	Symposium on – Key issues relating to Forest & Wild Life Laws	Judicial Magistrates dealing with cases under Forest & Wild Life Laws, Forest Officers & Prosecution Officers	04.07.2025 & 05.07.2025 (two days)	MPSJA	56 (J.O.) 20 (F.O.) 05(P.O.)
19.	Conference for Chief Judicial Magistrates	Chief Judicial Magistrates of the State	19.07.2025 & 20.07.2025 (two days)	MPSJA	49
20.	Regional Conference (West Zone-II) on – Court Dockets: Explosion and Exclusion (P-1458)	Hon'ble High Court Justices & Judicial Officers of Madhya	02.08.2025 & 03.08.2025	Brilliance Convention Centre,	95
	(in collaboration with National Judicial Academy, Bhopal)	Pradesh, Rajasthan, Gujarat and Bombay	(two days)	Indore	

S. No.	Name of the Programme	Target Group	Date & Duration	Venue/Mode of Training	No. of Participants
21.	*"Shaurya"* – The State Consultation for Safeguarding the Girl Child: Towards a Safer and Enabling Environment for her in Madhya Pradesh (*in collaboration with High Court Juvenile Justice Committee and UNICEF M.P.)*	Principal Magistrates of Juvenile Justice Boards and other stakeholders of Juvenile Justice System	30.08.2025 & 31.08.2025 (two days)	MPSJA	20 Judicial Officers 115 other stakeholders of Juvenile Justice System
22.	Workshop on – Key issues relating to the POCSO Act with special reference to amendment relating to sexual offences, trial and enquiry in Children's Court	Judges dealing with cases under POCSO Act	06.09.2025 & 07.09.2025 (two days)	MPSJA	59
23.	Specialised Educational Programme on – Motor Accident Claim cases (*online mode*)	Judges dealing with Motor Accident Claim Cases	20.09.2025 (one day)	MPSJA/ District Headquarters	105
24.	Workshop on – Key issues relating to Labour Laws	Presiding Judges of Labour Courts	27.09.2025 & 28.09.2025 (two days)	MPSJA	19
25.	International Colloquium on Evolving Horizons: Navigating Complexity & Innovation in Commercial & Arbitration Law in Digital World [*in collaboration with the Danish Patent and Trade Mark Office (DKPTO)*]	Principal District Judges, Senior District & Additional Sessions Judges, Presiding Judges of the Commercial Courts in the State, Senior Advocates of Indore Bench, Advocates practicing in Indore Region and Law Students	11.10.2025 & 12.10.2025 (two days)	Brilliant Convention Centre, Indore	70 Judges 47 Law Students 70 Advocates
26.	Interactive Session on – Key issues relating to cases of dishonour of cheque under the Negotiable Instruments Act, 1881. (*online mode*)	Judicial Magistrates	01.11.2025 (one day)	MPSJA/ District Headquarters	239
27.	Specialized Training	District & Additional Sessions Judge	25.09.2025 & 26.09.2025 (two days)	MPSJA	1
28.	Conference on – Family Laws and Gender Justice	Principal and Additional Principal Judges of Family Courts and Judges dealing with matrimonial cases	08.11.2025 & 09.11.2025 (two days)	MPSJA	65
29.	Specialised Educational Programme on – Land Acquisition Laws (*online mode*)	Judges dealing with cases under Land Acquisition Laws	22.11.2025 (one day)	MPSJA/ District Headquarters	99
30.	Interactive Session on – Trial of offences arising under Narcotic Drugs & Psychotropic Substances Act, 1985	Special Judges dealing with cases under NDPS Act	20.12.2025 (one day)	MPSJA	49
31.	Conference on – Issues and Challenges relating to cases under the Electricity Act	Special Judges dealing with cases under the Electricity Act	20.12.2025 (one day)	MPSJA	113

S. No.	Name of the Programme	Target Group	Date & Duration	Venue/Mode of Training	No. of Participants
Specialized Educational Programme at other Institutes					
32. & 33.	Specialized Educational Programme at State Medico Legal Institute, Bhopal	Newly appointed/ promoted Judges of HJS cadre	22.04.2025 to 24.04.2025 (three days)	Bhopal	30
			14.11.2025 to 16.11.2025 (three days)		30
34. & 35.	Specialized Educational Programme at Regional Forensic Science Laboratory, Bhopal	Newly appointed/ promoted Judges of HJS cadre	01.11.2025 to 03.11.2025 (three days)	Bhopal	38
			14.11.2025 to 16.11.2025 (three days)		39
e-Committee Special Drive Training and Outreach Programme through State Judicial Academies (for Judges)					
36.	ICT & e-Courts Induction Programme for the newly recruited Civil Judges (ECT_17_2024) (*online mode*)	Newly recruited Civil Judges Junior Division	11.01.2025 (one day)	MPSJA/ District Headquarters	140
37. & 38.	Computer Skill Enhancement Programme Level I & II (ECT_13_2024) (*online mode*)	Judicial Officers of all cadre	25.01.2025 (one day)	MPSJA/ District Headquarters	81
			27.09.2025 (one day)	MPSJA/ District Headquarters	90
39.	ICT & e-Courts Induction Programme for the newly recruited Direct District Judges (ECT_18_2024) (*online mode*)	Newly recruited direct District Judges	23.03.2025 (one day)	MPSJA/ District Headquarters	65
40.	Training Programme on Cyber Laws & Appreciation & Handling of Digital Evidence for Judicial Officers (ECT_14_2024)	Judges of all cadre	23.03.2025 (one day)	MPSJA	58
41. & 42.	Refresher Programme on - Cyber laws, Appreciation & Handling of Digital Evidence (ECT_14_2025)	Judicial Officers	22.11.2025 (one day)	MPSJA	59
			06.12.2025 (one day)	MPSJA	49
43* & 44*.	Programme for Technical staff of District Courts including OIC and Junior OIC of Computer Sections of the District (ECT_11_2025)	Technical Staff/District System Administrator/ System Officers of all the Districts including OIC and Junior OIC of Computer Sections of the District	01.11.2025 (one day)	MPSJA **Jabalpur Zone** (Annupur, Balaghat, Chhindwara, Damoh, Dindori, Jabalpur, Katni, Mandla Narsinghpur, Panna, Raisen, Sagar,	28

S. No.	Name of the Programme	Target Group	Date & Duration	Venue/Mode of Training	No. of Participants
				Seoni, Shahdol, Sidhi, Singrauli & Umaria)	
			21.12.2025 (one day)	Hotel Tansen, Gwalior **Gwalior Zone** (Ashoknagar, Bhind, Chhatarpur, Datia, Guna, Gwalior, Morena, Sheopur, Shivpuri and Tikamgarh)	54
Judicial Educational Programmes for other stakeholders					
45. to 47.	Special Workshop for Advocates (*having 0-5 years practice*)	Advocates practicing at High Court of M.P., Bench Indore	25.01.2025 (one day)	Indore	85
			05.04.2025 (one day)	Indore	63
			23.08.2025 (one day) (merged with 29.11.2025)	Indore	31
			29.11.2025 (one day)		
48. to 51.	Special Workshop for Advocates (*having 0-5 years practice*)	Advocates practicing at High Court of M.P., Jabalpur	22.02.2025 (one day)	MPSJA	62
			05.04.2025 (one day)	MPSJA	68
			05.07.2025 (one day)	MPSJA	53
			27.09.2025 (one day)	MPSJA	84
52.	Special Workshop for Advocates (*having 0-5 years practice*)	Advocates practicing at High Court of M.P., Bench Gwalior	29.03.2025 (one day) (merged with 06.12.2025)	Gwalior	110
			28.06.2025 (one day) (merged with 06.12.2025)		
			06.09.2025 (one day) (merged with 06.12.2025)		
			06.12.2025 (one day)		

S. No.	Name of the Programme	Target Group	Date & Duration	Venue/Mode of Training	No. of Participants
53. to 55.	Regional Workshop for Advocates (*online mode*)	Advocates practicing in districts Jabalpur, Katni, Satna, Rewa, Sidhi, Singrauli, Umaria, Dhar Shahdol, Anuppur, Dindori, Mandla, Seoni, Balaghat, Indore, Dewas and Jhabua	02.05.2025 & 03.05.2025 (two days)	MPSJA/ District Headquarters	98 (*information awaited from Jabalpur, Singrauli & Dindori*)
		Advocates practicing in districts Bhopal, Narmadapuram, Betul, Vidisha, Raisen, Sagar, Damoh, Harda, Chhatarpur, Panna, Ratlam Tikamgarh, Khandwa, Chhindwara, Mandleshwar, Alirajpur & Mandsaur	04.07.2025 & 05.07.2025 (two days)	MPSJA/ District Headquarters	112 (*information awaited from Betul, Ratlam & Alirajpur*)
		Advocates from the districts Gwalior, Datia, Bhind, Morena, Sheopur, Shivpuri, Guna, Ashoknagar, Rajgarh, Sehore, Shajapur, Agar-Malwa, Ujjain, Narsinghpur, Neemuch, Barwani and Burhanpur	22.08.2025 & 23.08.2025 (two days)	MPSJA/ District Headquarters	109 (*information awaited from Sehore*)
56.	Symposium on – Key issues relating to Forest & Wild Life Laws	Judicial Magistrates dealing with cases under Forest & Wild Life Laws, Forest Officers & Prosecution Officers	04.07.2025 & 05.07.2025 (two days)	MPSJA	20 (Forest Officers) 05(Prosecution Officers)
57.	*"Shaurya"* – The State Consultation for Safeguarding the Girl Child: Towards a Safer and Enabling Environment for her in Madhya Pradesh (*in collaboration with High Court Juvenile Justice Committee and UNICEF M.P.)*	Principal Magistrates of Juvenile Justice Boards and other stakeholders of Juvenile Justice System	30.08.2025 & 31.08.2025 (two days)	MPSJA	115 other stakeholders of Juvenile Justice System
58.	Conference on Advocacy and Professional Competence: Pursuit of Excellence for Advocates	Advocates enrolled with the State Bar Council of MP practicing in the High Court of M.P, Principal Seat, Jabalpur and District Court Bar Associations of adjoining districts	15.11.2025 (one day)	Indian Institute of Information Technology, Design and Manufacturing (IIITDM), Jabalpur	571
e-Committee Special Drive Training and Outreach Programme through State Judicial Academies (for Advocates)					
59. to 62.	Advocate/Advocate Clerk e-Courts Programme at Taluka/ Village (ECT_7_2024) (*once in 3 months*) (*online mode*)	Advocates/ Advocate Clerks at Taluka/Village locations (Through YouTube)	25.01.2025 (one day)	MPSJA/ Tehsil Locations	1638 viewers
			22.03.2025 (one day)		2700 viewers
			30.08.2025 (one day)		2285 viewers
			01.11.2025 (one day)		1900 viewers

S. No.	Name of the Programme	Target Group	Date & Duration	Venue/Mode of Training	No. of Participants
63.	Advocates/Advocate Clerks e-Courts Programme at District HQ (ECT_4_2025) (*online mode*)	Advocates/ Advocate Clerks at District HQ	21.06.2025 (one day)	MPSJA/ District Headquarters	1500 viewers
64.	Advocates/Advocate Clerks e-Courts Programme at Taluk/Village(ECT_7_2025) *(online mode)*	Advocates/ Advocate Clerks at Taluka/ Village locations			
65.	Computer Skill enhancement Programme Level I & II (ECT_12_2025) *(online mode)*	All Advocates/ Advocate clerks	29.11.2025 (one day)	MPSJA/ District Headquarters	354 viewers
e-Committee Special Drive Training and Outreach Programme through State Judicial Academies (for Ministerial Staff)					
66.	Refresher Programme for Registry Staff of High Court (ECT_15_2024)(*online mode*)	High Court staff	01.02.2025 (one day)	MPSJA	50
67. to 70.	Programme for Technical staff of District Courts Hardware & software maintenance, Data Replication, Data monitoring, VC equipment, LAN connections etc. (ECT_11_2024)	Technical Staff/ District System Administrators/ System Officers of all the districts (Zone wise)	16.02.2025 (one day)	Gwalior	74
			23.02.2025 (one day)	Jabalpur	85
			01.03.2025 (one day)	Brilliant Convention Centre, Indore	71
			09.03.2025 (one day)	Bhopal	74
71.	Programme for Court Managers & Administrative Head Staff of District Judiciary (ECT_5_2025) (*online mode*)	Administrative Head staff & Court Managers from every District	26.07.2025 (one day)	MPSJA/ District Headquarters	153
72.	Training Programme on Digitization at High Court Level (ECT_6_2025) (*online mode*)	High Court Digitization officials/Staff			217
73.	Programme for Technical staff & NIC Coordinators at High Court (ECT_10_2025)(*online mode*)	Technical Staff & NIC Coordinators at High court	23.08.2025 (one day)	at Principal Seat and Bench through MPSJA	51
74. & 75.	Programme for Technical staff of District Courts including OIC and Junior OIC of Computer Sections of the District (ECT_11_2025)	Technical Staff/District System Administrator/ System Officers of all the Districts including OIC and Junior OIC of Computer Sections of the District	01.11.2025 (one day)	MPSJA **Jabalpur Zone** (Annupur, Balaghat, Chhindwara, Damoh, Dindori, Jabalpur, Katni, Mandla Narsinghpur, Panna, Raisen, Sagar, Seoni, Shahdol, Sidhi, Singrauli & Umaria)	7
			21.12.2025 (one day)	Hotel Tansen, Gwalior **Gwalior Zone** (Ashoknagar, Bhind, Chhatarpur, Datia, Guna, Gwalior, Morena, Sheopur, Shivpuri and Tikamgarh)	8

•

Part – II

(NOTES ON IMPORTANT JUDGMENTS)

243. ARBITRATION AND CONCILIATION ACT, 1996 – Sections 11(6) and 12(5)

Arbitration – Appointment of arbitrator – Limitation – Arbitration clause naming Managing Director of respondent or his nominee as arbitrator rendered inoperative by virtue of subsequent amendment in the 1996 Act – Ineligibility of named arbitrator does not nullify the arbitration agreement itself – Core intention to resolve disputes through arbitration matters – Arbitration clause to be interpreted purposively and not literally – Court empowered to appoint an independent arbitrator u/s 11(6) of the Act when agreed procedure becomes invalid due to statutory amendments.

माध्यस्थम और सुलह अधिनियम, 1996 – धाराएं 11(6) एवं 12(5)

मध्यस्थता – मध्यस्थ की नियुक्ति – परिसीमा – मध्यस्थता खंड में उत्तरदाता के प्रबंध निदेशक या उनके नामित व्यक्ति को मध्यस्थ के रूप में नामित किया गया था, जो 1996 अधिनियम में बाद के संशोधन के कारण अप्रभावी हो गया – नामित मध्यस्थ की अयोग्यता से मध्यस्थता समझौता स्वतः शून्य नहीं हाता – विवादों को मध्यस्थता के माध्यम से सुलझाने की मूल भावना महत्वपूर्ण है – मध्यस्थता खंड की व्याख्या उद्देश्यपूर्ण ढंग से की जानी चाहिए, न कि केवल शाब्दिक रूप से – जब सहमत प्रक्रिया विधिक संशोधनों के कारण अमान्य हो जाती है, तब न्यायालय धारा 11(6) के अंतर्गत एक स्वतंत्र मध्यस्थ नियुक्त करने के लिए अधिकृत होता है।

Offshore Infrastructures Limited v. M/s. Bharat Petroleum Corporation Limited

Judgment dated 07.10.2025 passed by the Supreme Court in Civil Appeal No. 12529 of 2025, reported in AIR 2025 SC 4774

Relevant extracts from the judgment:

The very existence of the arbitration clause in the GCC referring to all disputes to arbitrator is the core part of contract. Merely because the procedure to appoint an arbitrator provided in the clause has become inoperative due to subsequent changes in statutory provisions, would not mean that the core of the contract referring the dispute for adjudication to arbitrator would be rendered nugatory. The amendment in the statute has been enacted with the legislative intent to enforce neutrality of the arbitrator and bring impartiality in arbitration proceedings by virtue of Section 12(5) of the 1996 Act. It cannot be justified to literally interpret the clause in

the contract in a manner or at the cost of the entire arbitration mechanism itself being abandoned. The arbitration agreement must be interpreted in a purposive manner, but not literally so as to enable the parties to pursue the intended dispute redressal mechanism of contract. Therefore, it cannot be said that non-operation of arbitration clause in GCC will result into forgoing of entire arbitration mechanism and rendering the Appellant disentitled for seeking appointment of arbitrator. The Appellant is, therefore, entitled to file application under section 11(6) of the 1996 Act for appointment of arbitrator and thereby the power is vested with the court to appoint an arbitrator upon filing of such application.

•

244. BHARATIYA NYAYA SANHITA, 2023 – Sections 62, 103, 138 and 189(2)
EVIDENCE ACT, 1872 – Sections 27 and 65-B
BHARATIYA SAKSHYA ADHINIYAM, 2023 – Sections 23 (2) proviso and 63

Murder – Criminal conspiracy – Prosecution had mainly relied on call records to connect the accused with the crime – They were not proved in accordance with Section 65-B of the Evidence Act as no certificate was produced – "Last seen" theory based on testimonies of witnesses was not relied upon as the same was found unnatural due to unexplained – Telephonic evidence relied upon by prosecution – Call detail records and hotel registers not establishing nexus between accused and alleged hired killers – Recovery of blood-stained chunni and vehicle not supported by forensic evidence linking them to deceased – Chain of circumstances incomplete and not forming an unbroken link pointing only to guilt of accused – High Court justified in extending benefit of doubt – Supreme Court, while re-appreciating evidence, finding no perversity in acquittal – Appeals dismissed.

भारतीय न्याय संहिता, 2023 – धाराएं 62, 103, 138 एवं 189(2)
साक्ष्य अधिनियम, 1872 – धाराएं 27 एवं 65–ख
भारतीय साक्ष्य अधिनियम, 2023 – धाराएं 23 (2) परन्तुक एवं 63

हत्या – आपराधिक षड़यंत्र – अभियोजन पक्ष ने मुख्य रूप से अभियुक्तगण को अपराध से संयोजित के लिए कॉल रिकॉर्ड पर विश्वास किया – ये अभिलेख साक्ष्य अधिनियम की धारा 65–ख के अनुसार प्रमाणित नहीं किए गए क्योंकि कोई प्रमाणपत्र प्रस्तुत नहीं किया गया – साक्षियों की साक्ष्य पर आधारित "अंतिम बार देखे जाने" के सिद्धांत पर भरोसा नहीं किया गया क्योंकि यह अस्वाभाविक पाया गया और इसका कोई स्पष्टीकरण नहीं दिया गया – अभियोजन द्वारा टेलीफोनिक साक्ष्य पर विश्वास किया गया – कॉल डिटेल रिकॉर्ड और होटल रजिस्टर आरोपियों और कथित किराये पर लिये गये हत्यारों के मध्य

कोई संबंध स्थापित नहीं कर सके – रक्त से सना दुपट्टा और वाहन की बरामदगी मृतक से संबंधित फॉरेंसिक साक्ष्य से समर्थित नहीं थी – परिस्थितियों की श्रृंखला अपूर्ण थी और केवल आरोपी की दोषसिद्धि की ओर इंगित करने वाली अबाध श्रृंखला नहीं बनती – उच्च न्यायालय द्वारा संदेह का लाभ देना उचित ठहराया गया – उच्चतम न्यायालय ने साक्ष्य का पुनर्मूल्यांकन करते हुए दोषमुक्ति में कोई विकृति नहीं पाई – अपीलें खारिज की गई।

State of Rajasthan v. Bhanwar Singh Etc. Etc.

Judgment dated 26.09.2025 passed by the Supreme Court in Criminal Appeal No. 1954 of 2013, reported in AIR 2025 SC 4750

Relevant extracts from the judgment:

We are of the firm opinion that the said finding of the High Court is unassailable. Taken together, both the circumstances, *i.e.*, non-production of the certificate under Section 65-B of the Evidence Act, and the call detail records being presented through a handwritten note without examining the scribe thereof would lead to an inescapable conclusion that the call details were not proved as per law.

We give our full imprimatur to the conclusion drawn by the High Court in the impugned judgment that the recovery of *chunni* was concocted and planted. The other recoveries effected by the investigating officer were insignificant. The theory of motive and last seen was nothing but a conjectural story. Thus, there is no evidence worth the name on the record of the case so as to connect respondents-Hemlata and Narpat Choudhary with the murder of the deceased-Shri Suresh. None of the three alleged incriminating circumstances *i.e.*, motive, last seen theory and recoveries were proved by leading an admissible or reliable evidence.

This Court in ***Babu Sahebagouda Rudragoudar v. State of Karnataka, AIR 2024 SC 2252***, reiterated following principles governing interference by the appellate Court with a judgment of acquittal:

> "Thus, it is beyond the pale of doubt that the scope of interference by an appellate court for reversing the judgment of acquittal recorded by the trial court in favour of the accused has to be exercised within the four corners of the following principles:
>
> That the judgment of acquittal suffers from patent perversity;
>
> That the same is based on a misreading/omission to consider material evidence on record; and
>
> That no two reasonable views are possible and only the view consistent with the guilt of the accused is possible from the evidence available on record.
>
> The appellate court, in order to interfere with the judgment of acquittal would have to record pertinent findings on the above factors if it is inclined to reverse the judgment of acquittal rendered by the trial court."

•

245. CIVIL PROCEDURE CODE, 1908 – Section 100
SUCCESSION ACT, 1925 – Section 67

Second appeal – Power to frame additional issue – High Court in second appeal framed an additional substantial question of law regarding the validity of will in light of section 67 of the Indian Succession Act – Question was framed without any pleadings, issues or foundational facts – A finding was already on record that the will was void as one of the attesting witnesses was wife of the appellants – Held, power under proviso to Section 100 CPC is exceptional and must be exercised with recorded reasons – New case cannot be made out at second appeal stage – Appeal was allowed – Power of court with regards to framing of additional issues summarized.

सिविल प्रकिया संहिता, 1908 – धारा 100

उत्तराधिकार अधनियम, 1925 – धारा 67

द्वितीय अपील – अतिरिक्त वाद–विषय निर्धारित करने की शक्ति – उच्च न्यायालय ने द्वितीय अपील में भारतीय उत्तराधिकार अधिनियम की धारा 67 के आलोक में वसीयत की वैधता से संबंधित एक अतिरिक्त महत्वपूर्ण विधिक प्रश्न निर्धारित किया – यह प्रश्न बिना किसी याचिका, वाद–विषय या आधारभूत तथ्यों के निर्धारित किया गया – अभिलेख में पहले से यह निष्कर्ष था कि वसीयत अमान्य है क्योंकि उसमें एक साक्षी अपीलकर्ताओं की पत्नी थी – अभिनिर्धारित, सिविल प्रक्रिया संहिता की धारा 100 के प्रावधान के अंतर्गत दी गई शक्ति अपवादात्मक है और इसका प्रयोग कारणों को दर्ज करते हुए ही किया जाना चाहिए – द्वितीय अपील के स्तर पर कोई नया मामला नहीं बनाया जा सकता – अपील स्वीकार की गई – अतिरिक्त वाद–विषय निर्धारित करने के संबंध में न्यायालय की शक्ति सारांशित की गई।

C. P. Francis v. C.P. Joseph and ors.

Judgment dated 03.09.2025 passed by the Supreme Court in Civil Appeal No. 11369 of 2025, reported in AIR 2025 SC 4061

Relevant extracts from the judgment:

Before we examine the procedure followed by the High Court, a few precedents on the point are noted. The principles emanating from precedents on Section 100(5) of the CPC can be summed up as follows:

(i) A substantial question of law must be grounded in the parties' pleadings and the findings of lower courts. Thus, it must be exercised if it is so fundamental that it goes to the very root of the matter.

(ii) The jurisdiction to frame a new question of law is exceptional and should not be exercised routinely unless there is a strong and convincing reason to do so.

(iii) The proviso allows the court to hear an appeal on "any other substantial question of law," which implies that at least one substantial question of law must have been formulated at the admission stage. The power to reformulate or add a question arises only if a substantial question of law has already been framed.

(iv) The High Court must be "satisfied" that the new question is a substantial question of law and not a mere legal plea.

(v) The court is mandatorily required to record its reasons for framing an additional substantial question of law.

(vi) The opposite party (the respondent) must be given a fair and proper opportunity to contest the new question. Parties must be put on notice and be allowed to present their arguments on the newly framed question. Framing a question while dictating the judgment without hearing the parties would be improper.

We have perused the evidence of DW1, the propounder of Exhibit B-3, and DW5, an attesting witness to Exhibit B-3. The evidence is bereft of at least a suggestion that would be expected in a matter as serious as the present. The Court has power and jurisdiction to suit or non-suit a party on the adduced pleadings, issues and evidence, but not on a totally new and unexpected case, more particularly at the stage of Section 100. The root of the matter is not an abstract legal issue floating freely, but it is fundamentally anchored to the specific cause of action and the factual matrix pleaded by the parties. From the beginning, the plaintiffs' case was built on a factual challenge; wherein, they contend that (i) the testators lacked a sound disposing state of mind, and (ii) the will was a product of forgery, misrepresentation, and undue influence. These two aspects have been successfully established by the Appellant, and the findings favour the Appellant.

Therefore, in fine, we record that in the circumstances of this case, the High Court fell in error by not recording reasons for framing the additional substantial question of law. The additional substantial question of law may be an abstract application of Section 67 without verifying the foundational facts and circumstances. The admission of a party must be in the manner known to law. An admission in pleading and evidence is certainly an admission. By appreciating an admission, the Court is entitled to apply the consequence of law. In the analysis, we notice that the relationship of DW5 with DW1 is either assumed by the Court or not contested by the parties on any of the grounds available, namely, want of pleadings, etc., before the High Court. The above consideration leads to the irrefutable conclusion that an additional substantial question of law is framed without pleadings, issues and reasons and a finding is recorded. The Court is now confronted with a will duly executed and proved, and not given effect to by applying Section 67 of the Act. It is axiomatic, but still referred to in often quoted decisions, that the wish of a testator as expressed through a duly proved will is upheld by the

Court, but not open up succession contrary to the arrangement made by the testator. Thus, the point is answered in favour of the Appellant and consequently, the impugned judgment is set aside. For the above reasons, point No. 2 is not, in the peculiar facts and circumstances of the case, examined and answered.

•

246. CIVIL PROCEDURE CODE, 1908 – Section 151 and Order 21 Rules 105 & 106

LIMITATION ACT, 1963 – Section 151 and Article 65

(i) Execution – Execution was not fixed for 'hearing' and it was merely fixed for awaiting outcome of second appeal – Dismissal of execution petition cannot be said to be in exercise of power under Order 21 rule 105 – Provisions of Order 21 rule 106 will not apply.

(ii) Limitation – Execution proceeding dismissed for want of prosecution – Reasonable period for filing an application for restoration is 12 years – Restoration application was filed after 27 years of dismissal – It is not a reasonable period – Application dismissed.

सिविल प्रकिया संहिता, 1908 – धाराएं 151 एवं आदेश 21 नियम 105 एवं 106

परिसीमा अधिनियम, 1963 – धारा 151 एवं अनुच्छेद 65

(i) निष्पादन – निष्पादन की तिथि 'सुनवाई' के लिए नियत नहीं थी बल्कि केवल द्वितीय अपील के परिणाम की प्रतीक्षा हेतु नियत की गई थी – निष्पादन याचिका की निरस्तगी को आदेश 21 नियम 105 के अंतर्गत शक्ति के प्रयोग के रूप में नहीं माना जा सकता – आदेश 21 नियम 106 के प्रावधान लागू नहीं होंगे।

(ii) परिसीमा – अभियोजन के अभाव में निष्पादन कार्यवाही निरस्त – पुनर्स्थापन हेतु आवेदन दर्ज करने की युक्तिसंगत अवधि 12 वर्ष है – पुनर्स्थापन आवेदन निरस्तगी के 27 वर्ष उपरान्त प्रस्तुत किया गया – यह युक्तिसंगत अवधि नहीं है – आवेदन निरस्त।

Ramratan and ors. v. Lakhan Singh and ors.

Order dated 08.09.2025 passed by the High Court of Madhya Pradesh (Gwalior Bench) in Civil Revision No. 684 of 2018, reported in 2025 (4) MPLJ 169

Relevant extracts from the order:

The Coordinate Bench of this Court in the case of ***Khoobchand and anr. v. Kashi Prasad and ors., 1986 MPLJ 52*** has held that where the provisions of Order 21 Rule 105(2) of CPC are not attracted, then such dismissal can be set aside in exercise of power under Section 151 of CPC, and therefore, no period of limitation would apply for invoking inherent powers of the

Court. As already pointed out, in the present case, execution case was not fixed for "hearing" and it was merely fixed for awaiting the outcome of the second appeal. Therefore, dismissal of the execution proceedings by the Court below cannot be said to be in exercise of power under Order 21 Rule 105(2) of CPC. Therefore, provisions of Order 21 Rule 106 of CPC would not apply, and thus, the Court in exercise of power under Section 151 of CPC can restore the execution proceedings.

It is clear that when no limitation is prescribed, it would be inappropriate for a court to supplant the legislature's wisdom by its own and provide a limitation more so in accordance with what it believe to be the appropriate period. Where a party to a dispute raises a plea of delay despite no specific period being prescribed in the statute, then such a party also bears the burden of demonstrating how the delay in itself would cause the party additional prejudice or loss so oppose to, the claim subject matter of dispute, being raised at an earlier point of time.

Under these circumstances, it is held that when a statute does not provide a period of limitation, then rights must be exercised within a reasonable period.

Now the question for consideration is what should be the reasonable period for filing an application for restoration of the execution proceedings?

In the present case, a decree for possession was passed. Article 65 of the Limitation Act provides for a limitation of 12 years from the day when possession became adverse.

Under these circumstances, this Court is of considered opinion that where execution proceedings were dismissed for want of prosecution, then the reasonable period for filing an application for restoration of execution proceedings should be 12 years. In the present case, application for restoration of execution proceedings was filed after 27 long years. By no stretch of imagination this long period of 27 years can be said to be a reasonable period.

Accordingly, this Court is of considered opinion that the application filed by applicants for restoration of execution proceedings after 27 long years of dismissal of execution proceedings for want of prosecution cannot be said to be within reasonable period.

(Para 16, 22 It is clear that…..to 27)

•

247. CIVIL PROCEDURE CODE, 1908 – Order 7 Rule 11
COURT FEES ACT, 1870 – Sections 7(v) and 7(vi)

Registered Will – Proof – Attestation – Non-cross-examination – Effect – Plaintiffs sought declaration of title based on Will dated 28.10.1987 and challenge to settlement-deed executed by defendant No.1 – Trial Court dismissed suit holding Will not proved – Held, evidence of PW-1 identifying signatures of testator and both attesting witnesses remained unchallenged – No suggestion in cross-examination

that the Will was fabricated or not executed – PW-2 proved his father's signature, PW-3 affirmed execution and attestation through affidavit – No cross-examination sought – As per Section 63, a Will duly signed by testator and attested by two witnesses stands proved when attesting witnesses' testimony is unrebutted – Non-cross-examination amounts to acceptance of their statements – Trial Court erred in discarding the Will despite complete compliance with statutory requirements, finding held perverse and contrary to law – Appeal allowed.

सिविल प्रकिया संहिता, 1908 – आदेश 7 नियम 11

न्यायालय शुल्क अधिनियम, 1870 – धाराएं 7(v) एवं 7(vi)

पंजीकृत वसीयत – प्रमाण – अभिप्रमाणन – प्रतिपरीक्षण न किया जाना – प्रभाव – वादीगणों ने 28.10.1987 की वसीयत के आधार पर स्वामित्व की घोषणा और प्रतिवादी कमांक 1 द्वारा निष्पादित सेटलमेंट डीड को चुनौती दी – विचारण न्यायालय ने वसीयत को प्रमाणित न मानते हुए वाद खारिज कर दिया – अभिनिर्धारित, पीडब्ल्यू–1 द्वारा वसीयकर्ता और दोनों अभिप्रमाणकर्ताओं के हस्ताक्षर की पहचान की गई, जिसे चुनौती नहीं दी गई – प्रतिपरीक्षण में यह सुझाव नहीं दिया गया कि वसीयत बनावटी है या निष्पादित नहीं की गई – पीडब्ल्यू–2 ने अपने पिता के हस्ताक्षर को प्रमाणित किया, पीडब्ल्यू–3 ने शपथपत्र द्वारा निष्पादन और अभिप्रमाणन की पुष्टि की – प्रतिपरीक्षण नहीं किया गया – धारा 63 के अनुसार, यदि वसीयत वसीयतकर्ता द्वारा विधिवत हस्ताक्षरित हो और दो साक्षियों द्वारा अभिप्रमाणित हो, तथा अभिप्रमाणकों की साक्ष्य का खंडन न किया गया हो, तो वसीयत प्रमाणित मानी जाती है – प्रतिपरीक्षण न करना उनकी साक्ष्य की स्वीकृति के समकक्ष है – विचारण न्यायालय ने वैधानिक आवश्यकताओं की पूर्ण पूर्ति के बाद भी वसीयत को अस्वीकार कर त्रुटि की, यह निष्कर्ष विकृत और विधि के प्रतिकूल माना गया – अपील स्वीकार की गई।

Swami Datt Pyasi and ors. v. Vidya Bai and ors.

Order dated 17.06.2025 passed by the High Court of Madhya Pradesh in First Appeal No. 468 of 2014, reported in 2025 (4) MPLJ 114

Relevant extracts from the order:

Pramod Kumar Shukla has given an affidavit under Order 18 Rule 16 of CPC in which he has stated that the Will dated 28.10.1987 was prepared before him and Chhedilal Pyasi signed the same in his presence. He was one of the witnesses of Exhibit P/1 and that Will was handed over to his nephew Rudra Datt Pyasi. It is also stated in the affidavit that at the time of execution of the Will, Chhedial Pyasi was physically and mentally sound. He has also stated that on

31.12.1991 the said Will got registered in the office of Sub-Registrar, Jabalpur after verifying his signature and also the signature of Shiv Kumar Choubey.

It is clear that the trial Court has given an erroneous finding in respect of execution of Will (Exhibit P/1) dated 28.10.1987 and the said finding is not only contrary to law but also perverse. Therefore, the said finding is set aside. Accordingly, the other claim of the plaintiffs which is based upon the document (Exhibit P/1) are also sustained and as such, the suit deserves to be decreed accordingly. From the recital of Exhibit P/1, it is clear that Chhedilal Pyasi has clarified the-then status of the property and also clarified that the property after the death of his father Bhaiyalal Pyasi has been devolved in three brothers but Ram Datt Pyasi has taken his share and separated himself and, therefore, share of Chhedilal Pyasi and Sarmanlal Pyasi, who were residing together, after the death of issueless Chhedilal Pyasi, the Will executed by him in his lifetime shall be inherited by the son of Sarmanlal Pyasi in whose favour the Will was executed.

•

248. CIVIL PROCEDURE CODE, 1908 – Order 7 Rule 11 and Order 30 Rule 10

Suit against sole-proprietor – Suit for eviction – Rejection of plaint – Lease was executed by sole proprietor of a proprietorship – Amendment of plaint substituting proprietor in place of trade name – Application for rejection of plaint on ground that lease stood in name of proprietorship concern – Held, concerning proprietorship is not a juristic person – It is only a trade name of the proprietor – Suit against proprietor is in substance a suit against the proprietorship – Order 30 Rule 10 CPC is an enabling provision and does not bar institution of suit directly against proprietor – Cause of action against proprietor who signed lease deed subsists – Rejection of plaint was improper – High Court adopting hyper-technical approach set aside – Order of Trial Court rejecting application under Order 7 Rule 11 restored.

सिविल प्रकिया संहिता, 1908 – आदेश 7 नियम 11 एवं आदेश 30 नियम 10

एकल स्वामित्व के विरुद्ध वाद – बेदखली का वाद – वाद पत्र का नामंजूर होना – पट्टा एकल स्वामी द्वारा एक स्वामित्व प्रतिष्ठान के रूप में निष्पादित किया गया – वादी ने वाद पत्र में संशोधन कर व्यापारिक नाम के स्थान पर स्वामी का नाम प्रतिस्थापित किया – वाद पत्र की नामंजूरी हेतु आवेदन इस आधार पर दिया गया कि पट्टा स्वामित्व प्रतिष्ठान के नाम पर था – अभिनिर्धारित, स्वामित्व प्रतिष्ठान कोई विधिक व्यक्ति नहीं होता – यह केवल स्वामी का व्यापारिक नाम होता है – स्वामी के विरुद्ध वाद वास्तव में प्रतिष्ठान के विरुद्ध वाद ही माना जाएगा – सिविल प्रक्रिया संहिता की आदेश 30 नियम 10 एक सक्षम प्रावधान है और यह स्वामी के विरुद्ध सीधे वाद प्रस्तुत करने पर कोई रोक

नहीं लगाता – पट्टा विलेख पर हस्ताक्षर करने वाले स्वामी के विरुद्ध वाद कारण बना रहता है – वाद पत्र की अस्वीकृति अनुचित थी – उच्च न्यायालय द्वारा अपनाया गया अत्यधिक तकनीकी दृष्टिकोण निरस्त किया गया – विचारण न्यायालय द्वारा आदेश 7 नियम 11 के अंतर्गत आवेदन अपास्त करने का आदेश बहाल किया गया।

Dogiparthi Venkata Satish and anr. v. Pilla Durga Prasad and ors.

Judgment dated 26.08.2025 passed by the Supreme Court in Civil Appeal No. 11104 of 2025, reported in AIR 2025 SC 4007

Relevant extracts from the judgment:

A proprietorship concern is nothing, but a trade name given by an individual for carrying on his business. A proprietorship concern is not a juristic person. It cannot sue, however, in view of Order 30 Rule 10 CPC, it can be sued. In order to analyse the said provision, it would be appropriate to reproduce the same. It reads as follows:

> "Suit against person carrying on business in name other than his own. – Any person carrying on business in a name or style other than his own name, or a Hindu undivided family carrying on business under any name, may be sued in such name or style as if it were a firm name, and, in so far as the nature of such case permits, all rules under this Order shall apply accordingly."

The use of the word can in Order 30 Rule 10 CPC only indicates that proprietorship concern may be made a party. However, it does not necessarily mean that the proprietor itself if made a party would not be enough, inasmuch as, the proprietorship is to be defended by the proprietor only and not by anybody else. Once the proprietor has been impleaded as a party representing the proprietorship, no prejudice is caused to rather its interest is well protected and taken care of by the only and only person, who owns the proprietorship. Order 30 Rule 10 CPC does not in any manner debar a suit being filed against the proprietor.

It is well settled by series of judgments that proprietorship concern cannot be equated either with a company or with a partnership firm. Order 30 deals with partnership basically, however, Rule 10 thereof refers to proprietorship. It makes very clear that proprietorship concern cannot sue but it can be sued. Whether proprietorship concern is sued in its name or through its proprietor representing the concerned is one of the same thing.

•

249. CIVIL PROCEDURE CODE, 1908 – Order 8 Rules 1 & 10
COMMERCIAL COURTS ACT, 2015 – Section 12

(i) Written statement in commercial suit – Mandatory timeline of 120 days – In a commercial suit, filing of written statement beyond 120 days is ordinarily impermissible – However, where the entire statutory period for filing the written statement fell within the period extending limitation during the

COVID-19 pandemic, rejection of the written statement is unsustainable – Period from 15.03.2020 to 28.02.2022 stands excluded for computing limitation and courts must give effect to such exclusion even in commercial disputes.

(ii) Cross-examination – Defendant was denied the right to cross-examine on the ground of non-filing of a written statement does not automatically extinguish the defendant's right to cross-examine the plaintiff's witnesses – Even in the absence of a written statement, a defendant is entitled to cross-examine to test the veracity of the plaintiff's case – Procedural law being a handmaid of justice, rigid adherence to procedure cannot result in denial of substantive defence, particularly when the defendant had taken steps to seek extension within the excluded limitation period.

सिविल प्रकिया संहिता, 1908 – आदेश 8 नियम 1 एवं 10

वाणिज्यिक न्यायालय अधिनियम, 2015 – धारा 12

(i) वाणिज्यिक वाद में लिखित कथन – 120 दिनों की अनिवार्य समय–सीमा – वाणिज्यिक वाद में 120 दिनों के बाद लिखित कथन प्रस्तुत करना सामान्यतः अनुमत नहीं है – तथापि, जहां लिखित कथन प्रस्तुत करने की संपूर्ण वैधानिक अवधि कोविड–19 महामारी के दौरान सीमा–विस्तार की अवधि में आती है, वहां लिखित कथन को अस्वीकार करना अनुचित है – 15.03.2020 से 28.02.2022 की अवधि सीमा–निर्धारण की गणना से बाह्य रखी जाएगी और न्यायालयों को इस अपवर्जन को वाणिज्यिक विवादों में भी प्रभावी रूप से लागू करना होगा।

(ii) प्रतिपरीक्षण – प्रतिवादी को लिखित कथन प्रस्तुत न करने के आधार पर प्रतिपरीक्षण का अधिकार न देना, स्वमेव प्रतिवादी के वादी के साक्षियों का प्रतिपरीक्षण करने के अधिकार को समाप्त नहीं करता – यहां तक कि लिखित कथन के अभाव में भी, प्रतिवादी को वादी के मामले की सत्यता की जांच हेतु प्रतिपरीक्षण का अधिकार प्राप्त है – प्रक्रिया संबंधी विधि न्याय की सहायक होती है, अतः प्रक्रिया का कठोर अनुपालन ऐसा नहीं होना चाहिए जिससे प्रतिवादी के वास्तविक प्रतिरक्षा का अधिकार समाप्त हो जाए, विशेषकर जब प्रतिवादी ने अपवर्जित सीमा अवधि के भीतर विस्तार प्राप्त करने के प्रयास किये हों।

M/s. Anvita Auto Tech Works Pvt. Ltd. v. M/s. Aroush Motors and anr.

Judgment dated 08.10.2025 passed by the Supreme Court in Civil Appeal No. 12539 of 2025, reported in AIR 2025 SC 4815

Relevant extracts from the judgment:

The statutory period of 120 days commenced from date of service of summons on 17.07.2021 and as per section 9 of the General Clauses Act, 1897, the date of service had to be excluded therefore, from 18.07.2021, the 120 days' period commenced and it ended on 14.11.2021. In the light of aforesaid discussion, it can be very well said that both the dates fell

within the sweep of period between 15.02.2020 to 28.02.2022. In fact, during this period itself, to be precise on 24.11.2021 itself defendant No. 1 had filed I.A. No. 5 seeking enlargement of time to file written submission and subsequently on 07.01.2022 had filed IA No. VI/6A seeking permission to file written submission enclosing the written submission also. Therefore, the High Court ought to have excluded the aforesaid period for the purpose of filing the written statement and ought to have permitted the defendant No. 1 to file written statement on record and contest the suit on merits rather than dismissing the appeal.

There is another consideration why the present appeal deserves to be allowed. The perusal of the records particularly, the order sheet of the trial court dated 19.08.2022 (Annexure P-17) clearly reveal that after the examination-in-chief of PW1 was closed, the cross-examination of Defendant No. 1 was taken as "Nil" on the ground that defendant had failed to file their written statement within stipulated time. The said reason is absolutely perverse and is contrary to the right of defence available to the defendant. The purpose of cross-examination is to elicit the truth from the witness and impeach its credibility. When the WS was not allowed to be taken on record, the denial of the right to cross-examine cannot be taken away by leaving the defendant in lurch and this has acted as final nail in the coffin to defendant's right of defence. This court not long back in ***Ranjit Singh v. State of Uttarakhand, 2024 INSC 724*** had held that even when the defendant has not filed the Written statement, his right to cross-examine the plaintiff witnesses is not foreclosed.

•

250. CIVIL PROCEDURE CODE, 1908 – Order 37 Rule 3

Summary Suit – Leave to Defend – Defendant filed an application u/s 12A in response to "Summons for Judgment" without first filing an application for leave to defend – In a summary suit under Order 37 CPC, a defendant cannot file a reply/defence unless leave to defend is sought and granted – Procedural steps under Order 37 must be strictly followed a reply cannot be entertained without leave – Held, application of defendant cannot be taken on record.

सिविल प्रकिया संहिता, 1908 – आदेश 37 नियम 3

सक्षिप्त वाद – प्रतिरक्षा की अनुमति – प्रतिवादी ने पहले प्रतिरक्षा की अनुमति हेतु आवेदन दिये बिना "निर्णय हेतु समन" के प्रत्युत्तर में धारा 12क के अंतर्गत एक आवेदन प्रस्तुत किया – आदेश 37 सिविल प्रक्रिया संहिता के अंतर्गत सक्षिप्त वाद में, प्रतिवादी तब तक कोई उत्तर/प्रतिरक्षा प्रस्तुत नहीं कर सकता जब तक कि उसने प्रतिरक्षा की अनुमति प्राप्त न की हो – आदेश 37 के अंतर्गत प्रक्रियात्मक चरणों का कड़ाई से पालन आवश्यक है, बिना अनुमति के कोई जवाब स्वीकार नहीं किया जा सकता – अभिनिर्धारित, प्रतिवादी का आवेदन अभिलेख पर नहीं लिया जा सकता।

Executive Trading Company Private Limited v. Grow Well Mercantile Private Limited

Judgment dated 25.09.2025 passed by the Supreme Court in Civil Appeal No. 12235 of 2025, reported in AIR 2025 SC 4537

Relevant extracts from the judgment:

After perusing the record and also the step taken by the High Court in bypassing the requirement of sub-Rules (4) and (5) of Rule 3 of Order 37 of the CPC; without much deliberation, we are of the view that the order impugned needs to be interfered with in as much as if a reply or defence is allowed to come on record in a summary suit without the Leave of the Court then the distinction sought to be maintained between a Suit normally instituted and Summary Suit under Order 37 of the CPC stands effaced. The procedural deviation goes to the root of the matter. Hence, the order impugned is set aside. The setting aside of the order impugned shall not be understood as foreclosing the options available to the Defendant in the Judgment Summons already issued, or the observations made in the present order shall not prejudice the case of either party.

•

251. CIVIL PROCEDURE CODE, 1908 – Order 39 Rules 1 and 2

Injunction – Redevelopment – Family settlement – Partnership claim – Respondent No. 1 claimed tenancy rights over 550 sq.ft. portion on basis of Family settlement agreement – Alleged partnership in tenant-firm – Small Causes Court granted interim injunction restraining dispossession – High Court maintained it – Held, respondent failed to establish prima facie tenancy rights – Issues of partnership and effect of family settlement require trial – High Court erred in treating statements during settlement negotiations as admissions – Injunction unsustainable – Law relating to injunction explained.

सिविल प्रकिया संहिता, 1908 – आदेश 39 नियम 1 एवं 2

निषेधाज्ञा – पुनर्विकास – पारिवारिक समझौता – साझेदारी का दावा – प्रतिवादी कमांक 1 ने पारिवारिक समझौता पत्र के आधार पर 550 वर्ग फुट क्षेत्र पर किरायेदारी अधिकार का दावा किया – किरायेदार फर्म में साझेदारी का आक्षेप – लघुवाद न्यायालय ने बेदखली से रोकने हेतु अंतरिम निषेधाज्ञा पारित की – उच्च न्यायालय ने उसे यथावत रखा – अभिनिर्धारित, प्रतिवादी प्रथम दृष्टया किरायेदारी अधिकार सिद्ध करने में असफल रहा – साझेदारी और पारिवारिक समझौते के प्रभाव से संबंधित विषयों का विचारण आवश्यक – निषेधाज्ञा स्थिर रखे जाने योग्य नहीं – निषधाज्ञा से संबंधित विधि की व्याख्या की गई।

Tushar Himatlal Jani v. Jasbir Singh Vijan and ors.

Judgment dated 13.05.2025 passed by the Supreme Court in Civil Appeal No. 6636 of 2025, reported in 2025 (4) MPLJ 1

Relevant extracts from the judgment:

The law governing the grant of interim injunction is well-settled. This Court, through a catena of decisions, has consistently held that before granting an interim injunction, the Court must satisfy itself of three essential prerequisites: *firstly*, the existence of a *prima facie* case in favour of the applicant evincing a reasonable probability of success at trial; *secondly*, that the balance of convenience lies in favour of granting the injunctive relief; and *thirdly*, that the applicant would suffer irreparable injury or harm not adequately compensable in damages if the injunction is refused. It is only when these three conditions are cumulatively fulfilled that an interim injunction ought to be granted.

Applying the principles delineated above to the facts at hand, we are of the considered view that the High Court erred in granting the injunction in favour of Respondent No. 1. We say so for the reason that the Appellant is incontrovertibly the absolute owner of the property, with the disputed area constituting merely a fraction of the entire premises. The Appellant has already entered into an agreement to redevelop the property. In these circumstances, the restraint imposed by the impugned injunction significantly circumscribes the Appellant's legal right to derive commercial benefit from his property.

It further seems to us that Respondent No. 1 has failed to establish a *prima facie* case in his favour as the question of tenancy rights claimed by him is pending adjudication before the Small Causes Court, and at this stage, material ambiguities persist regarding the validity of his claim. Even though Respondent No. 1 claims rights and partnership in the Respondent No. 2 firm through a Family Settlement Agreement, such contention requires deeper scrutiny, which can only be undertaken during the course of trial of his civil suit. Concerning the balance of convenience, it decidedly tilts in favour of the Appellant, considering that the disputed area is merely 550 square feet out of the total area of 22,000 square feet, and the Appellant has already entered into a leave and license agreement dated 11.04.2023 with M/s. KMG Global covering a built-up area of 2,200 square feet. The injunction has thus inordinately impeded the entire redevelopment project for a relatively small disputed portion. Moreover, the Appellant would suffer irreparable injury if the injunction is allowed to operate, given that the protracted delay is not only causing substantial financial losses but also affecting the Appellant's contractual obligations, which cannot be adequately compensated at a belated stage.

Conversely, Respondent No. 1 would not suffer any irremediable loss as his alleged tenancy rights over an area measuring 550 square feet can be adequately safeguarded.

•

252. CIVIL PROCEDURE CODE, 1908 – Order 47 Rule 1

Review – Delay – Compensation was awarded in a motor accident case and was deposited – Claimants jointly applied for its disbursement – Mother of the deceased accepted a cheque for Rs. 1,00,000/- signed the order sheet and encashed the amount without any objection – Several months later, she filed a review application challenging the manner of disbursement – Application was not supported by any medical proof for condonation of delay – Held, once a claimant has consciously and voluntarily accepted the disbursed amount and acknowledged the order by signing it, she cannot later challenge the same – A person cannot accept the benefit of an order and thereafter question it – Review application was rightly rejected as time-barred and without merit – Appeal was dismissed.

सिविल प्रकिया संहिता, 1908 – आदेश 47 नियम 1

पुनर्विचार – विलंब – एक मोटर दुर्घटना प्रकरण में प्रतिकर प्रदान किया गया और जमा किया गया – दावेदारों ने संयुक्त रूप से उसकी निकासी के लिए आवेदन किया – मृतक की माता ने ₹1,00,000/– का चक स्वीकार किया, आदेश पत्र पर हस्ताक्षर किए और बिना किसी आपत्ति के राशि आहरित कर ली – कई महीनों बाद उन्होंने वितरण के तरीके को चुनौती देते हुए पुनर्विचार याचिका प्रस्तुत की – याचिका में विलंब की क्षमा याचना हेतु कोई चिकित्सीय प्रमाण प्रस्तुत नहीं किया गया – अभिनिर्धारित, जब कोई दावेदार जानबूझकर और स्वेच्छा से वितरित की गई राशि स्वीकार कर लेता है और आदेश को हस्ताक्षर कर स्वीकार करता है, तो वह बाद में उसे चुनौती नहीं दे सकता – कोई व्यक्ति किसी आदेश का लाभ लेकर बाद में उसे प्रश्नांकित नहीं कर सकता – पुनर्विचार याचिका को समयबद्ध न होने और बिना आधार के उचित रूप से खारिज किया गया – अपील निरस्त कर दी गई।

Urmila Chand v. Sonu Chand and ors.

Judgment dated 03.09.2025 passed by the Supreme Court in Civil Appeal No. 1352 of 2023, reported in AIR 2025 SC 4104

Relevant extracts from the judgment:

Having gone through the facts and the order passed by the High Court, it has to be observed that the claimants approached the Tribunal for disbursement of the amount by filing a joint petition No. 223 of 2015 which was filed on 21.04.2015. The order was passed on the said joint application. The said joint application was admittedly signed by the appellant herein as well as daughter in law - respondent No. 1. It contained a prayer to allow the claimants to withdraw the amount awarded towards compensation. Nothing more was indicated much less the share of the respective parties.

The appellant received the cheque for Rs. 1,00,000/- which she encashed also. She has accepted the cheque without any protest and demur. It was upon a joint application and with open eyes. Not only that appellant voluntarily received the said amount, but she also put her signature on the order sheet confirming the receipt of the amount. The High Court has rightly observed that she knew the contents of the order. It was only the subsequent change of mind on the delay of the appeal.

The appellant could not be permitted to resile from her own conduct. She cannot be accounted to approbate and reprobate. The question of occurrence of fraud against her does not arise in the facts of the case. She acted with open eyes, overtly and consciously. The appellant now cannot reopen or dispute the factums of her own act by showing disagreement to the disbursement raising all after-thought contentions.

Looking to the facts and the conduct of the appellant in jointly applying and thereafter accepting the compensation and encashing the cheque, no error could be booked in the order passed by the Tribunal as well as by the High Court. The operative facts do not permit this Court to take any different view.

The High Court while agreeing with the findings of the Tribunal that there was no satisfactory explanation of delay in filing and the facts to justify the delay, also adverted the factual aspect on the merits regarding the conduct of the appellant as highlighted above. The High Court consequently rightly dismissed the review application.

•

253. CIVIL PROCEDURE CODE, 1908 – Order 47 Rule 1

Review – Daughter sought amendment of a preliminary decree passed in a partition suit to claim an equal share in ancestral property on the basis of the Hindu Succession (Amendment) Act, 2005 – Her application was rejected by the Trial Court – High Court initially allowed her revision, but later, in review, reversed its own order and remanded the matter for fresh consideration – Held, the power of review is very limited – A court hearing a review petition cannot re-hear the case, reassess evidence or substitute its earlier view as if it were an appeal – Review is permissible only to correct an error apparent on the face of the record and not to record fresh findings or reconsider disputed issues – Grounds for review were summarized.

सिविल प्रकिया संहिता, 1908 – आदेश 47 नियम 1

पुनर्विलोकन – पुत्री ने हिंदू उत्तराधिकार (संशोधन) अधिनियम, 2005 के आधार पर पैतृक संपत्ति में समान हिस्सा प्राप्त करने के लिए विभाजन वाद में पारित प्रारंभिक आज्ञप्ति में संशोधन की मांग की – उसकी याचिका विचारण न्यायालय द्वारा खारिज कर

दी गई – उच्च न्यायालय ने प्रारंभ में उसकी पुनरीक्षण याचिका स्वीकार की, लेकिन बाद में पुनर्विचार में अपने हो आदेश को पलटते हुए मामले को नए सिरे से विचार हेतु वापस भेज दिया – अभिनिर्धारित, पुनर्विचार की शक्ति बहुत सीमित होती है – पुनर्विचार याचिका की सुनवाई करने वाली न्यायालय मामले की पुनः सुनवाई नहीं कर सकती, साक्ष्यों का पुनर्मूल्यांकन नहीं कर सकती या अपने पूर्ववर्ती दृष्टिकोण को अपील की तरह बदल नहीं सकती – पुनर्विचार केवल अभिलेख पर स्पष्ट रूप से दिखाई देने वाली त्रुटि को सुधारने के लिए ही अनुमेय है, न कि नवीन निष्कर्ष देने या विवादित विषय पर पुनर्विचार करने के लिए – पुनर्विचार के आधारों का सार प्रस्तुत किया गया।

Malleeswari v. K. Sugun and anr.

Judgment dated 08.09.2025 passed by the Supreme Court in Civil Appeal No. 11437 of 2025, reported in AIR 2025 SC 4143

Relevant extracts from the judgment:

Having noticed the distinction between the power of review and appellate power, we restate the power and scope of review jurisdiction. Review grounds are summed up as follows:

(i) The ground of discovery of new and important matter or evidence is a ground available if it is demonstrated that, despite the exercise of due diligence, this evidence was not within their knowledge or could not be produced by the party at the time, the original decree or order was passed.

(ii) Mistake or error apparent on the face of the record may be invoked if there is something more than a mere error, and it must be the one which is manifest on the face of the record. Such an error is a patent error and not a mere wrong decision. An error which has to be established by a long-drawn process of reasoning on points where there may conceivably be two opinions can hardly be said to be an error apparent on the face of the record.

(iii) Lastly, the phrase 'for any other sufficient reason' means a reason that is sufficient on grounds at least analogous to those specified in the other two categories.

Courts ought not mix up or overlap one jurisdiction with another jurisdiction. Having noted the appellate and review jurisdiction of the Court, we will apply these principles to the impugned order to determine whether the High Court was within its power of review jurisdiction or had exceeded it by reversing the findings, as if the High Court were sitting in appeal against the order dated 23.09.2022. We appreciate the above tabulated summary of the view taken in the impugned order while doing so.

The impugned order has not adverted to an error apparent on the face of the record, but has taken up an error on reappreciation of the case and counter case of the parties. The review order records a few findings extending far beyond the actual working out of prayers in a suit for partition. The order impugned has exceeded the jurisdiction of review by a court.

•

254. CRIMINAL PROCEDURE CODE, 1973 – Sections 88, 437 and 438
BHARATIYA NAGARIK SURAKSHA SANHITA, 2023 – Sections 91, 480 and 482
INDIAN PENAL CODE, 1860 – Section 420 r/w/s 34
BHARATIYA NYAYA SANHITA, 2023 – Section 318 (4) r/w/s 3(5)

Bail – Grant of bail – Economic offences – Cheating involving huge monetary loss – Accused securing long interim protection on undertakings to repay money and resiling therefrom – Rejection of anticipatory bail by High Court on merits after recording adverse conduct – Subsequent grant of regular bail by Magistrate merely on filing of chargesheet – Filing of chargesheet by itself not a ground for grant of bail – Past conduct of accused, undertakings given to court and antecedents are relevant factors – Held, bail granted mechanically without consideration of material collected during investigation – Post-bail conduct irrelevant for testing legality of order granting bail – Bail orders quashed – Accused directed to surrender.

दण्ड प्रकिया संहिता, 1973 – धाराएं 88, 437 एवं 438
भारतीय नागरिक सुरक्षा संहिता, 2023 – धाराएं 91, 480 एवं 482
भारतीय दण्ड संहिता, 1860 – धारा 420 सहपठित धारा 34
भारतीय न्याय संहिता, 2023 – धारा 318 (4) सहपठित धारा 3(5)

जमानत – जमानत का अनुदान – आर्थिक अपराध – भारी धन हानि से संबंधित छल – अभियुक्त द्वारा धन वापस करने के आश्वासन पर लंबे समय तक अंतरिम संरक्षण प्राप्त करना और फिर उससे मुकर जाना – उच्च न्यायालय द्वारा प्रतिकूल आचरण दर्ज करने के बाद गुण–दोष के आधार पर अग्रिम जमानत अस्वीकृत – अभियोगपत्र प्रस्तुत करने मात्र पर मजिस्ट्रेट द्वारा नियमित जमानत प्रदान करना – केवल अभियोगपत्र प्रस्तुत करना जमानत देने का आधार नहीं हो सकता – आरोपी का पूर्व आचरण, न्यायालय को दिए गए आश्वासन और पूर्ववृत्त महत्वपूर्ण कारक हैं – अभिनिधारित, अनुसंधान के दौरान

एकत्रित सामग्री पर विचार किए बिना यांत्रिक रूप से जमानत दी गई – जमानत आदेश अपास्त – अभियुक्त को आत्मसमर्पण करने का निर्देश दिया गया।

M/s. Netsity Systems Pvt. Ltd. v. State Govt. of NCT of Delhi and anr.

Judgment dated 25.09.2025 passed by the Supreme Court in Criminal Appeal No. 4283 of 2025, reported in AIR 2025 SC 4661

Relevant extracts from the judgment:

The manner in which bail was granted also reveals certain procedural irregularities at the grassroots level of the judiciary, which we should not ignore. Cognizance was taken by the ACMM *vide* Order dated 28.03.2023 (12.20 pm) and summons were issued to the accused. On 09.08.2023, the accused sought, and were granted time to file bail applications. Accused duo, it is stated, appeared before the ACMM on 18.10.2023 with pleas for grant of bail. Thus, technically, once the bail applications were taken up for hearing and the accused had appeared before the Court, they were deemed to be in the custody of the Court concerned, unless a specific order was passed directing their release - either on regular basis or in the interim. In the present circumstances, it is not disputed that no such interim release order was passed, yet the private respondents were not taken into custody. Orders were subsequently passed by the ACMM on 18.10.2023, 30.10.2023, 01.11.2023, 04.11.2023, 06.11.2023 and 09.11.2023. Bail was eventually granted only *vide* the ACMM's Order dated 10.11.2023.

This fact is evident from the very Order dated 10.11.2023, which itself records that bail was to be granted upon the furnishing of bail bonds for a sum of Rs. 3,00,000/- (Rupees Three Lakhs) with one surety of like amount, subject to conditions mentioned therein. Clearly, Order dated 10.11.2023 was the first occasion on which bail was actually granted to the accused. There is no indication forthcoming from the record that, upon their appearance before the Court, the couple were granted liberty till the final Order came to be passed/pronounced. We are unable to comprehend how, having formally surrendered before the Court, the accused were permitted to leave the Court without any formal order of release. On perusal of Orders passed by the ACMM between 18.10.2023 to 10.11.2023 (enumerated supra), we do not see any order of release or of even a bond having been taken under Section 88 of the Criminal Procedure Code, 1973.

We further observe that a prayer was made before the learned Single Judge by the appellant for the matters to be referred to the same learned Judge who had earlier rejected the anticipatory bail applications. The Court was well within its rights to reject such prayer, and none could have questioned such rejection, as it lay squarely within the discretion of the Court to proceed with the matter, if otherwise, there were no genuine and compelling reasons warranting a different course of action. However, the rejection of such a plea on the ground that the said

learned Judge's roster had changed and, on that date, was sitting in a Division Bench appears misplaced.

Accordingly, in view of the discussions made and on an overall conspectus, the ACMM's Order dated 10.11.2023, the Sessions Judge's Order dated 16.08.2024, as well as the Impugned Order dated 18.11.2024 passed by the High Court, are hereby quashed and set aside. We are not inclined to go down the route in ***Rahul Gupta v. State of Rajasthan, (2023) 7 SCC 781*** and do not propose to remit the matters for being decided afresh. As such, the private respondents are directed to surrender before the ACMM within two weeks from today positively.

•

*255. CRIMINAL PROCEDURE CODE, 1973 – Section 388
BHARATIYA NAGARIK SURAKHA SANHITA, 2023 – Section 349
CONSTITUTION OF INDIA – Article 20(3)

Voice sample – Whether a Judicial Magistrate has the power to direct a person to furnish a voice sample during investigation? Held, Yes – Judicial Magistrate is empowered to direct any person, including a witness, to furnish a voice sample for the purposes of investigation – Person includes accused as well – Section 349 of BNSS specifically incorporates voice sample – Such a direction does not violate Article 20(3) of the Constitution – Order of Magistrate directing collection of voice sample restored.

दण्ड प्रकिया संहिता, 1973 – धारा 388

भारतीय नागरिक सुरक्षा संहिता, 2023 – धारा 349

भारत का संविधान – अनुच्छेद 20(3)

वॉयस सैंपल – क्या न्यायिक मजिस्ट्रेट के पास अनुसंधान के दौरान किसी व्यक्ति को वॉयस सैंपल देने का निर्देश देने का अधिकार है? अभिनिर्धारित, हाँ – न्यायिक मजिस्ट्रेट को अनुसंधान के प्रयोजन हेतु किसी भी व्यक्ति, जिसमें साक्षी भी शामिल है, को वॉयस सैंपल देने का निर्देश देने का अधिकार प्राप्त है – "व्यक्ति" में अभियुक्त भी सम्मिलित है – बीएनएसएस की धारा 349 विशेष रूप से वॉयस सैंपल को सम्मिलित करती है – ऐसा निर्देश संविधान के अनुच्छेद 20(3) का उल्लंघन नहीं करता – मजिस्ट्रेट द्वारा वॉयस सैंपल संग्रह का निर्देश पुनर्स्थापित किया गया।

Rahul Agarwal v. State of West Bengal and anr.

Judgment dated 13.10.2025 passed by the Supreme Court in Criminal Appeal No. 4456 of 2025, reported in AIR 2025 SC 4928

•

256. CRIMINAL PROCEDURE CODE, 1973 – Section 438

BHARATIYA NAGARIK SURAKSHA SANHITA, 2023 – Section 482

Anticipatory bail – Allegations of forgery and cheating in relation to execution of powers of attorney and sale deed and certification of mutation entries – Appellants allegedly facilitated illegal transfer of property in official capacity – Grounds of long delay in lodging FIR and cancellation of mutation entries were raised – Held, gravity of allegations, abuse of official position and need for custodial interrogation cannot be diluted merely on ground of delay – Whether appellants shared criminal intent is matter for trial – No case made out for grant of anticipatory bail – Rejection of anticipatory bail by High Court upheld – Supreme Court deprecated delay in disposal of bail applications and issued directions for expeditious disposal of bail and anticipatory bail matters.

दण्ड प्रकिया संहिता, 1973 – धारा 438

भारतीय नागरिक सुरक्षा संहिता, 2023 – धारा 482

अग्रिम जमानत – पावर ऑफ अटॉर्नी और विक्रय विलेख के निष्पादन तथा नामांतरण प्रविष्टियों के प्रमाणीकरण से संबंधित धोखधड़ी और छल के आरोप – अपीलकर्ताओं पर आधिकारिक क्षमता में संपत्ति के अवैध हस्तांतरण को सुविधाजनक बनाने का आक्षेप – एफआईआर प्रस्तुत करने में अत्यधिक विलंब और नामांतरण प्रविष्टियों के निरस्त किए जाने के आधार उठाए गए – अभिनिर्धारित, आरोपों की गंभीरता, आधिकारिक पद के दुरुपयोग और हिरासत में पूछताछ की आवश्यकता को केवल विलंब के आधार पर कम नहीं किया जा सकता – क्या अपीलकर्ताओं ने आपराधिक आशय साझा किया, यह विचारणीय विषय है – अग्रिम जमानत देने का कोई प्रकरण नहीं बनता – उच्च न्यायालय द्वारा अग्रिम जमानत की अस्वीकृति को यथावत रखा गया – उच्चतम न्यायालय ने जमानत याचिकाओं के निराकरण में विलंब की निंदा की और जमानत तथा अग्रिम जमानत मामलों के शीघ्र निपटान के लिए निर्देश जारी किए।

Anna Waman Bhalerao v. State of Maharashtra

Judgment dated 12.09.2025 passed by the Supreme Court in Criminal Appeal No. 4004 of 2025, reported in AIR 2025 SC 4678

Relevant extracts from the judgment:

Although there has been a long delay in the initiation of proceedings, the gravity of the allegations, the alleged abuse of official position, and the prima facie findings of the High Court that custodial interrogation is necessary, cannot be diluted merely on the ground of delay. Even in a case based largely on documentary evidence, custodial interrogation may be essential to

trace the chain of transactions, ascertain complicity, and prevent further suppression or tampering of records. Moreover, the appellants, despite enjoying interim protection for nearly six years, did not extend due cooperation to the investigation. In these circumstances, we see no reason to interfere with the judgment under challenge.

In light of the foregoing discussion and the precedents cited, certain clear principles emerge. Applications concerning personal liberty cannot be kept pending for years while the applicants remain under a cloud of uncertainty. The consistent line of authority of this Court makes it abundantly clear that bail and anticipatory applications must be decided expeditiously on their own merits, without relegating the parties to a state of indefinite pendency. Prolonged delay in disposal not only frustrates the object of Code of Criminal Procedure, but also amounts to a denial of justice, contrary to the constitutional ethos reflected in Articles 14 and 21.

We accordingly issue the following directions:

a) High Courts shall ensure that applications for bail and anticipatory bail pending before them or before the subordinate courts under their jurisdiction are disposed of expeditiously, preferably within a period of two months from the date of filing, except in cases where delay is attributable to the parties themselves.

b) High Courts shall issue necessary administrative directions to subordinate courts to prioritise matters involving personal liberty and to avoid indefinite adjournments.

c) Investigating agencies are expected to conclude investigations in long-pending cases with promptitude so that neither the complainant nor the accused suffers prejudice on account of undue delay.

d) Being the highest constitutional fora in the States, High Courts must devise suitable mechanisms and procedures to avoid accumulation of pending bail/anticipatory bail applications and ensure that the liberty of citizens is not left in abeyance. In particular, bail and anticipatory bail applications shall not be kept pending for long durations without passing orders either way, as such pendency directly impinges upon the fundamental right to liberty.

•

257. EVIDENCE ACT, 1872 – Sections 106, 118 and 134
BHARATIYA SAKSHYA ADHINIYAM, 2023 – Sections 109, 124 and 139
INDIAN PENAL CODE, 1860 – Sections 201 and 302
BHARTIYA NYAY SANHITA, 2023 – Sections 103 and 238
CRIMINAL PROCEDURE CODE, 1973 – Section 161
BHARATIYA NAGARIK SURAKSHA SANHITA, 2023 – Section 180

(i) Child witness – Appreciation of evidence – Scope of interference in appeal against acquittal – Conviction of accused for murder and causing

disappearance of evidence – Deceased wife found dead and cremated secretly during night – Prosecution case primarily based on testimony of minor daughter – Trial Court convicting accused on basis of child's testimony and surrounding circumstances – High Court acquitting accused on ground of delay in recording statement of child witness, possibility of tutoring and inconsistencies – Held, testimony of a child witness is admissible if the witness is competent and capable of giving rational answers – Principles pertaining to child witness explained.

(ii) Statement – Mere delay in recording statement under Section 161 CrPC does not *ipso facto* render evidence unreliable unless prejudice or tutoring is established – Child witness's evidence corroborated by conduct of accused, clandestine cremation, prior cruelty and surrounding circumstances – Order of acquittal set aside – Conviction restored.

(iii) Burden of proof – Explanation on part of accused – Guiding principles reiterated.

साक्ष्य अधिनियम,1872 – धाराएं 106, 118 एवं 134

भारतीय साक्ष्य अधिनियम, 2023 – धाराएं 109, 124 एवं 139

भारतीय दण्ड संहिता, 1860 – धाराएं 201 एवं 302

भारतीय न्याय संहिता, 2023 – धाराएं 103 एवं 238

दण्ड प्रकिया संहिता, 1973 – धारा 161

भारतीय नागरिक सुरक्षा संहिता, 2023 – धारा 180

(i) बाल साक्षी – साक्ष्य का मूल्यांकन – दोषमुक्ति के विरुद्ध अपील में हस्तक्षेप का क्षेत्र – हत्या आर साक्ष्य मिटाने के लिए अभियुक्त की दोषसिद्धि – मृत पत्नी की रात में गुप्त रूप से अंत्येष्टि की गई – अभियोजन का मामला मुख्यतः नाबालिग पुत्री की साक्ष्य पर आधारित था – विचरण न्यायालय ने बाल साक्षी की साक्ष्य और परिस्थितियों के आधार पर अभियुक्त को दोषी माना – उच्च न्यायालय ने बाल साक्षी का बयान दर्ज करने में विलंब, सिखाए जाने की संभावना और विरोधाभासों के आधार पर अभियुक्त को दोषमुक्त किया – अभिनिर्धारित, यदि बाल साक्षी सक्षम है और तर्कसंगत उत्तर देने में सक्षम है, तो उसकी साक्ष्य स्वीकार्य होती है – बाल साक्षी से संबंधित सिद्धांतों की व्याख्या की गई।

(ii) कथन – धारा 161 दंड प्रक्रिया संहिता के अंतर्गत कथन दर्ज करने मात्र में विलंब से साक्ष्य अविश्वसनीय नहीं हो जाता जब तक कि पूर्वग्रह या सिखाए जाने की बात प्रमाणित न हो – बाल साक्षी की साक्ष्य अभियुक्त के आचरण, गुप्त अंत्येष्टि, पूर्व

क्रूरता और परिवेशीय परिस्थितियों से संपुष्ट होती है – दोषमुक्ति का आदेश निरस्त – दोषसिद्धि पुनः स्थापित।

(iii) प्रमाण का भार – अभियुक्त की ओर से स्पष्टीकरण – मार्गदर्शक सिद्धांतों की पुनः पुष्टि।

State of Madhya Pradesh v. Balveer Singh

Judgment dated 24.02.2025 passed by the Supreme Court in Criminal Appeal No. 1669 of 2012, reported in (2025) 8 SCC 545

Relevant extracts from the judgment:

This Court took note of the provisions of Section 106 of the Evidence Act, and laid down the following principles in paras 31 to 34 of the report:

> "The pristine rule that the burden of proof is on the prosecution to prove the guilt of the accused should not be taken as a recognized doctrine as though it admits no process of intelligent reasoning. The doctrine of presumption is not alien to the above rule, nor would it impair the temper of the rule. On the other hand, if the traditional rule relating to burden of proof of the prosecution is allowed to be wrapped in pedantic coverage, the offenders in serious offences would be the major beneficiaries and the society would be the casualty.
>
> In this case, when the prosecution succeeded in establishing the afore-narrated circumstances, the court has to presume the existence of certain facts. Presumption is a course recognized by the law for the court to rely on in conditions such as this.
>
> Presumption of fact is an inference as to the existence of one fact from the existence of some other facts, unless the truth of such inference is disproved. Presumption of fact is a rule in law of evidence that a fact otherwise doubtful may be inferred from certain other proved facts. When inferring the existence of a fact from other set of proved facts, the court exercises a process of reasoning and reaches a logical conclusion as the most probable position. The above principle has gained legislative recognition in India when Section 114 is incorporated in the Evidence Act. It empowers the court to presume the existence of any fact which it thinks likely to have happened. In that process the court shall have regard to the common course of natural events, human conduct etc. in relation to the facts of the case.
>
> When it is proved to the satisfaction of the Court that Mahesh was abducted by the accused and they took him out of that area, the accused alone knew what happened to him until he was with them. If he was found murdered within a short time after the abduction the permitted reasoning process would enable the Court to draw the presumption that the accused have murdered him. Such inference can be disrupted if the accused would tell the Court what else happened to Mahesh at least until he was in their custody."

•

258. HINDU MINORITY AND GUARDIANSHIP ACT, 1956 – Section 8

Transfer of immovable property – Minor's immovable property was sold by natural guardian without prior permission of Court – Minors on attaining majority executed a subsequent sale in favor of a third party – Minors had executed a subsequent sale in favor of a third party – Admittedly, the name of minors continued to appear in the revenue documents and the subsequent purchasers did not acquire title – Sale of minor's immovable property by natural guardian without permission of Court is voidable and not void – Such voidable transaction need not necessarily be set aside by filing a suit – Minor on attaining majority can repudiate the transaction either by instituting a suit within limitation or by unequivocal conduct – Repudiation by conduct is legally valid – Once avoided, the transaction relates back and becomes void ab initio – Purchaser through guardian acquires no right or title.

हिन्दू अप्राप्तवयता और संरक्षकता अधिनियम, 1956 – धारा 8

अचल संपत्ति का हस्तांतरण – नाबालिग की अचल संपत्ति को प्राकृतिक अभिभावक द्वारा न्यायालय की पूर्व अनुमति के बिना विकय किया गया – नाबालिगों ने बालिग हाने पर एक तृतीय पक्ष के पक्ष में वाद में विकय किया – यह स्वीकार किया गया कि नाबालिगों का नाम अब भी राजस्व अभिलेखों में अंकित है और बाद के केतागणों को स्वामित्व प्राप्त नहीं हुआ – न्यायालय की अनुमति के बिना प्राकृतिक अभिभावक द्वारा नाबालिग की अचल संपत्ति की बिक्री शून्य नहीं बल्कि शून्यकरणीय होती है – ऐसी शून्यकरणीय लेन–दन को आवश्यक रूप से वाद प्रस्तुत करके निरस्त करना आवश्यक नहीं है – नाबालिग बालिग होने पर उस लेन–देन को या तो सीमावधि के भीतर वाद प्रस्तुत कर या स्पष्ट आचरण द्वारा अस्वीकार कर सकता है – आचरण द्वारा अस्वीकरण विधिक रूप से मान्य है – एक बार जब लेन–देन को अस्वीकार कर दिया जाता है, तो वह प्रारंभ से ही शून्य मानी जाती है – अभिभावक के माध्यम से खरीदने वाले को कोई अधिकार या स्वामित्व प्राप्त नहीं होता।

K.S. Shivappa v. Smt. K. Neelamma

Judgment dated 07.10.2025 passed by the Supreme Court in Civil Appeal No. 11342 of 2013, reported in AIR 2025 SC 4792

Relevant extracts from the judgment:

A simple reading of the aforesaid provisions makes it abundantly clear that a natural guardian of a minor has no authority in law to mortgage, sell, gift or otherwise transfer any part of the immovable property of the minor or even to lease out any part of such property for a term exceeding five years or for a term extending more than one year beyond the date on which the

minor will attain majority without the prior permission of the court. Therefore, prior permission of the court is a *sine qua non* for a guardian of a minor to transfer the property of the minor in any of the manners provided under sub-Section (2) of Section 8 of the Act.

Sub-Section (3) of Section 8 of the Act in unequivocal terms provides that the disposal of any immovable property by the natural guardian in contravention of sub-Section (1) or sub-Section (2) is voidable at the instance of the minor or any person claiming under him. In other words, if the natural guardian or a minor disposes of the immovable property of a minor in contravention of sub-Section (1) and sub-Section (2) particularly without the permission of the court, such a transaction would be voidable at the instance of the minor.

The aforesaid provision, however, nowhere categorically provide the manner in which such a transaction of disposal of the property of a minor by a guardian without the permission of the court would be a voidable. Such a transaction can be avoided or repudiated by the minor expressly by filing a suit for the cancellation of such a transaction or impliedly by his conduct namely by transferring the property himself on attaining the majority within the time prescribed. The avoidance of such a transaction by conduct appears to be permissible for two reasons. First, at times the minor may not be aware of such a transaction and as such may not be in a position to institute any suit; secondly, the transaction of such a nature, if any, may not have been given effect to and the party acquiring right in the property may not be having possession of the property giving an impression that the property is intact in the hands of the minor, in which case also the minor on attaining majority may not deem it proper to institute a suit.

In view of the discussion, it can safely be concluded that a voidable transaction executed by the guardian of the minor can be repudiated and ignored by the minor within time on attaining majority either by instituting a suit for setting aside the voidable transaction or by repudiating the same by his unequivocal conduct.

•

259. INDIAN PENAL CODE, 1860 – Sections 34 and 302
BHARATIYA NYAYA SANHITA, 2023 – Sections 3(5) and 103(1)
EVIDENCE ACT, 1872 – Sections 25, 26 and 27
BHARATIYA SAKSHYA ADHINIYAM, 2023 – Sections 23(1), 23(2) and 23(2)

(i) Criminal trial – Murder – Identification of accused – Prosecution alleged murder by three accused based on ocular evidence and recovery of weapons – Sole independent eyewitness did mention that three accused murdered the deceased but she did not know their names and no test identification parade conducted – Material contradictions between testimonies of eyewitnesses – Failure to examine independent witnesses from locality despite availability – Recovery of weapons was done from open places which was not verified by the

forensic report –Statement of the appellants that they themselves took police to the place where they hid their weapon by which they committed the offence was found inadmissible on the ground that it was made to police – Recovery, by itself, insufficient to establish identity of assailants – High Court erred in reversing acquittal without finding perversity in Trial Court's judgment – Benefit of doubt to accused – Conviction set aside and appellants acquitted.

(ii) Chance witness – Evidence of father of deceased and another witness found to be of chance witnesses – His presence at place of occurrence doubtful and not satisfactorily explained.

भारतीय दण्ड संहिता, 1860 – धाराएं 34 एवं 302

भारतीय न्याय संहिता, 2023 – धाराएं 3(5) एवं 103(1)

साक्ष्य अधिनियम, 1872 – धाराएं 25, 26 एवं 27

भारतीय साक्ष्य अधिनियम, 2023 – धाराएं 23(1), 23(2) एवं 23(2)

(i) आपराधिक विचारण – हत्या – अभियुक्त की पहचान – अभियोजन ने तीन अभियुक्तगण द्वारा हत्या का आरोप साक्ष्य और हथियारों की बरामदगी के आधार पर अभियोजित किया – एकमात्र स्वतंत्र चश्मदीद गवाह ने यह तो कहा कि तीन लोगों ने मृतक की हत्या की, लेकिन वह उनके नाम नहीं जानती थी और कोई पहचान परेड आयोजित नहीं की गई – चक्षुदर्शी साक्षियों की साक्ष्यों में महत्वपूर्ण विरोधाभास पाए गए – उपलब्ध होने के बाद भी स्थानीय स्वतंत्र गवाहों की जांच नहीं की गई – हथियारों की बरामदगी खुले स्थानों से हुई, जिसे फोरेंसिक रिपोर्ट से प्रमाणित नहीं किया गया – अपीलकर्ताओं द्वारा यह कथन कि उन्होंने स्वयं पुलिस को वह स्थान बताया जहाँ उन्होंने अपराध में प्रयुक्त हथियार छिपाया था, पुलिस को दिया गया कथन होने के कारण अस्वीकार्य पाया गया – केवल बरामदगी से हमलावरों की पहचान प्रमाणित नहीं होती – विचारण न्यायालय के निर्णय में कोई विकृति न पाए जाने के बाद भी उच्च न्यायालय द्वारा दोषसिद्धि करना त्रुटिपूर्ण था – अभियुक्तगण को संदेह का लाभ दिया गया – दोषसिद्धि अपास्त की गई और अपीलकर्ताओं को दोषमुक्त किया गया।

(ii) संयोगवश उपस्थित साक्षी – मृतक के पिता और एक अन्य साक्षी की साक्ष्य को संयोगवश उपस्थित साक्ष्यों की श्रेणी में पाया गया – घटनास्थल पर उनकी उपस्थिति संदिग्ध थी और उसे संतोषजनक रूप से स्पष्ट नहीं किया गया।

Rajendra Singh and ors. v. State of Uttaranchal Etc.

Judgment dated 07.10.2025 passed by the Supreme Court in Criminal Appeal No. 476 of 2013, reported in AIR 2025 SC 4764

Relevant extracts from the judgment:

This Court, in several decisions, while considering the evidentiary value of a chance witness, has held that the deposition of a chance witness whose presence at the place of incident is doubtful should be discarded, or at least be treated with great caution and close scrutiny. Such a chance witness must adequately explain his presence at the place of incident, which has not been satisfactorily done in the instant case.

Now, what remains before us is the recovery of the weapons of crime to establish the identity of the appellants as the persons involved in the crime. On the basis of the recovery of the said weapons, we have to determine if the said recoveries are good enough to connect the appellants with the crime.

Undoubtedly, the recovery of one of the swords was made from a garage, and the recovery of another sword and the Kanta was made from bushes in sugarcane field, which was an open space. The weapons were no doubt recovered allegedly on the pointing out of the appellants. However, no effort was made to match the blood on the said weapons with that of the deceased. The weapons were sent for forensic examination but no report of the forensic laboratory was produced to establish that the weapons so recovered were smeared with the blood of the deceased to prove that they were actually used in the murder of the deceased.

We are afraid that the submission of the State counsel, that as the appellants themselves stated that they took the police to the place where they hid the weapons, by which they committed the offence indicates that the appellants admitted to have committed the offence with the above weapons, cannot be accepted. The statement of the appellants that the weapons recovered were the weapons of crime cannot be read against them in view of Sections 25 and 26 read with Section 27 of the Evidence Act, 1872. Only that part of the statement which leads the police to the recovery of the weapons is admissible, and not the part which alleges that the weapons recovered were actually the weapons of crime.

A simple reading of all the three provisions conjointly reveals that the first two provisions are substantive, whereas Section 27 is in the nature of an exception. Sections 25 and 26, at one hand, provide that no confession made to a police officer or to any person while in custody of the police, shall be admissible against a person accused of any offence, on the other hand, Section 27 provides an exception to the above provisions. It states that so much of the information, received from an accused person in custody of the police, whether in the nature of confession or otherwise, as related distinctly to the fact thereby discovered, may be admissible. This means that not all information disclosed by a person in police custody is required to be proved as against the accused person; only that part which distinctly relates to the discovery of a fact is admissible and can be proved.

In view of the facts and circumstances, the identity of the appellants as the persons involved in the offence has not been established either by any ocular evidence or from the recovery of the weapons of crime.

It is important to note that the order of acquittal passed by the Trial Court was not open to interference by the First Appellate Court until and unless the findings recorded by the Trial Court were *per se* perverse or erroneous. It is safer and more appropriate to rely upon the findings of the Trial Court which has seen the demeanor of the witnesses rather than to rely upon the findings of the First Appellate Court. In our opinion, the High Court erred in reversing the finding of the Trial Court without coming to the conclusion that the findings of the Trial Court were perverse.

Thus, in the facts and circumstances of the case, we are of the view that High Court manifestly erred in interfering with the findings of acquittal recorded by the Trial Court and reversing the judgment so as to convict the appellants. It is doubtful whether the offence has been committed by the appellants. The conviction of the appellants is accordingly set aside. The appeals are allowed, and the appellants are acquitted of the alleged offence by granting them the benefit of doubt.

•

260. INDIAN PENAL CODE, 1860 – Sections 34, 302 and 304 Part I
BHARATIYA NYAYA SANHITA, 2023 – Sections 3(5), 103 and 105

Murder – Common Intention – Conversion of Conviction – Homicide arising out of a land-measurement dispute – Accused were allegedly armed with pike, spear and sticks – Witness's evidence showed that only the blunt side of sharp weapons was used – Medical evidence revealed only lacerated and contused wounds – No incised wounds – Held, though the accused had knowledge that the injuries inflicted could cause death, the evidence does not establish intention to kill – Conviction under Section 302 IPC unsustainable – Conviction converted to conviction u/s 304 Part I IPC.

भारतीय दण्ड संहिता, 1860 – धाराएं 34, 302 एवं 304 भाग I
भारतीय न्याय संहिता, 2023 – धाराएं 3(5), 103 एवं 105

हत्या – समान आशय – दोषसिद्धि का रूपांतरण – भूमि माप विवाद से उत्पन्न हत्या – अभियुक्त आक्षेपित रूप से भाले, बरछे और लाठी लिये हुये थे – साक्षियों की साक्ष्य से स्पष्ट हुआ कि धारदार हथियारों का केवल कुंद भाग ही प्रयोग में लाया गया – चिकित्सकीय साक्ष्य में केवल चिरकारी और कुचले हुए घाव पाए गए – कोई चीरे के घाव नहीं थे – अभिनिर्धारित, यद्यपि अभियुक्तगणों को यह ज्ञान था कि दी गई चोटें मृत्यु का कारण बन सकती हैं, तथापि साक्ष्य से हत्या करने का आशय प्रमाणित नहीं

होता – भारतीय दण्ड संहिता की धारा 302 के अंतर्गत दोषसिद्धि स्थिर रखने योग्य नहीं – दोषसिद्धि को संहिता की धारा 304 भाग–I के अंतर्गत दोषसिद्धि में परिवर्तित किया गया।

Raghav Prasad and ors. v. State of Uttar Pradesh

Judgment dated 26.09.2025 passed by the Supreme Court in Criminal Appeal No. 596 of 2014, reported in AIR 2025 SC 4547

Relevant extracts from the judgment:

The prosecution case basically rests on the testimony of PW-1, who is the son of deceased Ram Avtar and nephew of deceased Namo Shankar and deceased Girija Shankar. PW-1 in his statement has deposed that there was a dispute over the measurement of agricultural fields between deceased Ram Avtar and accused No. 1 - Raghav Prashad. PW-1 stated that when he along with all three deceased and two other persons went to the agricultural field in Baruahaar Ghat, they saw that the four accused persons were hiding there and on seeing them, they came out. It is further stated that the accused persons Raghav Prashad and Dayanidhi were carrying sticks whereas Prem Shankar had a pike and his father-in-law had a spear.

The perusal of the evidence of PW-1 would reveal that even though the accused appellants were having sharp weapons (pike, spear, etc.), they had only used the blunt side of the said weapons.

Moreover, the medical evidence would also show that all the three deceased persons had lacerated and contused wounds only and there were no incised wounds.

We find that though the accused persons could be said to have the knowledge that the injuries would cause death of the deceased, there is no material on record to show that they had the intention to kill them. It is further to be noted that PW-1 had himself deposed that there was prior enmity between the Appellant No. 1- Raghav Prashad and deceased Ram Avtar over the measurement of agricultural fields.

•

261. INDIAN PENAL CODE, 1860 – Sections 120-B, 406 and 420 BHARATIYA NYAYA SANHITA, 2023 – Sections 61, 316 and 318 (4)

Delay in lodging complaint – Absence of dishonest intention at inception – Allegations relating to non-execution of an agreement for sale and non-refund of advance amount, after eight years, do not constitute cheating or criminal breach of trust in the absence of any averment showing dishonest or fraudulent intention at the inception of the transaction – Mere failure to honor a promise or complete a contract gives rise to civil liability, not criminal prosecution – No material was placed to establish entrustment or misappropriation necessary for an offence u/s 406

IPC – Criminal law cannot be used as a tool for settlement of civil disputes or to pressurize the accused – Held, the eight-year delay in filing the complaint, vague and inconsistent allegations and the complainant's failure to pursue civil remedies indicate malicious intention – Complaint set aside.

भारतीय दण्ड संहिता, 1860 – धाराएं 120-ख, 406 एवं 420

भारतीय न्याय संहिता, 2023 – धाराएं 61, 316 एवं 318 (4)

शिकायत प्रस्तुत करने में विलंब – प्रारंभ में बेईमानी के आशय का अभाव – विक्रय अनुबंध के निष्पादन न होने और अग्रिम राशि की वापसी न होने से संबंधित आरोप, आठ वर्षों के उपरान्त तब तक छल या आपराधिक न्यासभंग नहीं माने जा सकते जब तक कि लेन–देन की शुरुआत में बेईमानी या छल का कोई स्पष्ट आरोप न हो – केवल वादा निभाने या अनुबंध पूर्ण करने में विफलता से सिविल दायित्व उत्पन्न होता है, आपराधिक अभियोजन नहीं – धारा 406 भारतीय दण्ड संहिता के अंतर्गत अपराध के लिए आवश्यक सौंपे जाने या दुर्विनियोग की साक्ष्य प्रस्तुत नहीं की गई – आपराधिक विधि का उपयोग सिविल विवादों के निपटारे या अभियुक्त पर दबाव बनाने के उपकरण के रूप में नहीं किया जा सकता – अभिनिर्धारित, परिवाद दर्ज करने में आठ वर्षों का विलंब, अस्पष्ट और विरोधाभासी आरोप तथा शिकायतकर्ता द्वारा सिविल उपायों का सहारा न लेना दुर्भावना को दर्शाता है और मामला पूर्णतः इसी श्रेणी में आता है – परिवाद को अपास्त किया गया।

Arshad Neyaz Khan v. State of Jharkhand and anr.

Judgment dated 24.09.2025 passed by the Supreme Court in Criminal Appeal No. 4281 of 2025, reported in AIR 2025 SC 4620

Relevant extracts from the judgment:

In light of the facts and circumstances of the present case, we find that the complainant/respondent No. 2 has failed to make out a case that satisfies the basic ingredients of the offence under Section 420 IPC. We fail to understand as to how the allegations against the appellant herein could be brought within the scope and ambit of the aforesaid section. On a bare perusal of the FIR as well as the complaint, we do not find that the offence of cheating as defined under Section 420 IPC is made out and we do not find that there is any cheating and dishonest inducement to deliver any property or a valuable security involved in the instant case.

It is settled law that for establishing the offence of cheating, the complainant/respondent No. 2 was required to show that the appellant had a fraudulent or dishonest intention at the time of making a promise or representation of not fulfilling the agreement for sale of the said property. Such a culpable intention right at the beginning when the promise was made cannot be presumed but has to be made out with cogent facts. In the facts of the present case, there is a clear absence of dishonest and fraudulent intention on the part of the appellant during the agreement for sale. We must hasten to add that there is no allegation in the FIR or the complaint

indicating either expressly or impliedly any intentional deception or fraudulent/dishonest intention on the part of the appellant right from the time of making the promise or misrepresentation. Nothing has been said on what the misrepresentations were and how the appellant intentionally deceived the complainant/respondent No. 2. Mere allegations by the complainant/respondent No. 2 that the appellant failed to execute the agreement for sale and failed to refund the money paid by the complainant/respondent No. 2 does not satisfy the test of dishonest inducement to deliver a property or part with a valuable security as enshrined under Section 420 IPC.

On perusal of the allegations contained in the complaint, in light of the ingredients of Section 406 IPC, read in the context of Section 405 IPC, do not find that any offence of criminal breach of trust has been made out. It is trite law that every act of breach of trust may not result in a penal offence unless there is evidence of a manipulating act of fraudulent misappropriation of property entrusted to him. In the case of criminal breach of trust, if a person comes into possession of the property and receives it legally, but illegally retains it or converts it to its own use against the terms of contract, then the question whether such retention is with dishonest intention or not and whether such retention involves criminal breach of trust or only a civil liability would depend upon the facts and circumstances of the case. In the present case, the complainant/respondent No. 2 has failed to establish the ingredients essential to constitute an offence under Section 406 IPC. The complainant/ respondent No. 2 has failed to place any material on record to show us as to how he had entrusted property to the appellant. Furthermore, the complaint also omits to aver as to how the property, so entrusted to the appellant, was dishonestly misappropriated or converted for his own use, thereby committing a breach of trust.

(Para 18 to 20)

•

262. INDIAN PENAL CODE, 1860 – Sections 201, 212, 302, 363 and 376A

BHARATIYA NYAYA SANHITA, 2023 – Sections 238, 249, 103, 137(2) and 66

PROTECTION OF CHILDREN FROM SEXUAL OFFENCES ACT, 2012 – Sections 4, 5 and 6

Criminal trial – Circumstantial evidence – Accused allegedly raped and murdered a minor girl – Failure to establish complete chain – Last seen theory – Cousin of victim had informed the police via phone call that the body of the victim was discovered – He was not examined – DNA and forensic evidence suffering from inconsistencies, breaks in chain of custody and unexplained anomalies – Possibility of tampering and planting of evidence not ruled out – Prosecution failed to establish

an unbroken chain of circumstances excluding every hypothesis except guilt – Conviction and death sentence unsustainable – Accused acquitted of all charges.

भारतीय दण्ड संहिता, 1860 – धाराएं 201, 212, 302, 363 एवं 376क

भारतीय न्याय संहिता, 2023 – धाराएं 238, 249, 103, 137(2) एवं 66

लैंगिक अपराधों से बालकों का संरक्षण अधिनियम, 2012 – धाराएं 4, 5, एवं 6

आपराधिक विचारण – परिस्थितिजन्य साक्ष्य – अभियुक्त पर एक नाबालिग बालिका के साथ बलात्कार और हत्या का आरोप था – पूर्ण श्रृंखला स्थापित करने में विफलता – अंतिम बार साथ देखे जाने का सिद्धांत – पीड़िता के चचेरे भाई ने पुलिस को फोन कॉल के माध्यम से पीड़िता का शव मिलने की सूचना दी – उसे साक्षी के रूप में परीक्षित नहीं किया गया – डीएनए और फॉरेंसिक साक्ष्य में असंगतियाँ, अभिरक्षा श्रृंखला में टूट–फूट और अस्पष्टीकृत विसंगतियाँ – साक्ष्य के साथ छेड़छाड़ और आरोपित करने की संभावना से इनकार नहीं किया गया – अभियोजन हर वैकल्पिक संभावना को छोड़कर केवल दोषसिद्ध करने वाली अबाध परिस्थितियों की श्रृंखला स्थापित करने में विफल रहा – दोषसिद्धि और मृत्युदंड स्थायी नहीं – अभियुक्त सभी आरोपों से दोषमुक्त।

Akhtar Ali @ Ali Akhtar @ Shamim @ Raja Ustad v. State of Uttarakhand

Judgment dated 10.09.2025 passed by the Supreme Court in Criminal Appeal No. 3955 of 2025, reported in AIR 2025 SC 4717 (3- Judge Bench)

Relevant extracts from the judgment:

There is yet another reason to discard the DNA report. The credentials and qualifications of Dr. Manoj Kumar Agarwal (PW-34), who conducted the DNA examination and issued the DNA Report *ibid*, are highly doubtful to place him in the category of a DNA expert. The said witness admitted in his cross-examination that his qualifications are M.Sc. in Botany and Ph.D., which apparently do not equip him with expertise in the field of human DNA profiling, which is neither a core subject nor an ancillary subject in Botany. The witness (PW-34) denied the suggestion of the defence that human DNA is not part of the subject of Botany.

As per the dictionary meaning, 'botany' subject deals with the scientific study of the physiology, structure, genetics, ecology, distribution, classification, and economic importance of "plants". It has nothing to do with DNA profiling, particularly that of human beings. Upon examining the curriculum structure of the Chaudhary Charan Singh University, Meerut, (as available on its website) from where the witness obtained his degrees in M.Sc. (Botany) and Ph.D., it can be discerned that the available curriculum does not provide any specific focus on human DNA profiling. The witness (PW-34) did not claim to have undertaken any other specialised course in DNA profiling. Thus, the very qualifications of a witness as a DNA expert

are under grave doubt. However, we are not discarding the DNA report solely on this ground, as there are several other factors, discussed above, which convince us that the same is unreliable.

Having considered the evidence in its entirety and bearing in mind the principles governing cases resting purely on circumstantial evidence, we are of the opinion that the prosecution has failed to establish the complete and unbroken chain of circumstances necessary to bring home the guilt of the accused-appellants.

Firstly, as regards 'motive', the prosecution has merely alleged that the accused-appellants were driven by lust. However, no independent or credible evidence has been adduced to substantiate such a motive. A bald assertion without corroboration cannot by itself form a safe basis for conviction. Secondly, the 'last seen theory' relied upon by the prosecution suffers from serious infirmities. The prosecution has failed to prove the proximity of time and place so as to shift the burden onto the accused. Thirdly, the scientific evidence is itself riddled with deficiencies. The alleged theory of DNA found on the body of the victim girl matching with the DNA of accused-appellant No. 1-Akhtar Ali, is *ex facie* doubtful and unworthy of credence. The prosecution's claim that the accused-appellant No. 1-Akhtar Ali's location was traced through mobile surveillance is falsified by its own record, as the call detail records were procured much later and no evidence exists to link the accused-appellant No. 1-Ahktar Ali, with the sim numbers in question. Likewise, the omission to examine crucial witnesses, including the subscribers of the relevant mobile numbers and most importantly Nikhil Chand, who first informed the police about the location of the dead body of the victim girl, further weakens the case of the prosecution.

It must be borne in mind that the present case involves the imposition of the ultimate punishment of death. The law is well settled that in cases resting on circumstantial evidence, every link in the chain must be firmly and conclusively established, leaving no room for doubt. Where two views are possible, the one favourable to the accused must be adopted. In the instant case, the prosecution has failed to prove motive, the last seen theory stands contradicted, and the alleged scientific evidence is marred by inconsistencies and serious loopholes. In such circumstances, it would be wholly unsafe to uphold a conviction, much less the extreme penalty of death.

Trial Courts, as well as High Courts, are required to exercise the highest degree of circumspection before awarding the death penalty. The irreversible nature of capital punishment demands that it be imposed only in the "rarest of rare" cases, as held by this Court in ***Bachan Singh v. State of Punjab AIR 1980 SC 898*** and ***Machhi Singh v. State of Punjab, AIR 1983 SC 957***, and only when the prosecution has led unimpeachable, cogent, and convincing evidence that excludes every hypothesis of innocence. Even the slightest doubt or infirmity in the prosecution's case must weigh against the imposition of such a sentence. Any hasty or

mechanical application of the death penalty, without ensuring the highest standards of proof and procedural fairness, not only undermines the rule of law but risks the gravest miscarriage of justice by extinguishing a human life irretrievably. In ***Manoj and ors. v. State of Madhya Pradesh, AIR OnLine 2022 SC 767*** this Court emphasised the duty of courts to consider mitigating circumstances and conduct a detailed sentence hearing before awarding the death penalty. Therefore, unless the prosecution's evidence forms an unbroken and reliable chain of circumstances pointing only to the guilt of the accused, the extreme penalty cannot be justified.

•

263. INDIAN PENAL CODE, 1860 – Section 302
BHARATIYA NYAYA SANHITA, 2023 – Section 103

Murder – Circumstantial evidence – The Appellants-accused were convicted for the offence of murder of a 10-year-old boy – Prosecution's case was based on the testimony of witnesses who claimed to have last seen the accused with the deceased – No Test Identification Parade (TIP) was conducted to test the reliability of the witnesses' identification of the accused – accused were strangers to the witnesses, having no prior familiarity or acquaintance – Trial court convicted the Appellants based solely on the witnesses' dock identification during trial – Trial court ignored the fact that the Appellants were strangers to the witnesses, and no TIP had taken place – Before a conviction can be sustained on circumstantial evidence, five conditions must be fulfilled: (i) the circumstances from which the conclusion of guilt is drawn should be fully established; (ii) the facts so established should be consistent only with the hypothesis of guilt; (iii) they should be of a conclusive nature; (iv) they should exclude every possible hypothesis except that of guilt; and (v) there must be a chain of evidence so complete that it leaves no reasonable ground for a conclusion consistent with innocence – Chain of circumstantial evidence incomplete.

भारतीय दण्ड संहिता, 1860 – धारा 302

भारतीय न्याय संहिता, 2023 – धारा 103

हत्या – परिस्थितिजन्य साक्ष्य – अपीलकर्ता – आरोपियों को 10 वर्षीय बालक की हत्या के अपराध में दोषी ठहराया गया – अभियोजन का मामला उन साक्षियों की साक्ष्यों पर आधारित था जिन्होंने यह दावा किया कि उन्होंने मृतक को अंतिम बार अभियुक्तगण के साथ देखा था – साक्षियों द्वारा अभियुक्तों की पहचान की विश्वसनीयता की जांच के लिए कोई पहचान परेड आयोजित नहीं की गई – अभियुक्त साक्षियों के लिए अपरिचित थे, उनका कोई पूर्व परिचय या संबंध नहीं था – विचारण न्यायालय ने केवल साक्ष्य की

न्यायालय में की गई पहचान के आधार पर अपीलकर्ताओं को दोषी ठहराया – विचारण न्यायालय ने इस तथ्य की अनदेखी की कि आरोपी साक्षियों के लिए अजनबी थे और कोई पहचान परेड नहीं कराई गई थी – परिस्थितिजन्य साक्ष्य के आधार पर दोषसिद्धि बनाए रखने से पहले पाँच शर्तों का पूरा होना आवश्यक है; **(i)** वे परिस्थितियाँ जिनसे अपराध का निष्कर्ष निकाला गया है, पूरी तरह से स्थापित होनी चाहिए; **(ii)** स्थापित तथ्य केवल अपराध की परिकल्पना से ही मेल खाने चाहिए; **(iii)** वे निर्णायक प्रकृति के होने चाहिए; **(iv)** वे अपराध के अतिरिक्त किसी अन्य परिकल्पना की संभावना को समाप्त करते हों; और **(v)** साक्ष्यों की ऐसी श्रृंखला होनी चाहिए जो इतनी पूर्ण हो कि निर्दोषता की कोई भी संभावित व्याख्या न शेष हो – परिस्थितिजन्य साक्ष्यों की श्रृंखला अपूर्ण पाई गई।

Nazim and ors. v. State of Uttarakhand

Judgment dated 06.10.2025 passed by the Supreme Court in Criminal Appeal No. 715 of 2018, reported in AIR 2025 SC 4801

Relevant extracts from the judgment:

Both PW-3 and PW-4 thus identified the Appellants for the first time in court. No TIP was conducted, even though PW-3 admitted he had never known the accused earlier. It is well settled that dock identification without a prior TIP has little evidentiary value where the witness had no prior familiarity with the accused. In ***P. Sasikumar* v. *State, AIR 2024 SC 5507***, this Court acquitted the accused on precisely this ground, holding:

> "The admitted position in this case is that the test identification parade was not conducted. All the prosecution witnesses who identified the accused in the Court […] were not known to the present Appellant. They had not seen the present Appellant prior to the said incident. He was a stranger to both of them….
>
> […] Under these circumstances, TIP had become necessary particularly when both the accused, who are alleged to have committed this murder were arrested within two days.
>
> […] No explanation whatsoever has been given by the prosecution as to why TIP was not conducted in this case before a Magistrate as it ought to have been done."

The Court further explained that TIP is only part of the investigative process and that the substantive evidence is dock identification; however, where the accused is a stranger to the witness and no TIP is held, courts must exercise extreme caution in accepting such identification. The following paragraph of ***P. Sasikumar*** (supra) is indicative of the same:

> "It is well settled that TIP is only a part of police investigation. The identification in TIP of an accused is not a substantive piece of evidence. The substantive piece of evidence, is only dock identification that is identification made by witness in court during trial.

> […] In cases where an accused is a stranger to a witness and there has been no TIP, the trial court should be very cautious while accepting dock identification by such a witness.
>
> […] We are of the opinion that not conducting a TIP in this case was a fatal flaw in the police investigation and in the absence of TIP the dock identification of the present appellant will always remain doubtful. Doubt always belongs to the accused."

In the present case, it is clear that the identification of the appellants by PW-3 and PW-4 cannot be accepted with confidence. PW-3 himself admitted he had never known Nazim or Aftab previously, yet no TIP was conducted. His alleged sighting was from a considerable distance while engaged in harvesting work, with his line of sight obstructed, and the natural witnesses present with him were not examined. PW-4, though a co-villager, failed to mention his alleged sighting either in the FIR or during the search for the missing child, and could not even recall the timing of him informing PW-1 about it. Both witnesses identified the Appellants for the first time in court, which, in the absence of a TIP, renders their dock identification less credible. Their testimonies, therefore, cannot constitute reliable evidence of identification.

Even apart from the deficiencies in identification, the 'last-seen' theory is itself a weak link unless the prosecution establishes a narrow time gap between when the accused and the deceased were seen together and the recovery of the body, such that the possibility of intervention by a third person is excluded.

•

264. INDIAN PENAL CODE, 1860 – Section 302 r/w/s 34
BHARATIYA NYAYA SANHITA, 2023 – Section 103(1) r/w/s 3(5)
EVIDENCE ACT, 1872 – Sections 25, 26, 27 and 106
BHARATIYA SAKSHYA ADHINIYAM, 2023 – Sections 23(1), 23(2), 23(2) and 109

Murder – Circumstantial evidence – Murder allegedly took place owing to a loan dispute – Eyewitnesses turned hostile – Key witnesses, including wife, mother and brother of deceased were discredited – Motive not proved by cogent and reliable evidence – Mere presence of dead body in house of accused not sufficient to sustain conviction in absence of complete chain of circumstances – Extra-judicial confessions were made inside police station hence were inadmissible – Recovery u/s 27 based on vague and sketchy disclosure, recovery witnesses hostile and no forensic link established – Although one accused was acquitted on ground of *alibi* but it does not automatically entitle co-accused to benefit of parity but conviction must independently stand on evidence – Held, chain of circumstances not proved beyond reasonable doubt – Conviction u/s 302 r/w/s 34 IPC set aside – Accused acquitted.

भारतीय दण्ड संहिता, 1860 – धाराएं 302 सहपठित धारा 34
भारतीय न्याय संहिता, 2023 – धाराएं 103(1) सहपठित धारा 3(5)
साक्ष्य अधिनियम, 1872 – धाराएं 25, 26, 27 एवं 106
भारतीय साक्ष्य अधिनियम, 2023 – धाराएं 23(1), 23(2), 23(2) एवं 109

हत्या – परिस्थितिजन्य साक्ष्य – हत्या कथित रूप से ऋण विवाद के कारण हुई – प्रत्यक्षदर्शी साक्षी मुकर गए – मुख्य साक्षी, जिनमें मृतक की पत्नी, मां और भाई शामिल थे, अविश्वसनीय पाए गए – उद्देश्य ठोस और विश्वसनीय साक्ष्य से प्रमाणित नहीं हुआ – आरोपी के घर में मृत शरीर की उपस्थिति मात्र, परिस्थितियों की पूर्ण श्रृंखला के अभाव में दोषसिद्धि क लिए पर्याप्त नहीं – पुलिस थाने में दिए गए अतिरिक्त न्यायिक स्वीकारोक्ति स्वीकार्य नहीं – धारा 27 के अंतर्गत बरामदगी अस्पष्ट और अधूरी जानकारी पर आधारित, बरामदगी के गवाह भी मुकर गए और कोई फॉरेंसिक संबंध स्थापित नहीं हुआ – यद्यपि एक आरोपी को *एलिबी* के आधार पर दोषमुक्त किया गया, परंतु इसका यह अर्थ नहीं कि सह–आरोपी को भी समान लाभ स्वतः मिल जाए, बल्कि दोषसिद्धि स्वतंत्र साक्ष्य के आधार पर ही स्थापित होना चाहिए – अभिनिर्धारित, परिस्थितियों की श्रृंखला संदेह से परे प्रमाणित नहीं हुई – धारा 302 सहपठित धारा 34 भारतीय दंड संहिता के अंतर्गत दोषसिद्धि अपास्त – अभियुक्त दोषमुक्त।

Nagamma @ Nagarathna and ors. v. State of Karnataka

Judgment dated 22.09.2025 passed by the Supreme Court in Criminal Appeal No. 425 of 2014, reported in AIR 2025 SC 4695

Relevant extracts from the judgment:

As we noticed at the outset, PW-20 and PW-22 eyewitnesses turned completely hostile. We are at a loss to understand how the High Court and the trial court made an observation that though they were declared hostile, there was credible material in their evidence pointing to the culpability of the accused, which could be relied upon. We find no such material in the chief examination or the cross examination. PW-20 and PW-22, who as per the prosecution were brothers staying in the house of A1 and A2 on rent. The witnesses admitted that they were bothers but they denied that they were tenants of A1 and A2. After PW-20 was declared hostile, the prosecutor had put forth P-12 to P-20 contradictions in the alleged statements under Section 161 recorded by the police, which were all denied by the said witness. Likewise, PW-22 also did not subscribe to the prosecution case and there was nothing in his evidence to find culpability of the accused.

The prosecution case itself was that the deceased was summoned to the house of A-1&2, for which there is no evidence adduced nor does PW-18, the wife speaks of the deceased having left the house on receiving such a call. Further it is the case of the prosecution that the deceased

reached the house of the accused at around 10 pm while the death was confirmed as having occurred at 2 pm. What happened in the interregnum is not clear and together with what we noticed above, there is a suspicion as to the genesis and origin of the crime which compounds the reasonable doubt regarding the prosecution case.

Undisputably, the case is one of circumstantial evidence which is treated as proved only when there is a complete chain of circumstances, comprising cogent and reliable material, providing an unbreakable link, leading only to the culpability of the accused and bringing forth the hypothesis only of guilt and not leading to any reasonable doubt as to the guilt or otherwise of the accused. The motive projected and the crime itself has not at all been proved and there is no circumstance leading to the culpability of the accused. The presence of the dead body in the house of the accused is also under a cloud and in any event, that, with the absence of a proper explanation cannot by itself bring home a conviction.

Considering the totality of the circumstances and the evidence led in the trial, we are of the considered opinion that the conviction cannot be sustained; which we set aside and acquit the accused. If the accused are in custody, they shall be released forthwith, if they are not wanted in any other case. However, if they are on bail, their bail bonds shall stand cancelled and revoked.

•

*265. INDIAN PENAL CODE, 1860 – Section 306

BHARATIYA NYAYA SANHITA, 2023 – Section 108

Abetment of suicide – Neighbourhood quarrel – Requirement of *mens rea* – Deceased committed suicide after prolonged neighbourhood disputes involving verbal abuse and altercations – Allegation that appellant's conduct amounted to abetment – Trial Court and High Court sustaining conviction u/s 306 IPC – Held, to attract Section 306, prosecution must prove clear *mens rea* and active instigation, aid or intentional conduct leaving the deceased with no option except to commit suicide – Ordinary neighbourhood quarrels, verbal exchanges or abuses, even if unpleasant, do not by themselves constitute abetment – Words uttered in anger or heat of moment without intention that suicide should follow cannot amount to instigation – Evidence showing discord between neighbours but not deliberate or calculated conduct to push deceased to suicide – Conviction was set aside and appeal was allowed.

भारतीय दण्ड संहिता, 1860 – धारा 306

भारतीय न्याय संहिता, 2023 – धारा 108

आत्महत्या के लिए उकसाना – पड़ोसियों के बीच झगड़ा – मानसिक आशय की आवश्यकता – मृतक ने लंबे समय तक चले पड़ोस के विवादों, गाली–गलौज और झगड़ों

के बाद आत्महत्या की – आरोप था कि अपीलकर्ता के व्यवहार ने आत्महत्या के लिए उकसाया – विचारण न्यायालय और उच्च न्यायालय ने भारतीय दण्ड संहिता की धारा 306 के तहत दोषसिद्धि को यथावत रखा – अभिनिर्धारित, धारा 306 को लागू करने के लिए अभियोजन पक्ष को स्पष्ट मानसिक तत्व और सक्रिय उकसावे, सहायता या जानबूझकर किए गए ऐसे कृत्य को प्रमाणित करना होगा, जिससे मृतक के पास आत्महत्या के अलावा कोई विकल्प न बचे – सामान्य पड़ोस के झगड़े, मौखिक तकरार या गाली–गलौच, चाहे वे अप्रिय हों, अपने आप में उकसावे की श्रेणी में नहीं आते – गुस्से या आवेश में कहे गए शब्द, यदि आत्महत्या की मंशा से नहीं कहे गए हों, तो उन्हें उकसावे के रूप में नहीं माना जा सकता – साक्ष्य से केवल पड़ोसियों के बीच मतभेद स्पष्ट होते हैं, लेकिन मृतक को आत्महत्या के लिए उकसाने के लिए कोई जानबूझकर या सोची–समझी प्रणाली दर्शित नहीं होती – दोषसिद्धि अपास्त कर दी गई और अपील स्वीकार कर ली गई।

Geeta v. State of Karnataka

Judgment dated 09.09.2025 passed by the Supreme Court in Criminal Appeal No. 1044 of 2018, reported in AIR 2025 SC 4213

•

266. INDIAN PENAL CODE, 1860 – Sections 323 and 498A
BHARATIYA NYAYA SANHITA, 2023 – Sections 115 and 85
DOWRY PROHIBITION ACT, 1961 – Sections 3 and 4

Matrimonial dispute – FIR alleging cruelty, dowry demand and causing hurt against husband, mother-in-law and brother-in-law – Allegations against brother-in-law found to be vague and lacking specific particulars – No specific role, time, place or manner of alleged cruelty or hurt attributed – Ingredients of Sections 323 and 498A IPC not made out – Mere general allegations of mental harassment insufficient to constitute "cruelty" – Courts must exercise caution to prevent abuse of criminal process in matrimonial disputes – Continuation of prosecution held to be abuse of process – FIR and consequent proceedings quashed qua appellant.

भारतीय दण्ड संहिता, 1860 – धाराएं 323 एवं 498क
भारतीय न्याय संहिता, 2023 – धाराएं 115 एवं 85
दहेज प्रतिषेध अधिनियम, 1961 – धाराएं 3 एवं 4

वैवाहिक विवाद – पति, सास और देवर के विरुद्ध क्रूरता, दहेज की मांग और चोट पहुँचाने के आरोपों वाली प्राथमिकी – देवर के विरुद्ध लगाए गए आरोप अस्पष्ट और विशिष्ट विवरणों से रहित पाए गए – कथित क्रूरता या चोट पहुँचाने के संबंध में कोई विशेष भूमिका, समय, स्थान या तरीका निर्दिष्ट नहीं किया गया – भारतीय दण्ड संहिता

की धारा 323 और 498क के आवश्यक तत्व सिद्ध नहीं हुए – मानसिक उत्पीड़न के केवल सामान्य आरोप "क्रूरता" की श्रेणी में नहीं आते – न्यायालयों को वैवाहिक विवादों में आपराधिक प्रक्रिया के दुरुपयोग से बचने हेतु सतर्कता बरतनी चाहिए – अभियोजन की निरंतरता को विधिक प्रक्रिया का दुरुपयोग माना गया – अपीलकर्ता के विरुद्ध प्राथमिकी और उससे संबंधित कार्यवाही अपास्त की गई।

Shobhit Kumar Mittal v. State of Uttar Pradesh and anr.

Judgment dated 08.10.2025 passed by the Supreme Court in Civil Appeal No. 12539 of 2025, reported in AIR 2025 SC 4653

Relevant extracts from the judgment:

In this regard, it would be apposite to rely on the judgment of this Court in the case of ***State of Haryana v. Bhajan Lal, 1992 Supp (1) SCC 335 ("Bhajan Lal")*** with particular reference to paragraph 102 therein, wherein this Court observed as hereunder:

> "In the backdrop of the interpretation of the various relevant provisions of the Code under Chapter XIV and of the principles of law enunciated by this Court in a series of decisions relating to the exercise of the extraordinary power Under Article 226 or the inherent powers under Section 482 of the Code which we have extracted and reproduced above, we give the following categories of cases by way of illustration wherein such power could be exercised either to prevent abuse of the process of any court or otherwise to secure the ends of justice, though it may not be possible to lay down any precise, clearly defined and sufficiently channelised and inflexible guidelines or rigid formulae and to give an exhaustive list of myriad kinds of cases wherein such power should be exercised.
>
> (1) Where the allegations made in the first information report or the complaint, even if they are taken at their face value and accepted in their entirety do not prima facie constitute any offence or make out a case against the Accused.
>
> (2) Where the allegations in the first information report and other materials, if any, accompanying the FIR do not disclose a cognizable offence, justifying an investigation by police officers Under Section 156(1) of the Code except under an order of a Magistrate within the purview of Section 155(2) of the Code.
>
> (3) Where the uncontroverted allegations made in the FIR or complaint and the evidence collected in support of the same do not disclose the commission of any offence and make out a case against the Accused.
>
> (4) Where, the allegations in the FIR do not constitute a cognizable offence but constitute only a non-cognizable offence, no investigation is permitted by a police officer without an order of a Magistrate as contemplated Under Section 155(2) of the Code.
>
> (5) Where the allegations made in the FIR or complaint are so absurd and inherently improbable on the basis of which no prudent person can ever reach a just conclusion that there is sufficient ground for proceeding against the Accused.
>
> (6) Where there is an express legal bar engrafted in any of the provisions of the Code or the concerned Act (under which a criminal proceeding is instituted) to the institution and continuance of the proceedings and/or where there is a specific

provision in the Code or the concerned Act, providing efficacious redress for the grievance of the aggrieved party.

(7) Where a criminal proceeding is manifestly attended with mala fide and/or where the proceeding is maliciously instituted with an ulterior motive for wreaking vengeance on the Accused and with a view to spite him due to private and personal grudge."

On a careful consideration of the aforementioned judicial tests, we find that none of the offences alleged against the accused/appellant herein is made out. In fact, we find that the allegations of cruelty, mental harassment and voluntarily causing hurt against the accused/appellant herein are vague and general in nature and therefore, the judgment of this Court in the case of ***Bhajan Lal*** squarely applies to the facts of this case. It is neither expedient nor in the interest of justice to permit the present prosecution emanating from the FIR to continue.

•

267. INDIAN PENAL CODE, 1860 – Sections 377, 498-A and 506 r/w/s 34 BHARATIYA NYAYA SANHITA, 2023 – Sections 85 and 351

Cruelty – Quashing of FIR – Vague allegations against in-laws – Essential ingredients of offence not disclosed – Where allegations in the FIR against the in-laws were general, vague and lacking particulars and the complaint did not disclose cruelty of the nature contemplated u/s 498-A IPC – Continuation of proceedings would amount to abuse of process of law – Held, even taking FIR allegations at face value, no prima facie case was made out to proceed against the appellants – FIR was quashed against the appellants. ***(State of Haryana and ors. v. Bhajan Lal and ors., AIR 1992 SC 604 relied upon)***

भारतीय दण्ड संहिता, 1860 – धाराएं 377, 498–क एवं 506 सहपठित धारा 34
भारतीय न्याय संहिता, 2023 – धाराएं 85 एवं 351

क्रूरता – प्रथम सूचना रिपोर्ट अपास्त करना – सास–ससुर के विरुद्ध अस्पष्ट आरोप – अपराध के आवश्यक तत्व प्रकट नहीं होते – जब प्राथमिकी में ससुराल पक्ष के विरुद्ध आरोप सामान्य, अस्पष्ट और विवरणहीन हों तथा शिकायत में भारतीय दण्ड संहिता की धारा 498–क के अंतर्गत अपेक्षित क्रूरता के घटक दर्शित न हो – तब कार्यवाही जारी रखना विधि की प्रक्रिया का दुरुपयोग होगा – अभिनिर्धारित, यदि प्राथमिकी के आरोपों को यथावत् भी स्वीकार किया जाए, तब भी अपीलकर्ताओं के विरुद्ध कार्यवाही हेत, प्रथम दृष्टया मामला स्थापित नहीं होता – अपीलकर्ताओं के विरुद्ध प्राथमिकी अपास्त की गई। (*हरियाणा राज्य एवं अन्य वि. भजन लाल एवं अन्य,एआईआर 1992 एससी 604 अवलंबित*)

Sanjay D. Jain and ors. v. State of Maharashtra and ors.

Judgment dated 26.09.2025 passed by the Supreme Court in Criminal Appeal No. 4292 of 2025, reported in AIR 2025 SC 4580 (3 – Judge Bench)

Relevant extracts from the judgment:

Before examining the FIR along with the complaint of the complainant, we may refer to the parameters that are to be borne in mind while entertaining the prayer for quashing of the FIR. If the allegations made in the FIR or the complaint, even when taken at their face value and accepted in their entirety do not prima facie constitute any offence or make out any case against the accused, quashing of the proceedings would be justified. Vague and general allegations cannot lead to forming of a prima facie case. As regards the ingredients for making out an offence punishable under Section 498-A of the Penal Code is concerned, the requirement is that there has to be cruelty inflicted against the victim which either drives her to commit suicide or cause grave injury to herself or lead to such conduct that would cause grave injury or danger to life, limb or health. The latter part of the provision refers to harassment with a view to satisfy an unlawful demand for any property or valuable security raised by the husband or his relatives. These aspects have been considered in detail in a recent decision in ***Digambar and anr. v. The State of Maharashtra and anr., AIR 2024 SC (supp) 1668)*** (to which one of us, B.R. Gavai, J, as he then was, was a party).

A perusal of the FIR and its consideration in entirety indicates that statements of a general nature have been made therein as against the present appellants. The complainant states that on 07.08.2021 when she had gone to her parental house, she had received a call from her mother-in-law raising a demand for clothes and jewellery. When she returned to her matrimonial house on 30.08.2021, she had taken few clothes for the family members. Except this statement, all other statements are of a general nature as well as vague without any particulars. There are other omnibus statements made in the complaint without any particulars whatsoever. It is also to be noted that for the purpose of constituting an offence punishable under Section 498-A of the Penal Code, cruelty as indicated in the Explanation to the said provision must be stated to be inflicted. The cruelty caused by the husband and his family members should be of such nature that it is inflicted with the intention to cause grave injury or drive the victim to commit suicide or inflict grave injury to herself. Such allegations are absent in the present case. We do not find that on a complete reading of the complaint, a prima facie case for proceeding under Section 498-A of the Penal Code has been made out against the appellants.

As regards the offence punishable under Sections 377 and 506 read with Section 34 of the Penal Code is concerned, it is seen that the allegations in this regard have been made only against the complainant's husband and not against the present appellants. The entire tenor of the

complaint in that regard seeks to implicate the complainant's husband and all incidents stated therein relate to him. There is no allegation whatsoever in that context against the appellants that would require them to face trial on that count. The proceedings insofar as the present appellants are concerned, thus, deserve to be quashed in their entirety. In our view, the High Court failed to notice this aspect of the matter while declining to quash the proceedings against the appellants.

For the aforesaid reasons, we are satisfied that on the touchstone of the law laid down in ***State of Haryana and ors. v. Bhajan Lal and ors., AIR 1992 SC 604*** a case has been made out by the appellants for quashing of the criminal proceedings lodged against them under Sections 498-A, 377 and 506 read with Section 34 of the Penal Code. Continuation of these proceedings would amount to an abuse of the process of law and, hence, the appellants are entitled to relief.

•

268. INDIAN PENAL CODE, 1860 – Sections 406, 420 and 506
BHARATIYA NYAYA SANHITA, 2023 – Sections 316, 318 and 351
CRIMINAL PROCEDURE CODE, 1973 – Section 482
BHARATIYA NAGARIK SURAKSHA SANHITA, 2023 – Section 528

Criminal dispute – Agreement to sale was executed in respect of a plot owned by complainant – Cheques issued by complainant were dishonoured – Proceedings under Negotiable Instruments Act was initiated against the complainant in which the complainant was convicted – Thereafter, FIRs were lodged against the appellant – FIR was found retaliatory, malicious and an abuse of criminal process – Held, continuation of proceedings would amount to harassment – Essential ingredients of cheating and forgery were missing – Dispute was found to be purely civil in nature – FIR and charge-sheet quashed – Appeal allowed.

भारतीय दण्ड संहिता, 1860 – धाराएं 406, 420 एवं 506
भारतीय न्याय संहिता, 2023 – धाराएं 316, 318 एवं 351
दण्ड प्रकिया संहिता, 1973 – धारा 482
भारतीय नागरिक सुरक्षा संहिता, 2023 – धारा 528

आपराधिक विवाद – शिकायतकर्ता के स्वामित्व वाली एक भू–खण्ड के संबंध में विकय का एक समझौता निष्पादित किया गया – शिकायतकर्ता द्वारा जारी किए गए चैक अनादृ त हो गए – शिकायतकर्ता के विरुद्ध परक्राम्य लिखत अधिनियम के अंतर्गत कार्यवाही प्रारंभ की गई, जिसमें शिकायतकर्ता दोषसिद्ध हुआ – इसके उपरान्त, अपीलकर्ता के विरुद्ध प्रथम सूचना रिपोर्ट संस्थित की गई – प्रथम सूचना रिपोर्ट को प्रतिशोधात्मक, दुर्भावनापूर्ण और आपराधिक प्रक्रिया का दुरुपयोग माना गया – अभिनिर्धारित, कार्यवाही को जारी रखना उत्पीड़न के समान होगा – धोखाधड़ी और कूट रचना के आवश्यक तत्व

अनुपस्थित थे – विवाद को पूर्णतः सिविल प्रकृति का पाया गया – प्रथम सूचना रिपोर्ट और अभियोग पत्र अपास्त किये गये – अपील स्वीकृत।

Anukul Singh v. State of Uttar Pradesh and anr.

Judgment dated 24.09.2025 passed by the Supreme Court in Criminal Appeal No. 4250 of 2025, reported in AIR 2025 SC 4567

Relevant extracts from the judgment:

Despite this background, the police proceeded to file a charge sheet dated 16.04.2003 against the appellant for offences under sections 420, 467, and 468 IPC. Even if the allegations are assumed to be true, they unmistakably arise out of a commercial/contractual transaction relating to loan and repayment, which has been given a criminal colour. The case thus falls squarely within categories (1) and (7) of ***State of Haryana v. Bhajan Lal, AIR 1992 SC 604*** namely, where the allegations do not disclose the commission of an offence, and where the proceedings are maliciously instituted with an ulterior motive. Continuation of such prosecution would amount to an abuse of process of law and consequently, warrant quashing under Section 482 CrPC.

This Court has, in a long line of decisions, deprecated the tendency to convert civil disputes into criminal proceedings. In ***Indian Oil Corporation v. NEPC India Ltd. AIR 2006 SC 2780***, it was held that criminal law cannot be used as a tool to settle scores in commercial or contractual matters, and that such misuse amounts to abuse of process.

The following paragraphs from the decision are apposite:

"The principles, relevant to our purpose are:

(i) A complaint can be quashed where the allegations made in the complaint, even if they are taken at their face value and accepted in their entirety, do not prima facie constitute any offence or make out the case alleged against the accused. For this purpose, the complaint has to be examined as a whole, but without examining the merits of the allegations. Neither a detailed inquiry nor a meticulous analysis of the material nor an assessment of the reliability or genuineness of the allegations in the complaint, is warranted while examining prayer for quashing of a complaint.

(ii) A complaint may also be quashed where it is a clear abuse of the process of the court, as when the criminal proceeding is found to have been initiated with malafides/malice for wreaking vengeance or to cause harm, or where the allegations are absurd and inherently improbable.

(iii) The power to quash shall not, however, be used to stifle or scuttle a legitimate prosecution. The power should be used sparingly and with abundant caution.

(iv) The complaint is not required to verbatim reproduce the legal ingredients of the offence alleged. If the necessary factual foundation is laid in the complaint, merely on the ground that a few ingredients have not been stated in detail, the proceedings should not be quashed. Quashing of the complaint is warranted

only where the complaint is so bereft of even the basic facts which are absolutely necessary for making out the offence.

(v) A given set of facts may make out: (a) purely a civil wrong; or (b) purely a criminal offence; or (c) a civil wrong as also a criminal offence. A commercial transaction or a contractual dispute, apart from furnishing a cause of action for seeking remedy in civil law, may also involve a criminal offence. As the nature and scope of a civil proceedings are different from a criminal proceeding, the mere fact that the complaint relates to a commercial transaction or breach of contract, for which a civil remedy is available or has been availed, is not by itself a ground to quash the criminal proceedings. The test is whether the allegations in the complaint disclose a criminal offence or not.

> While on this issue, it is necessary to take notice of a growing tendency in business circles to convert purely civil disputes into criminal cases. This is obviously on account of a prevalent impression that civil law remedies are time consuming and do not adequately protect the interests of lenders/creditors. Such a tendency is seen in several family disputes also, leading to irretrievable break down of marriages/families. There is also an impression that if a person could somehow be entangled in a criminal prosecution, there is a likelihood of imminent settlement. Any effort to settle civil disputes and claims, which do not involve any criminal offence, by applying pressure though criminal prosecution should be deprecated and discouraged."

Applying the above principles to the facts of the present case, it is manifest that the dispute – concerning repayment of loan money and the alleged coercion in execution of documents – is purely civil in character. The essential ingredients of cheating or forgery are not *prima facie* made out. The institution of multiple FIRs in quick succession, particularly after the appellant had already initiated lawful proceedings, reinforces the inference of *mala fides.*

•

269. INDIAN PENAL CODE, 1860 – Sections 420, 468, 471 and 511
BHARATIYA NYAYA SANHITA, 2023 – Sections 318(4), 336(3), 340(2) and 62
CRIMINAL PROCEDURE CODE, 1973 – Section 313
BHARATIYA NAGARIK SURAKSHA SANHITA, 2023 – Section 358

(i) Forgery – Standard of proof – Accused had allegedly tampered with her marksheet and attempted to secure admission in a course of tampering with marksheet and revaluation notification to secure admission – Documents passed through several hands and were not in exclusive custody of accused, authorship cannot be presumed – Conviction based primarily on visible overwriting –

Absence of handwriting/forensic expert opinion, though not always mandatory, assumes significance in such cases where authorship is questioned – Held, prosecution must prove authorship of forgery and mens rea beyond reasonable doubt – Visual inference alone insufficient – Conviction set aside – Benefit of doubt extended – Accused acquitted.

(ii) Accused statement – Compound and omnibus questions were put forth to accused – Possibility of accused not able to answer the questions properly cannot be ruled out – Section 313 of Crpc is not an empty formality.

भारतीय दण्ड संहिता, 1860 – धाराएं 420, 468, 471 एवं 511

भारतीय न्याय संहिता, 2023 – धाराएं 318(3), 336(3), 340(2) एवं 62

दण्ड प्रकिया संहिता, 1973 – धारा 313

भारतीय नागरिक सुरक्षा संहिता, 2023 – धारा 358

(i) कूट रचना – प्रमाण का मानक – अभियुक्त पर आरोप था कि उसने अपने अंकपत्र में छेड़छाड़ की और पुनर्मूल्यांकन अधिसूचना में भी हेरफेर कर पाठ्यक्रम में प्रवेश प्राप्त करने का प्रयास किया – दस्तावेज कई हाथों से गुजरे और अभियुक्त के विशेष कब्जे में नहीं थे, इसलिए लेखन का स्वामित्व अनुमानित नहीं किया जा सकता – दोषसिद्धि मुख्यतः स्पष्ट ओवरराइटिंग पर आधारित थी – हस्तलेखन/फोरेंसिक विशेषज्ञ की राय नहीं ली गयी, यद्यपि हमेशा अनिवार्य नहीं होती, परंतु ऐसे मामलों में जहां लेखन का स्वामित्व विवादित हो, उसका महत्व होता है – अभिनिर्धारित, अभियोजन को कूटरचना के लेखन और मानसिक तत्व को संदेह से परे प्रमाणित करना होगा – केवल दृश्य अनुमान पर्याप्त नहीं – दोषसिद्धि अपास्त की गई – संदेह का लाभ दिया गया – अभियुक्त बरी की गई।

(ii) अभियुक्त कथन – अभियुक्त से संयुक्त और व्यापक प्रश्न पूछे गए – यह संभावना नकारी नहीं जा सकती कि अभियुक्त उन प्रश्नों का सही उत्तर नहीं दे पाई हो – दण्ड प्रक्रिया संहिता की धारा 313 केवल औपचारिकता नहीं है।

Vandana v. State of Maharashtra

Judgment dated 11.09.2025 passed by the Supreme Court in Criminal Appeal No. 3977 of 2025, reported in AIR 2025 SC 4193

Relevant extracts from the judgment:

While expert opinion is not mandatory, nevertheless when authorship is central to establish the guilt of the accused and by direct evidence it is not demonstrated to show that the alleged writing has been made in the presence of a witness, non-examination of an expert or any other cogent proof of authorship to corroborate the alleged forgery beyond reasonable doubt weighs heavily against the prosecution. Therefore, the courts below treated "apparent

overwriting" as conclusive which approach is alien to the standard proof beyond reasonable doubt.

Thirdly, even assuming the prosecution theory to be true namely, that documents were deployed to secure admission to BSW-III course, record do not establish the *mens rea* which is pre-requisite for Section 471 IPC (knowledge/reason to believe) or for attempt to cheat under Section 420 read with Section 511 IPC being present. The documents were stamped by college authorities and passed through administrative scrutiny. In the absence of evidence that the appellant had dishonest intention to either make the false document or knew of its falsity while submitting it, the mental status or *mens rea* remains unproved.

Fourthly, we also found observations of non-compliance with Section 313 CrPC. It is found that several incriminating circumstances were put to the appellant in compound and omnibus questions as recorded by the appellate court. This court has constantly held and we reiterate that Section 313 is not an empty formality. Where there is failure to put material circumstances fairly and distinctly, it causes prejudice and vitiates reliance placed on such circumstances. The said defect strikes at a valuable statutory right of defence of the accused. In the present case, it is on record that the accused was not possibly able to understand the incriminating circumstances put against her and was not able to answer properly because of the compound questions. Nevertheless, the courts have relied upon the statement which in our considered view causes prejudice to the accused.

Hence, in the light of aforesaid discussion, we find the conviction to be unsustainable. We say so because after meticulously examining aforesaid provisions and the judgements of the court below it is clearly discernible that all the courts while appreciating the evidence on record have confined themselves to the issue of establishing the alleged tampering. However, the prosecution has not discharged its burden on authorship of the alleged forgery.

The settled principles are well known:

(i) That the benefit of doubt follows when two views are reasonably possible;

(ii) That the Suspicion however grave cannot substitute standard of legal proof; and

(iii) That the exclusive control of the alleged forged document must be proved when there is lack of direct evidence to connect the alleged forgery to the accused especially in a case where the alleged document has passed through the hands of several persons before forgery is detected. If the same is not proved, at best, the evidence on record may arouse suspicion but they do not establish beyond reasonable doubt that the accused had forged, or knowingly used, or attempted to cheat by use of such forged documents.

•

270. INDIAN PENAL CODE, 1860 – Section 498-A
BHARATIYA NYAYA SANHITA, 2023 – Section 85

Cruelty – Proof – Dowry demand – Complaint and testimony of complainant father silent on dowry demand – Evidence of mother and brother of deceased inconsistent and not inspiring confidence – Independent neighbor witness negating dowry demand ignored erroneously – Held, mere allegations of dowry-related harassment without specific, consistent and cogent evidence do not constitute "cruelty" within the meaning of Section 498-A – Demand for dowry must be proved by reliable evidence showing continuous harassment which was sufficient to drive the woman to commit suicide – Defense witnesses was an independent witness who deposed that the deceased had said she was not keeping well – Evidence of defence witness was ignored – Conviction of mother-in-law was set aside.

भारतीय दण्ड संहिता, 1860 – धारा 498–क

भारतीय न्याय संहिता, 2023 – धारा 85

क्रूरता – प्रमाण – दहेज की मांग – शिकायत और शिकायतकर्ता पिता की साक्ष्य में दहेज की मांग का कोई उल्लेख नहीं – मृतका की माता और भाई की साक्ष्य असंगत और विश्वास योग्य नहीं पाई गई – स्वतंत्र पड़ोसी गवाह, जिसने दहेज की मांग से इनकार किया, को अनुचित नजरअंदाज किया गया – अभिनिर्धारित, केवल दहेज से संबंधित उत्पीड़न के आरोप, जब तक वे विशिष्ट, सुसंगत और ठोस साक्ष्यों द्वारा सिद्ध न हों, भारतीय दण्ड संहिता की धारा 498–क के अंतर्गत "क्रूरता" की श्रेणी में नहीं आते – दहेज की मांग को विश्वसनीय साक्ष्य द्वारा सिद्ध किया जाना आवश्यक है, जो यह दर्शाए कि महिला को आत्महत्या के लिए मजबूर करने वाला लगातार उत्पीड़न हुआ – बचाव पक्ष का गवाह एक स्वतंत्र गवाह था, जिसने यह कथन दिया कि मृतका ने कहा था कि वह अस्वस्थ थी – बचाव पक्ष के इस साक्षी को नजरअंदाज कर दिया गया – सास की दोषसिद्धि अपास्त कर दी गई।

Bhagwati Devi v. State of Uttarakhand

Judgment dated 29.08.2025 passed by the Supreme Court in Criminal Appeal No. 2616 of 2014, reported in AIR 2025 SC 4002

Relevant extracts from the judgment:

The trial court has based the conviction on the strength of the evidence of the mother of the deceased PW-3. She has deposed that her in-laws used to state that the dowry given was less and she used to weep. In the cross-examination she admits that her daughter had come with her younger brother-in-law and had not made any complaint about the members of the matrimonial home. She also admits that during Shiv Ratri her daughter had come alongwith son-in-law and

she did not make any complaint. She further admits that when PW-1 went to drop her to her matrimonial home she did not make any complaint to her father about any demand for dowry being made. She further admits that the alleged demands made by father-in-law, mother-in-law and younger brother-in-law was for the first time disclosed in the court when she tendered her examination-in-chief. She also admits that the married life of her daughter was happy and cordial and at the time of marriage there was no demand for dowry. She infact admits at the time of marriage her son-in-law had told that he has no demand of dowry. A holistic look at the deposition of PW-3 that is the mother of the deceased would not inspire any confidence to any person of common prudence to arrive at a conclusion that on account of either harassment for dowry or on account of demand for dowry made by the appellant she had been perforced to commit suicide. Even the evidence of PW-2 that is the brother of the deceased is in line with the evidence tendered by his mother PW-3. Infact he also admits that there was no demand for dowry made before marriage and the marriage was solemnised happily and properly and only on the basis of doubt he was expressing that his sister might have been murdered. The doctor (PW-4) who conducted the post-mortem and submitted the report (Ex. Ka-2) of the deceased PW-4 has opined the cause of death appears to be asphyxia on account of strangulation. He admits if there is strangulation then possibility of injuries being suffered to other parts of the body is possible and when there is resistance to the strangulation there is likelihood of urination and faecal matter can also be excreted which was not found on the body of the deceased.

Thus, the cumulative effect of the evidence of these witnesses would drive us to the irresistible conclusion that the deceased had not committed suicide on account of either demand for dowry being made or cruelty being inflicted on her. Our view also gets fortified by the fact that the neighbour of the appellant who was examined as DW-1 has deposed that appellant had never made any demand for dowry. She also deposed that the deceased had informed her of not keeping well. She being neither the relative of the appellant nor belonging to the same community to which the appellant belongs would indicate that there was no interest in her to depose against the factual matrix or in favour of the appellant. Her evidence having been brushed aside by the trial court and also High Court on the premise that she could not have deposed any fact with regard to the demand of dowry as it happens within the four walls is an erroneous finding particularly in such matters the word spreads faster than the wind about a daughter-in-law being harassed for the dowry by the parents in law. Such facts being conspicuously absent in the instant case, we have no hesitation in arriving at a conclusion that the conviction of the appellant for the offence punishable under Section 498-A and the sentence imposed on her cannot be sustained.

For the reasons aforestated above, we allow this Appeal, set aside the judgment of the High Court of Uttarakhand at Nainital in Criminal Appeal No. 174 of 2003 dated 10.04.2014 and

acquit the accused for the offence under Section 498-A of IPC. Her bail bonds stand discharged. No order as to costs.

•

271. LAND ACQUISITION ACT, 1894 – Section 23

Land acquisition – Enhancement of compensation – Persual of the sale deed produced by the respondent suggested that it was executed at time of issuance of Notification under section 4 of Act – Appellant did not produce any sale deed in contradiction – Calculation of compensation by Land Acquisition Officer was based on conversion of rent values to arrive at a market rate which is inherently violative of principles laid down under section 23 of Act – Appellant had failed to lead any evidence before Reference Court to justify compensation awarded under original award – No documents produced to demonstrate that average rent-to-value ratio used by Divisional Purchase Committee was rational or in accordance with actual market conditions – Enhancement is not only lawful but necessary to ensure that land owner is compensated fairly.

भूमि अधिग्रहण अधिनियम, 1894 – धारा 23

भूमि अधिग्रहण – प्रतिकर की अभिवृद्धि – प्रत्यर्थी द्वारा प्रस्तुत विकय विलेख की जांच करने पर पाया कि यह अधिनियम की धारा 4 के अधीन अधिसूचना जारी किए जाने के समय निष्पादित किया गया था एवं खंडन में अपोलार्थी ने कोई विकय विलेख प्रस्तुत नहीं किया – बाजार दर निकालने के लिए भूमि अर्जन अधिकारी द्वारा प्रतिकर का हिसाब भाड़ा मूल्य के परिवर्तन पर आधारित था जो अंतनिहित रूप से दोषपूर्ण, पुराना और अधिनियम की धारा 23 के अधीन दिए गए सिद्धांतों के उल्लघन में है – अपीलार्थी मूल अधिनिर्णय के अधीन अधिनिर्णीत प्रतिकर न्यायसंगत ठहराने के लिए निर्दिष्ट न्यायालय के समक्ष कोई साक्ष्य प्रस्तुत नहीं कर सका – यह प्रदर्शित करने के लिए कोई दस्तावेज प्रस्तुत नहीं किए गए कि विभागीय कय कमेटी द्वारा प्रयुक्त औसत भाड़ा–मूल्य अनुपात तर्कसंगत था अथवा बाजार की वास्तविक स्थिति के अनुसार था – ऐसे साक्ष्य के अभाव में, निर्दिष्ट न्यायालय दावेदार द्वारा प्रस्तुत केवल अकाटय सामग्री स्वीकार करने में सही था – अभिवृद्धि न केवल विधिसम्मत है किंतु यह सुनिश्चित करना आवश्यक है कि भूमि स्वामी को न्यायसंगत प्रतिकर प्राप्त हो।

Land Acquisition and Rehabilitation Officer and ors. v. Ramjiwan and ors.

Order dated 16.06.2025 passed by the High Court of Madhya Pradesh (Indore Bench) in First Appeal No. 226 of 2017, reported in 2025 (4) MPLJ 283

Relevant extracts from the order:

In this matter learned Reference Court has examined the sale deed produced by the respondent and found that it was executed at the time of issuance of Notification under Section 4 of the LA Act and in rebuttal the appellant did not produce any sale deed therefore, the Court rightly took into consideration. The land acquisition officer wrongly assessed the compensation on the basis of guidelines whereas as held by the Supreme Court of India the sale deeds should be taken into consideration hence no interference is liable to be made with the impugned order passed by the learned Additional District Judge which is based on the sale deed produced by the respondent.

The calculation of the compensation by the Land Acquisition Officer was based on the conversion of rent values to arrive at a market rate which is inherently flawed, outdated and violative of the principles laid down under Section 23 of the Land Acquisition Act, 1894 and alien to the law laid down by the Apex Court. The land under acquisition was not remote or underdeveloped and the valuation based merely on average rent classification did not reflect the potential or real market value of the property. The most proximate, genuine and comparable sale deed was made available to the court by the respondents against which no rebuttal evidence was brought by the appellants and thus was rightly relied upon by the Reference Court.

The acquiring body i.e. appellant had failed to lead any evidence before the Reference Court to justify the compensation awarded under the original award. No documents were produced to demonstrate that the average rent-to-value ratio used by the Divisional Purchase Committee was rational or in accordance with actual market conditions. In the absence of such evidence, the Reference Court was right in accepting the only cogent material placed by the claimant.

The enhancement is thus not only lawful but necessary to ensure that the landowner who is a poor farmer/ agriculturist is compensated fairly and equitably in terms of the constitutional guarantee under Article 300-A of the Constitution of India.

•

272. LAND REVENUE CODE, 1959 (M.P.) – Section 131
CIVIL PROCEDURE CODE, 1908 – Order 39 Rule 1 and 2

Suit for permanent injunction – Petitioner sought injunction restraining respondents from using a pathway over his agricultural land, alleging absence of any customary right of way – Revenue authorities, on inquiry under Section 131 of MPLRC, found existence of a customary route used by respondents and permitted access – Civil Court and Appellate Court refused temporary injunction holding that petitioner failed to establish prima facie case, balance of convenience or irreparable

injury – Held, proceedings under Section 131 of MPLRC are meant to decide disputes relating to customary routes and access, independent of easementary rights under general law – Once revenue authorities, after due inquiry, have recognized such customary route, Civil Court cannot, at the interlocutory stage, re-appreciate evidence or restrain its use.

भू–राजस्व संहिता, 1959 (म.प्र.) – धारा 131

सिविल प्रकिया संहिता, 1908 – आदेश 39 नियम 1 एवं 2

स्थायी निषेधाज्ञा के लिए वाद – वादीगण ने प्रतिवादियों को उसकी कृषि भूमि पर स्थित रास्ते का उपयोग करने से रोकने हेतु निषेधाज्ञा की मांग की, यह आरोप लगाते हुए कि उनके पास कोई प्रथागत रास्ते का अधिकार नहीं है – राजस्व अधिकारियों ने मध्यप्रदेश भू–राजस्व संहिता की धारा 131 के अंतर्गत जांच कर यह पाया कि प्रतिवादी एक प्रथागत रास्ते का उपयोग करते रहे हैं और उन्हें वहाँ से गुजरने की अनुमति दी – सिविल न्यायालय और अपीलीय न्यायालय ने अस्थायी निषेधाज्ञा देने से इनकार कर दिया, यह मानते हुए कि वादीगण प्रथम दृष्टया प्रकरण, सुविधा का संतुलन या अपूरणीय क्षति सिद्ध नहीं कर सका – अभिनिर्धारित, मध्यप्रदेश भू–राजस्व संहिता की धारा 131 के अंतर्गत कार्यवाही का उद्देश्य प्रथागत रास्तों और पहुँच से संबंधित विवादों का निपटारा करना है, जो सामान्य विधि के अधीन उपभोगाधिकारों से स्वतंत्र है – एक बार जब राजस्व अधिकारी विधिवत जांच के बाद ऐसे प्रथागत रास्ते को मान्यता दे देते हैं, तो सिविल न्यायालय अंतरिम चरण में साक्ष्यों का पुनर्मूल्यांकन नहीं कर सकता और न ही उस रास्ते के उपयोग पर रोक लगा सकता है।

Oran Singh v. Bhoopat Singh and ors.

Order dated 08.10.2025 passed by the High Court of Madhya Pradesh in Miscellaneous Petition No. 327 of 2025, reported in 2025 (4) MPLJ 365

Relevant extracts from the Order:

On the basis of enunciation of law in ***Ramkanya Bai v. Jagdish, (2011) 7 SCC 452, Rukmani Bai v. Chunnilal, 2011 (4) MPLJ*** and ***Nathuram Arjun v. Siyasharan Harprasad, AIR 1970 MP 79,*** it is ample clear that the Tehsildar and the revenue authorities have a jurisdiction to allow a person to access their fields through a customary route after due inquiry under Section 131 of MPLRC. The authorities have rightly exercised their jurisdiction and granted the access to the route to the respondents after going through the record as well as the evidence made available to the authorities. The Civil Court at the stage of Order 39 Rule 1 and 2 of CPC cannot dissect the orders of the revenue authorities which are primarily based on the collected evidence. As per the principle laid down by the Hon'ble Apex Court, such customary way is not required to be registered under any record or wajib-ul-arz. So the argument advance

by learned counsel for the petitioner is not in consonance with the law laid down by the Hon'ble Apex Court.

As such, this Court, in exercise of powers under Article 227 of the Constitution, cannot interfere with the concurrent findings of facts leading to non grant of injunction, unless the findings arrived at are perverse in nature (See: Skyline Education Institute (India) Pvt. Ltd. v. S.L.Vaswani, (2010)2 SCC 142). The findings recorded by the Civil NEUTRAL CITATION NO. 2025: MPHC-JBP: 50525 Court, as well as, the first appellate Court, by no stretch of imagination, can be said to be perverse.

•

273. MOTOR VEHICLES ACT, 1988 – Sections 15 and 149(2)(a)(ii)

Driver without valid licence – Liability of insurer – "Pay and Recover" doctrine – Driver of the offending truck did not hold a valid and effective driving licence on the date of the accident – Insurer was therefore, legally entitled to avoid liability u/s 149(2)(a)(ii) – Applying the "pay and recover" principle, it is appropriate to direct the insurer to first satisfy the awarded compensation and thereafter recover the amount from the insured – Appeal allowed – Insurer directed to pay the compensation to the claimant and entitled to recover the same from the owner of the vehicle.

मोटरयान अधिनियम, 1988 – धाराएं 15 एवं 149(2)(क)(ii)

चालक के पास वैध लाइसेंस का अभाव – बीमाकर्ता का दायित्व – "भुगतान करो और वसूल करो" सिद्धांत – दुर्घटना की तिथि पर दोषी ट्रक चालक के पास वैध और प्रभावी ड्राइविंग लाइसेंस नहीं था – अतः बीमाकर्ता धारा 149(2)(क)(ii) के अंतर्गत विधिक रूप से दायित्व से मुक्त था – "भुगतान करो और वसूल करो" सिद्धांत लागू करते हुए, बीमाकर्ता को निर्देशित किया गया कि वह पहले निर्धारित प्रतिकर राशि का भुगतान करे और तत्पश्चात वह राशि वाहन स्वामी से वसूल करे – अपील स्वीकृत – बीमाकर्ता को याचिकाकर्ता को प्रतिकर राशि का भुगतान करने और उक्त राशि वाहन स्वामी से वसूलने का अधिकार प्रदान किया गया।

Rama Bai v. M/s. Amit Minerals

Judgment dated 24.09.2025 passed by the Supreme Court in Civil Appeal No. 9669 of 2024, reported in AIR 2025 SC 4650

Relevant extracts from the judgment:

In the present case as stated above, on the date of accident, the driver had no valid license and the licence was not renewed. The insurance company was entitled to take a valid defence in that regard under Section 149 (2)(a)(ii) as the driver of the offending vehicle was not duly

licensed, to avoid its liability to pay the compensation. The conditions in law are satisfied to absolve the insurance company from the payment of compensation.

The High Court in the impugned judgment relied upon the decision in ***Ram Babu Tiwari v. United India Insurance Company Limited and ors., AIR 2009 SC (Supp) 1264*** to find that as per the specific provisions of the Motor Vehicles Act, if the driver does not possess a valid and effective driving licence, it results in a breach of conditions of the insurance policy, exonerating the insurer from its liability. But while affirming the order of the High Court, absolving the liability for breach of conditions in the policy, this Court refused to interfere with orders of 'pay and recover' as directed by the High Court.

In the above circumstances, going by the series of decisions of this Court, it is only proper that the insurer be directed to satisfy the award, which however can be recovered by the insurer from the insured-owner of the vehicle. The appeal stands allowed.

•

274. MOTOR VEHICLES ACT, 1988 – Section 166

Compensation – Election of remedy – Claimant had opted for compensation under the Motor Vehicles Act – Tribunal assessed income and awarded compensation accordingly – High Court erred in applying parameters of the Workmen's Compensation Act, 1923 to reduce income – Once remedy under the Motor Vehicles Act is elected, recourse to the Workmen's Compensation Act is impermissible – Principle of option u/s 167 M.V. Act reiterated – Reduction of compensation by High Court unsustainable – Award of the Tribunal restored – Claim for addition of future prospects not entertained in absence of appeal by claimant against Tribunal's award.

मोटरयान अधिनियम, 1988 – धारा 166

प्रतिकर – उपाय का चयन – दावाकर्ता ने मोटर वाहन अधिनियम के अंतर्गत प्रतिकर का विकल्प चुना था – अधिकरण ने आय का आंकलन कर उसी के अनुसार प्रतिकर प्रदान किया – उच्च न्यायालय ने श्रमिक क्षतिपूर्ति अधिनियम, 1923 के मानदंडों को लागू कर आय को घटाया, जो त्रुटिपूर्ण था – एक बार जब मोटर वाहन अधिनियम के अंतर्गत उपाय चुना गया हो, तब श्रमिक क्षतिपूर्ति अधिनियम का सहारा लेना अस्वीकार्य है – मोटर वाहन अधिनियम की धारा 167 के अंतर्गत विकल्प के सिद्धांत की पुनः पुष्टि की गई – उच्च न्यायालय द्वारा प्रतिकर में की गई कटौती स्थिर रखे जाने योग्य नहीं– अधिकरण द्वारा दिया गया प्रतिकर पुनस्थापित – चूंकि दावाकर्ता ने अधिकरण के निर्णय

के विरुद्ध अपील नहीं की थी, अतः भविष्य की संभावनाओं के आधार पर आय में वृद्धि का दावा स्वीकार नहीं किया गया।

Mohammed Masood v. New India Assurance Co. Ltd. and anr.

Judgment dated 26.09.2025 passed by the Supreme Court in Civil Appeal No. 12567 of 2024, reported in AIR 2025 SC 4658

Relevant extracts from the judgment:

The first limb of submission has substance. The appellant chose to file a claim petition for compensation in respect of injuries he suffered in the accident. After consent by the parties, the Tribunal adjudicated the same and assessed the income to be Rs. 9,000/- per month to calculate the amount of compensation accordingly. The Tribunal having determined the compensation on that basis, the High Court misdirected itself in applying the criteria under the provisions of the Workmen's Compensation Act, 1923 to take the view that the income of the appellant-claimant was liable to be considered at Rs. 8,000/-. The High Court consequently reduced the compensation.

It was not permissible in law for the High Court to apply the parameters under Workmen's Compensation Act, 1923 regarding fixing of income when the compensation was assessed and fixed by the Tribunal in a claim petition under Section 166 of the M.V. Act by applying principles under the said Act.

In ***National Insurance Company Limited v. Mastan and anr., AIR 2006 SC 577*** this Court observed,

> "Section 167 of the 1988 Act statutorily provides for an option to the claimant stating that where the death of or bodily injury to any person gives rise to a claim for compensation under the 1988 Act as also the 1923 Act, the person entitled to compensation may without prejudice to the provisions of Chapter X claim such compensation under either of those Acts but not under both. Section 167 contains a non obstante clause providing for such an option notwithstanding anything contained in the 1923 Act."

The issue stand answered by this Court in ***Mastan*** (supra), which held that once the remedy under the Motor Vehicles Act, 1988 was elected to be pursued by the claimant and the Tribunal adjudicated the compensation by applying the criteria and fixing the income, falling back upon the parameters under the Workmen's Compensation Act, was not permissible. The insurer could not have raised such a defence seeking to apply the provisions of Workmen's Compensation Act. Both the remedies are different.

In the aforesaid view, the reasons supplied by the High Court in paragraph 10 and consequential reduction in the compensation could not be permitted to stand. The compensation awarded by the Tribunal on the basis of income of Rs. 9,000/- has to be restored.

•

275. MOTOR VEHICLES ACT, 1988 – Section 166

Compensation – Hit-and-run allegation – In motor accident claims the standard is preponderance of probabilities, yet this cannot sustain a claim where the foundational evidence itself is doubtful – High Court rightly rejected the claim upon finding that (i) the FIR was lodged in a police station having no jurisdiction, with no explanation and no police witness examined, (ii) transfer of FIR after 117 days cast serious suspicion, (iii) eyewitness was a chance witness with contradictions, her narrative that both the offending vehicle and victim had disappeared by the time she returned contradicted her claim of having noted the number of the vehicle; further, the victim's daughter, allegedly present, was not examined, and (iv) in the parallel criminal case the driver stood acquitted and eyewitness had failed to identify him – Held, in view of the serious inconsistencies and lack of credible evidence, the Tribunal erred in accepting the testimony of eyewitness and awarding compensation – High Court correctly found the accident and vehicle involvement not proved – Appeal dismissed.

मोटरयान अधिनियम, 1988 – धारा 166

प्रतिकर – टक्कर मारकर भागने का आरोप – मोटर दुर्घटना दावों में प्रमाण का मानक संभावनाओं की प्रधानता हाता है, फिर भी जब मूलभूत साक्ष्य ही संदिग्ध हो, तो यह दावा बनाए रखने के लिए पर्याप्त नहीं होता – उच्च न्यायालय ने दावा खारिज कर उचित निर्णय दिया क्योंकि (i) प्राथमिकी ऐसे पुलिस थाने में दर्ज की गई जहाँ अधिकार क्षेत्र नहीं था, इसका कोई स्पष्टीकरण नहीं दिया गया और कोई पुलिस साक्ष्य प्रस्तुत नहीं किये गये, (ii) प्राथमिकी का 117 दिनों बाद स्थानांतरण गंभीर संदेह उत्पन्न करता है, (iii) चक्षुदर्शी साक्षी एक संयोगवश उपस्थित साक्षी थी जिसकी साक्ष्य में विरोधाभास थे; उसका यह कथन कि जब वह लौटी तो न तो वाहन था आर न ही पीड़ित, इस बात से विरोधाभासी था कि उसने वाहन का नंबर नोट किया था साथ ही, पीड़िता की बेटी, जो कथित रूप से घटनास्थल पर मौजूद थी, की साक्ष्य नहीं ली गई, और (iv) समानांतर आपराधिक प्रकरण में चालक को दोषमुक्त कर दिया गया और चक्षुदर्शी साक्षी उसे पहचानने में असफल रही – अभिनिर्धारित, गंभीर विरोधाभासों और विश्वसनीय साक्ष्य की कमी को देखते हुए, अधिकरण ने चक्षुदर्शी की साक्ष्य को स्वीकार कर प्रतिकर देने में त्रुटि की – उच्च न्यायालय ने उचित निष्कर्ष दिया कि दुर्घटना और वाहन की संलिप्तता प्रमाणित नहीं हुई – अपील खारिज।

Rajamma and ors. v. M/s. Reliance General Insurance Co. Ltd. and anr.

Judgment dated 26.09.2025 passed by the Supreme Court in Civil Appeal No. 5172 of 2025, reported in AIR 2025 SC 4618

Relevant extracts from the judgment:

As has been rightly found by the High Court, the testimony of PW2 is unbelievable. PW2 deposed that she was running a wayside fruit shop near the scene of occurrence; which has not been established by any document, like the licence issued from the local authority, in which event she is deemed to be a chance witness, subject to strict scrutiny. Further, her testimony is that, having witnessed the accident, she came running and saw that her neighbour was the victim. She immediately realised that the victim's daughter was studying in a nearby school, to which school she proceeded, to bring the daughter who was studying in the 7^{th} standard to the spot. By the time she came back with the daughter, she deposed in her chief examination, the vehicle had disappeared and so had the victim. However, she also stated in chief examination that the number of the vehicle was noted by herself and the daughter of the victim. The said statement is quite contrary to the assertion that by the time PW2 came back with the daughter, the offending vehicle and the victim had disappeared. The daughter of the victim was also not examined.

The High Court had listed out the reasons to reject the application from (a) to (f) in paragraph 8 of its judgment. We find ourselves to be in full agreement with the said reasoning except the defect in the FIR regarding the time, which we have already observed, could as well be a typographical error. We are also informed that in the criminal case the driver of the vehicle stood acquitted, as evidenced by the certified copy of the judgment produced by the Insurance Company before this Court. PW2 who was examined as PW4 did not identify the driver. We have already found that the testimony of PW4 is not trustworthy.

•

276. MOTOR VEHICLES ACT, 1988 – Section 166

Compensation – Permanent disability – Assessment of income – Functional disability – Injury in motor accident resulted in amputation – Medical disability certificate showed 90% disability – Held, for purposes of compensation, functional disability affecting earning capacity is relevant and not the percentage of medical disability – Claimant was running a business and fitted with prosthetic limb – Assessment of functional disability at 50% was upheld.

मोटरयान अधिनियम, 1988 – धारा 166

प्रतिकर – स्थायी विकलांगता – आय का मूल्यांकन – कार्यात्मक विकलांगता – मोटर दुर्घटना में लगी चोट के कारण अंग विच्छेदन हुआ – चिकित्सीय विकलांगता प्रमाणपत्र मं 90% विकलांगता दर्शाई गई – अभिनिर्धारित, प्रतिकर के लिए प्रासंगिक तत्व वह कार्यात्मक विकलांगता है जो आय अर्जन की क्षमता को प्रभावित करती है, न कि केवल चिकित्सीय विकलांगता का प्रतिशत – दावा करने वाला व्यक्ति व्यवसाय चला रहा था और उसे कृत्रिम अंग लगाया गया था – कार्यात्मक विकलांगता का 50% मूल्यांकन उचित ठहराया गया।

Anoop Maheshwari v. Oriental Insurance Company Ltd. and ors.

Judgment dated 04.09.2025 passed by the Supreme Court in Civil Appeal No. 12098 of 2024, reported in AIR 2025 SC 4099

Relevant extracts from the judgment:

Insofar as the disability is concerned, we have no doubt that the medical board's certificate can be accepted, even without a witness being examined. The disability certificate also indicates that the amputation suffered by the petitioner is of hemipelvectomy; which is the amputation of one leg and a portion of the pelvic bone on the same side. The disability to be assessed for the purpose of awarding compensation arising from a motor accident is the functional disability which reduces the earning capacity of the claimant and not strictly the medical disability. In the present case, admittedly the claimant was running a business, and the claimant has already been fitted with a prosthetic limb to ensure his mobility. In the above circumstances, the order of the High Court holding the disability to be 50% for the purpose of computing loss of income as relatable to the loss of earning capacity is correct and within the parameters to be considered for assessing the loss of income arising from a motor accident which led to disability of the victim. The disability assessed at 50% is the functional disability and it is quite reasonable.

As far as the income is concerned, we agree with the High Court that the Tribunal had entered into mere surmises and conjectures to decline adoption of the income as per the income tax returns. In this context, we have to notice that the registration of the firm of the claimant took place on 06.03.2006 and the income tax returns produced are also for the assessment years 2005-2006 and 2006-2007 relatable to the financial years 2004-2005 and 2005-2006 which are prior to the accident which occurred on 09.04.2007. It cannot be said that the claimant apprehended an accident and got registration of a firm and filed his income tax returns two years prior to the accident. Further, the claimant had also produced sales tax returns which was also rejected by the Tribunal on the ground that there was no taxable profits in the said year. Insofar as the levy of sales tax is concerned, the levy is on the sales and not on the profits. The finding of the Tribunal also is that in the first year, there was no tax payable and hence there was no profits or income. The exemption from tax is only because the purchase and sales did not exceed the taxable value. The sale proceeds being not within the taxable limit is not an indication of the profit accrued, or the income received from the business which is reflected in the income tax returns. On the above reasoning, we have to accept the income tax returns for the financial year 2007-2008 in which the total gross income is seen as Rs. 1,96,000/- out of which the tax of Rs. 4,641/- has to be deducted. The income, hence, has to be assessed at Rs. 1,91,000/-. In assessing the loss of income, the multiplier of 18 is perfectly in order and the disability is 50% as determined by the High Court.

However, since just compensation is granted, we do not find any reason to award compensation for loss of future prospectus. It is clear that the claimant though has suffered a

disability, which has been determined to be 50%, there is no difficulty in continuing with the business and the claimant has also been fitted with a prosthetic leg which ensures his mobility and continuance of the business. The 40% enhancement in the annual income for taking into account the future prospects is found to be improper, especially in the context of 50% disability having been reckoned for the purpose of loss of earning capacity and the claimant enabled to continue his business.

•

277. MUSLIM LAW:

CIVIL PROCEDURE CODE, 1908 – Order 41 Rule 22

EVIDENCE ACT, 1872 – S**ections 50 and 73**

BHARATIYA SAKSHYA ADHINIYAM, 2023 – Sections 44 and 72

(i) Mohammedan Law – Hiba – For a valid oral gift, declaration by donor, acceptance by donee and delivery are mandatory – Essentials of a valid oral gift explained.

(ii) Modification of a decree by the appellate decree – Trial court had granted the plaintiff 3/4rth ownership in her mother's property – In appeal, Appellate court enhanced the plaintiff's share in the property by including 10 acres allegedly gifted by her mother through hiba – In absence of an appeal or cross-objection by the plaintiff, the appellate court cannot enlarge or modify the decree to the plaintiff's advantage by reversing adverse findings.

(iii) Proof of relationship – Opinion evidence – Scope – Held, evidence u/s 50 is only an intermediate fact enabling the Court to form its own opinion regarding relationship – Mere oral assertions of interested witnesses, without credible conduct or corroboration, cannot conclusively establish lineage – Court must independently assess credibility and surrounding circumstances – Exercise of power u/s 73 to compare signatures is discretionary and to be used sparingly – Disputed signatures cannot be compared with other disputed documents, nor can the court assume the role of a handwriting expert.

मुस्लिम विधिः

सिविल प्रकिया संहिता, 1908 – आदेश 41 नियम 22

साक्ष्य अधिनियम, 1872 – धाराएं 50 एवं 73

भारतीय साक्ष्य अधिनियम, 2023 – धाराएं 44 एवं 72

(i) मुस्लिम विधि – हिबा – एक वैध मौखिक हिबा के लिए, दाता द्वारा घोषणा, प्राप्तकर्ता द्वारा स्वीकृति और संपत्ति का हस्तांतरण अनिवार्य हैं – वैध मौखिक हिबा के आवश्यक तत्वों की व्याख्या की गई।

(ii) आज्ञप्ति में अपीलीय न्यायालय द्वारा संशोधन – विचारण न्यायालय ने वादी को उसकी माता की संपत्ति में 3/4 हिस्से का स्वत्व प्रदान किया – अपील में, अपीलीय न्यायालय ने वादी की हिस्सेदारी को उसकी माता द्वारा हिबा के माध्यम से कथित रूप से दी गई 10 एकड़ भूमि को शामिल कर बढ़ा दिया – वादी द्वारा कोई अपील या प्रतिवाद प्रस्तुत न किए जाने की स्थिति में, अपीलीय न्यायालय प्रतिकूल निष्कर्षों को पलटते हुए वादी के पक्ष में आज्ञप्ति का विस्तार या संशोधन नहीं कर सकता।

(iii) संबंध का प्रमाण – मत प्रमाण – क्षेत्राधिकार – अभिनिर्धारित, धारा 50 के अंतर्गत साक्ष्य केवल एक मध्यवर्ती तथ्य होता है जो न्यायालय को संबंध के विषय में अपनी राय बनाने में सक्षम बनाता है – केवल हितबद्ध साक्षियों के मौखिक दावे, यदि विश्वसनीय आचरण या पुष्टिकरण से समर्थित न हों, तो वंशावली को निर्णायक रूप से स्थापित नहीं कर सकते – न्यायालय को विश्वसनीयता और परिवेशीय परिस्थितियों का स्वतंत्र रूप से मूल्यांकन करना चाहिए – हस्ताक्षर की तुलना हेतु धारा 73 के अंतर्गत शक्ति का प्रयोग विवेकाधीन है और इसे संयमपूर्वक प्रयोग में लाना चाहिए – विवादित हस्ताक्षरों की तुलना अन्य विवादित दस्तावेजों से नहीं की जा सकती, न ही न्यायालय हस्तलेख विशेषज्ञ की भूमिका ग्रहण कर सकता है।

Dharmrao Sharanappa Shabadi and ors. v. Syeda Arifa Parveen

Judgment dated 07.10.2025 passed by the Supreme Court in Civil Appeal No. 12512 of 2025, reported in AIR 2025 SC 4898

Relevant extracts from the judgment:

We notice that the impugned judgment has not considered whether a ground is made out for modifying a decree or not. The High Court has disturbed a finding of fact, leading to modifying the decree of the Trial Court in OS No. 212 of 2013 without there being an appeal/cross-appeal. To this extent, the findings of the High Court are not tenable in the facts and circumstances of this case. The other reasons assigned by the High Court are independently examined while considering the plea of Hiba and the Plaintiff as the daughter of Khadijabee. The finding on this point, noted as an illegality, may not conclude the consideration of other issues.

To appreciate, yet another illegality in the approach of the Trial Court, we notice the discretionary power of courts under Section 73 of the Evidence Act. Section 73 of the Evidence Act empowers a court to compare disputed signatures, writings, or seals with others that have been admitted or proven to be authentic. It also grants the court the power to direct any person present in the court to write any words or figures for the purpose of comparison.

Comparison with Admitted or Proven Documents: The primary function of Section 73 is to allow the court to compare a disputed signature or handwriting with a standard document that is either admitted by the parties or has been proven to the satisfaction of the court to be genuine. The

comparison can be made by the court itself. In ***Fakhruddin v. State of Madhya Pradesh, AIR 1967 SC 326*** this Court emphasised that a court should not assume the role of a handwriting expert. The Court held that while the court can compare a disputed signature with an admitted one under Section 73, it would be hazardous to rely solely on this comparison without the assistance of an expert. The Court underscored the importance of corroboration, stating that the court's own comparison can be used as corroborative evidence to support the testimony of an expert witness, or vice versa.

The oral gift confines to 10 acres of the total extent of 24 acres 28 guntas. The oral gift is stated to be on 05.12.1988, and Ex. P-8 was said to have been executed on 05.01.1989. The first circumstance, which remains unexplained by the Plaintiff, is that Khadijabee herself requested the mutation of her name for the entire Suit Property, i.e., 24 acres and 28 guntas. Ex. P-2, marked on behalf of Plaintiff, refers to the court decree and mutation of the ROR from Haji Mohammed Yusuf to Khadijabee. The oral gift, as said to have been stated by the Plaintiff, was anterior in point of time, and if the same is valid, the donor ceased to be an owner to the extent of 10 acres. The probability or conduct of the donor and donee would be in consonance with the alleged oral gift that the name of the Plaintiff had to be mutated for an extent of 10 acres. The mutation of right, title and possession to the entire extent of the Suit Property in favour of Khadijabee would cast a serious doubt on the Oral Gift. The second circumstance is that Khadijabee died on 29.11.1990, and Late Khadijabee's husband, Abdul Basit, got his name entered for the total extent of the suit schedule. If the twin narratives stated by her for claiming the Suit Property are established, then the Plaintiff, both as donee and successor-in-interest, must have got mutation in her favour but not in favour of Abdul Basit. The Defendants, through Exs. D-3 to D-7, assert that they have purchased the Suit Property from Abdul Bas (Abdul Basit). As evidenced by Exs. D-9 to D-43, the names of Defendants are entered in the ROR. Abdul Basit died on 09.09.2001. The Plaintiff, either in her capacity as donee, or as at least now the sole heir to the Suit Property, has not taken steps to get her name entered in the ROR. It is axiomatic that hiba is operative with immediate effect and deprives the transferor of his control and ownership over the property.

The Privy Council, giving due recognition to transfer through Hiba, laid down that evidence of possession is an important consideration. Rasheeda Khatoon (supra) is a case closer to the circumstances of the issue at hand.

In ***Rasheeda Khatoon*** (supra) the Plaintiff's plea of collecting rent was not accepted because no rent receipts were filed. The fact that the donor continued to issue rent receipts after the alleged gift was used as evidence against the donee's claim of possession. The absence of proof that the land was mutated in the donee's favour by revenue authorities was considered a point against the donee's claim of possession. The donee not being in possession of the title deeds was another factor considered by the court. Hence, the court concluded that the Plaintiff could not prove either actual or constructive possession, thereby making the oral gift incomplete.

Therefore, the evidence of acting under the gift (e.g., collecting rent, holding title, mutation) is essential to substantiate the claim of possession. While Mohammedan Law allows for a gift to be made orally without a written document, the validity of such a gift is contingent on the demonstration of all three essential elements, particularly the delivery of possession. The courts will scrutinise "contemporaneous" and "continuous" evidence of the donee's actions and control over the property to determine if possession was indeed transferred. The lack of evidence (e.g., failure to collect rent, donor's continued control, lack of mutation) will lead to proving that a gift was never completed, regardless of any written declaration.

The precedents are that to constitute a valid conveyance through an oral gift, the three contemporaneous conditions of declaration by donor, acceptance by donee, possession by donee and to continue to establish possession through contemporaneous evidence to show that Hiba is acted upon. The Hiba is not used as a surprise instrument and cannot sprout into a transfer of property as per the convenience of a party. Moreover, to keep in line with the sanctity of Hiba, it is in the interest of the donor, donee and a third person interested in the subject matter that Hiba is acted upon by completing all three essential requirements in public knowledge rather than in secrecy. The Courts appreciate fulfilment of contemporaneous requirements and possession through evidence while recognising conveyance through an oral gift. Possession is one of the important conditions to constitute a valid oral gift. The courts presume possession of a party from the circumstances pleaded and proved. In the case at hand, there is a consistent revenue record, Ex. P-2, Ex. P-3, Ex. P-4, Ex. P-5 and Exs. D-9 to D-43 showing in the revenue records that the names of Defendants are entered in ROR and their predecessors in interest, both in the title and possession columns. The Plaintiff places oral evidence, and the circumstances summed up above do not inspire confidence for accepting that there has been a valid oral gift in any capacity, i.e., as a daughter or otherwise, in favour of Plaintiff. The impugned judgments presume possession in favour of Plaintiff on ipse dixit statements, and the courts below fell in grave error in not appreciating the long lapse of years and continued silence of Plaintiff vis-à-vis the Suit Property. The next limb is whether Ex. P-8 satisfies as a Memorandum recording the past transaction and would come to the aid of the Plaintiff, at least to the extent of 10 acres said to have been given. Ex. P-8 bears L T I of Khadijabee. The plaint in OS No. 68 of 1971 is marked as D-44. Khadijabee has signed the plaint in Urdu, and during cross-examination, PW2 specifically stated that Khadijabee was signing, not affixing her L T I. This inconsistency remained unexplained. Further, under Ex. P-8, in clause 5, which reads that the donee shall hereafter peacefully hold and possess and enjoy the land property with all its inclusions without any interference, claim or demand whatsoever from the donor. Ex. P-8 belies the possession and transfer said to have been made on 05.12.1988. From the above, except the self-serving and oral evidence from interested witnesses of Plaintiff, there is no evidence on possession, whether actual or constructive, having been delivered to Plaintiff. On the other hand, the Exhibits relied on by the Plaintiff, coupled with D-8 to

D-43, do not enable, presuming that the Plaintiff continued to be in possession of 10 acres of the suit schedule. The High Court was liberal in explaining away the minor variations, if any, in Ex. P-8 do not adversely affect the Plaintiff's claim. With respect, we are unable to subscribe to the said view. Consequently, the claim of the Plaintiff under Hiba and Ex. P-8, for want of evidence on possession, fails, and the point is answered in favour of the Defendants.

•

278. NAGARPALIKA NIRVACHAN NIYAM, 1994 (M.P.) – Rule 24-A
CIVIL PROCEDURE CODE, 1908 – Order 7 Rule 11

Election Petition – Non-disclosure of criminal antecedents – Election to municipal council – Challenge to return candidate's election – Non-disclosure of conviction u/s 138 NI Act – Whether sufficient to declare election void? Respondent filed election petition alleging that the returned candidate failed to disclose her conviction u/s 138 NI Act in the nomination form and affidavit as mandated by Rule 24-A(1) – District Judge declared the election void – Held, election petitioner had proved non-disclosure of conviction, suppressing this materially affected election outcome – District Judge rightly declared election void – Revision dismissed.

नगरपालिका निर्वाचन नियम, 1994 (म.प्र.) – नियम 24–क

सिविल प्रकिया संहिता, 1908 – आदेश 7 नियम 11

चुनाव याचिका – आपराधिक पृष्ठभूमि का प्रकटीकरण न करना – नगरपालिका परिषद का चुनाव – निर्वाचित प्रत्याशी के चुनाव को चुनौती – धारा 138 परक्राम्य लिखत अधिनियम के अंतर्गत दोषसिद्धि का प्रकटीकरण न करना – क्या यह चुनाव को शून्य घोषित करने के लिए पर्याप्त है? प्रतिवादी ने चुनाव याचिका दायर की, जिसमें आक्षेप लगाया गया कि निर्वाचित प्रत्याशी ने नियम 24–क(1) के अनुसार नामांकन पत्र और शपथपत्र में अपनी धारा 138 परक्राम्य लिखत अधिनियम के अंतर्गत दोषसिद्धि प्रकट नहीं किया – जिला न्यायाधीश ने चुनाव को शून्य घोषित किया – अभिनिर्धारित, चुनाव याचिकाकर्ता दोषसिद्धि के प्रकटीकरण न किए जाने को प्रमाणित करने में सफल रहा, तथ्य छिपाने से चुनाव परिणाम पर महत्वपूर्ण प्रभाव पड़ा – जिला न्यायाधीश ने चुनाव को सही रूप से शून्य घोषित किया – पुनरीक्षण अपास्त।

Poonam v. Dule Singh and ors.

Order dated 25.03.2025 passed by the High Court of Madhya Pradesh (Indore Bench) in Civil Revision No. 213 of 2025, reported in 2025 (4) MPLJ 53

Relevant extracts from the orde:

So far as the first contention of the petitioner that respondent No.1/election petitioner was not the voter of Ward No.5 at the time of filing of election petition is concerned, the same has no

substance because in the written statement, the petitioner did not plead specifically that respondent No.1 has no locus to file the election petition as he was not a voter of Ward No.5. The petitioner has simply denied the averment made by respondent No.1 that he is the voter of Ward No.5. In M.P. No.1536 of 2023 decided on 18.07.2023, the Co-ordinate Bench of this Court has clearly observed that respondent No.1 filed a voter list and his voter ID, therefore, no illegality has been committed by the learned Tribunal to come to a conclusion that it is a matter of evidence.

Even otherwise, had the petitioner seriously disputed the election petition about the locus of the election petitioner, then the trial Court could have framed the issue on this point. Since the petitioner did not dispute the above locus in the written statement, therefore, no issue was framed whether respondent No.1 being a voter can file an election petition or not? Now this issue cannot be raised first time in this civil revision. Even otherwise, the petitioner herein did not enter into the witness box to support this allegation that the election petitioner is not the voter of Ward No.5.

It is also not in dispute that at the time of filling out nomination form the petitioner was already convicted under Section 138 of the Negotiable Instrument Act vide judgment dated 07.08.2018 passed by the JMFC, Burhanpur and a criminal appeal was pending. Admittedly, she did not disclose this fact in the nomination paper as well as in the affidavit.

Rule 24A of the Rules of 1994 mandates that each candidate shall furnish information relating to the declaration of antecedents, especially any pending criminal case in which he is charged and any disposed criminal case in which he has been convicted. This provision in mandatory in nature. No valid explanation has been offered by the petitioner in the written statement about the nondisclosure of his criminal case. Even she didn't enter into the witness box to state the reasons for non-disclosure of a criminal case. The non-compliance with the provisions of Rule 24A of the Rules of 1994 comes under the category of non-compliance with the provisions of the Act or any of the Rules as contemplated under Section 22(d)(iii) of the M.P. Municipalities Act.

The only contention of learned council for the petitioner which has some substance is that, even if there was non-compliance of the provision of Rule 24A of the Rules of 1994, the election petitioner has failed to prove that the election of the returned candidate has materially been affected. The Apex Court in the case of ***Krishnamoorthy v. Shiva Kumar, (2015) 3 SCC 467*** has observed that such non-disclosure amounts to undue influence.

In view of the above, the voter has the right to know the enticements of a person who is going to represent him in future upon election. As held above, the petitioner did not enter into the

witness box to establish that by non-disclosure of her conviction, the election was not materially affected or did not influence the election.

So far as the contention of Ms. Ravindran that even if the election petitioner was a voter, but in evidence, he admitted that he did not disclose that he cast the vote is concerned, it makes no difference whether the election petitioner cast the vote or not, but being a voter of the Ward No.5, from where the petitioner was elected he has a locus to file an election petition.

So far as the last contention of Ms. Mini Ravindran that instead of Rs.100/-, the election petitioner has deposited Rs.200/- along with the election petition is concerned, even if the election petitioner has deposited the excess amount, it cannot be said that election was not liable to be admitted.

So for as the contention of the learned counsel for the petitioner that the petitioner has been declared eligible to contest the election, therefore, the election has wrongly been declared void is concerned, disqualification of a candidate for election as a President or election or nomination as a Councillor is provided under Section 35 of the M.P. Municipalities Act. The petitioner is not falling under subsection (h), (hh) & (hhh) of Section 35, therefore, she has rightly been declared qualified to contest the election. Hence, she submitted the nomination form and under Rule 24A(iii) of the Rules of 1994, the Returning Officer was not authorized to check the contents of the nomination form, therefore, the nomination form of this petitioner was accepted and she was permitted to contest the election. At the time of acceptance of the form, no one raised any objection about the qualification and disqualification of the petitioner, but election of the returned candidate is liable to be declared void on the ground as mentioned in Section 22 of the M.P. Municipalities Act. Section 22(1) (a) gives a ground for declaring the election as void if it is proved that the returned candidate was not qualified or was disqualified to be chosen as President or Councillor. However, the election petitioner challenged the election on the grounds of Section 22(d)(iii) of the M.P. Municipalities Act. The election of the returned candidate can be declared void on any of the grounds mentioned in (a) to (d) of subsection (1) of Section 22.

Admittedly, the petitioner did not disclose about the criminal antecedent in the nomination form, therefore, the same gave ground to the election petitioner to challenge her election as Councillor. The learned District Judge has rightly declared her disqualified and further declared the election void. Hence, no case for interference is made out.

•

279. NARCOTIC DRUGS AND PSYCHOTROPIC SUBSTANCES ACT, 1985 – Sections 8(c) and 18(b)

Illegal possession of contraband– Acquittal of co-accused – Two accused were jointly tried on common evidence alleging possession of commercial quantity of opium – They were convicted and minimum sentence of ten years' rigorous imprisonment was imposed by Trial Court and affirmed by High Court against one accused – Co-accused subsequently acquitted by High Court on ground that prosecution failed to establish possession of contraband and identity of person actually carrying handbag containing opium – Prosecution accepted acquittal of co-accused and did not challenge the same – Held, when complaint, trial and evidence against both accused are identical, benefit of acquittal must extend to co-accused – Re-appreciation of evidence unnecessary – Conviction and sentence set aside – Appellant acquitted.

स्वापक औषधि एवं मनःप्रभावी पदार्थ अधिनियम, 1985 – धाराएं 8(ग) एवं 18(ख) अवैध मादक पदार्थ का कब्जा – सह–आरोपी की दोषमुक्ति – दो आरोपियों पर व्यावसायिक मात्रा में अफीम के कब्जे के आरोप में समान साक्ष्यों के आधार पर संयुक्त रूप से विचरण किया गया – विचारण न्यायालय ने उन्हें दोषी मानत हुए न्यूनतम दस वर्ष के कठोर कारावास की सजा सुनाई, जिसे उच्च न्यायालय ने एक अभियुक्त के विरुद्ध यथावत रखा – सह–आरोपी को बाद में उच्च न्यायालय ने इस आधार पर दोषमुक्त कर दिया कि अभियोजन पक्ष मादक पदार्थ के कब्जे आर हैंडबैग ले जाने वाले व्यक्ति की पहचान सिद्ध करने में विफल रहा – अभियोजन ने सह–आरोपी की दोषमुक्ति को स्वीकार किया और उसे चुनौती नहीं दी – अभिनिर्धारित, जब शिकायत, विचारण और साक्ष्य दोनों आरोपियों के विरुद्ध समान हों, तो दोषमुक्त होने का लाभ सह–आरोपी को भी मिलना चाहिए – साक्ष्यों का पुनर्मूल्यांकन आवश्यक नहीं – दोषसिद्धि और सजा अपास्त की गई – अपीलकर्ता को दोषमुक्त किया गया।

Vaddi Ratnam v. State of Andhra Pradesh

Judgment dated 17.09.2025 passed by the Supreme Court in Criminal Appeal No. 811 of 2016, reported in AIR 2025 SC 4771

Relevant extracts from the judgment:

Since the aforesaid judgment passedin Criminal Appeal No. 1775, 2005 AIR OnLine 2014 HYD 78 has not been assailed by the State, we think it is just and necessary to apply the principle of parity because the complaint as against both the accused is one and same and a joint trial was conducted in respect of both the accused, common evidence was let in and on the basis of appreciation of the said evidence, the High Court has set aside the judgment of conviction and

acquitted accused No. 1. In the circumstances, we find that justice would be served in the case if the appellant herein/accused No. 2 is also acquitted. Hence, it is unnecessary to reappreciate the evidence on record insofar as this appellant is concerned. Consequently, the impugned judgment passed by the High Court in Criminal Appeal No. 1870/2005 as well as in NDPS SC No. 14 of 2002 dated 14.10.2005 are set aside insofar as the appellant herein is concerned.

This Appeal is allowed in the aforesaid terms by acquitting the appellant herein/accused No. 2 of all offences charged under Section 8(c) read with 18 (b) of the N.D.P.S. Act vide Crime No. 466 of 2001-02.

•

280. NEGOTIABLE INSTRUMENTS ACT, 1881 – Sections 118, 138 and 139

(i) Dishonopur of cheque – Service of summons continues to be a major reason behind the huge backlog of cases – Directions issued to expedite the trial of such cases – To encourage parties to enter into a compromise, pre-existing guidelines regarding compounding as laid down in *Damodar S. Prabhu v. Sayed Babalal H., (2010) 5 SCC 663* modified.

(ii) Dishonour of cheque – Compromise between the parties – In such matters, accused is entitled to the benefit of Probation of offender's Act.

परक्राम्य लिखत अधिनियम, 1881 – धाराएं 118, 138 एवं 139

(i) चैक का अनादरण – समन का निर्वहन अब भी प्रकरणों की बहुतायत का एक प्रमुख कारण बना हुआ है – ऐसे प्रकरणों के शीघ्र निपटारे हेतु निर्देश जारी किए गए – पक्षकारों को राजीनामा के लिए प्रोत्साहित करने हेतु *दामोदर एस. प्रभू विरूद्ध सैयद बाबालाल एच., (2010) 5 एससीसी 663* में निर्धारित पूर्ववर्ती मार्गदर्शक सिद्धांतों में संशोधन किया गया।

(ii) चैक का अनादरण – पक्षकारों के मध्य राजीनामा – ऐसे प्रकरणों में, अभियुक्त परिवीक्षा अधिनियम का लाभ प्राप्त करने का अधिकार है।

Sanjabij Tari v. Kishore S. Borcar and anr.

Judgment dated 25.09.2025 passed by the Supreme Court in Criminal Appeal No. 1755 of 2010, reported in 2025 (4) MPLJ 197 (SC)

Relevant extracts from the judgment:

Keeping in view the massive backlog of cheque bouncing cases and the fact that service of summons on the accused in a complaint filed under section 138 of the Negotiable Instruments Act, continues to be one of the main reasons for the delay in disposal of the complaints as well as the fact that punishment under the Negotiable Instruments Act, is not a means of seeking retribution but is more a means to ensure payment of money and to promote credibility of cheques as a trustworthy substitute for cash payment, this court issues the following directions:

A. In all cases filed under section 138 of the Negotiable Instruments Act, service of summons shall not be confined through prescribed usual modes but shall also be

issued dasti, i.e., summons shall be served upon the accused by the complainant in addition. This direction is necessary as a large number of section 138 cases under the Negotiable Instruments Act, are filed in the metropolitan cities by the financial institutions, by virtue of section 142(2) of the Negotiable Instruments Act, against accused who may not be necessarily residing within the territorial jurisdiction of the court where the complaint has been filed. The trial courts shall further resort to service of summons by electronic means in terms of the applicable Notifications/Rules, if any, framed under sub-sections (1) and (2) of section 64 and under clause (i) of section 530 and other provisions of the Bhartiya Nagarik Suraksha Sanhita, 2023 (for short "BNSS, 2023") like Delhi BNSS (Service of Summons and Warrants) Rules, 2025. For this purpose, the complainant shall, at the time of filing the complaint, provide the requisite particulars including e-mail address, mobile number and/or whatsapp number/messaging application details of the accused, duly supported by an affidavit verifying that the said particulars pertain to the accused/respondent.

B. The complainant shall file an affidavit of service before the court. In the event such affidavit is found to be false, the court shall be at liberty to take appropriate action against the complainant in accordance with law.

C. In order to facilitate expeditious settlement of cases under section 138 of the Negotiable Instruments Act, the Principal District and Sessions judge of each district court shall create and operationalise dedicated online payment facilities through secure QR codes or UPI links. The summons shall expressly mention that the respondent/accused has the option to make payment of the cheque amount at the initial stage itself, directly through the said online link. The complainant shall also be informed of such payment and upon confirmation of receipt, appropriate orders regarding release of such money and compounding/closure of proceedings under section 147 of the Negotiable Instruments Act and/or section 255 of the Code of Criminal Procedure/278 of the Bhartiya Nagarik Suraksha Sanhita, 2023 may be passed by the court in accordance with law. This measure shall promote settlement at the threshold stage and/or ensure speedy disposal of cases.

•

281. NEGOTIABLE INSTRUMENTS ACT, 1881 – Section 138

Dishonour of cheque – Difference in amount mentioned in notice and cheque – Effect – It is mandatory that notice issued under Proviso (b) to Section 138 of the Act must mention the same amount for which the cheque was issued – Notice is invalid – Order quashing the complaint was proper.

परक्राम्य लिखत अधिनियम, 1881 – धारा 138

चैक का अनादरण – नोटिस और चैक में उल्लिखित राशि में अंतर – प्रभाव – यह अनिवार्य है कि अधिनियम की धारा 138 के प्रावधान (ख) के अंतर्गत जारी किया गया नोटिस उसी राशि का उल्लेख करे जिसके लिए चैक जारी किया गया था – नोटिस अमान्य है – परिवाद को खारिज करने का आदेश उचित था।

Kaveri Plastics v. Mahdoom Bawa Bahrudeen Noorul

Judgment dated 19.09.2025 passed by the Supreme Court in Criminal Appeal No. 4142 of 2025, reported in AIR 2025 SC 4446

Relevant extracts from the judgment:

When the proviso (b) to section 138 stipulates the service of notice as one of the conditions for constituting the offence, and when the words "said amount" is incorporated in the language of the provision, it is the amount which is specifically referable to the amount recoverable under the cheque in question. Reading section 138 of the Act in a composite manner, the word "said amount" occurring in the proviso (b) is connectible with and operates in conjunction with language in the parent part of the section "where any cheque drawn by a person of any amount of money".

The words "said amount" and the phrase "any amount of money" have the same purport signifying the cheque amount. They operate hand-in-hand for the purpose of applicability of the section. The nexus or linkage between the two is enacted by the Legislature with a purpose of making the two to be the same and inseparable components, the former describing the offence and the latter denoting the condition to be fulfilled for constituting the offence.

•

282. NEGOTIABLE INSTRUMENTS ACT, 1881 – Sections 138, 141 and 142 SICK INDUSTRIAL COMPANIES (SPECIAL PROVISIONS) ACT, 1985 – Sections 22 and 22-A

Dishonour of cheque – Accused company declared sick under SICA – Restraint order of Board of Industrial and Financial Reconstruction u/s 22-A – Effect – Held, declaration of company as sick and restraint on disposal of assets does not create an absolute bar to prosecution u/s 138 of the Negotiable Instruments Act – Question whether cheque was issued for day-to-day operations is a matter of evidence to be

examined at trial – Proceedings u/s 138 cannot be terminated at preliminary stage – Appeal was allowed and poceedings were restored before magistrate for trial.

Appeal, allowed.

परक्राम्य लिखत अधिनियम, 1881 – धाराएं 138, 141 एवं 142

रुग्ण औद्योगिक कंपनी (विशेष उपबंध) अधिनियम,1985 – धाराएं 22 एवं 22–क

चैक का अनादरण – आरोपी कंपनी को SICA के अंतर्गत बीमार घोषित किया गया – औद्योगिक और वित्तीय पुनर्निर्माण बोड द्वारा धारा 22–क के अंतर्गत संपत्तियों के निपटान पर रोक – प्रभाव – अभिनिर्धारित, कंपनी को बीमार घोषित किया जाना और संपत्तियों के निपटान पर रोक लगना, परक्राम्य लिखत अधिनियम की धारा 138 के अंतर्गत अभियोजन पर पूर्ण प्रतिबंध नहीं लगाता – यह प्रश्न कि चैक दैनिक कार्यों के लिए जारी किया गया था या नहीं, साक्ष्य का विषय है जिसे विचारण में परखा जाना चाहिए – धारा 138 के अंतर्गत कार्यवाही को प्रारंभिक चरण में समाप्त नहीं किया जा सकता – अपील स्वीकार की गई और कार्यवाही मजिस्ट्रेट के समक्ष पुनः बहाल की गई।

Shree Nagani Silk Mills Pvt. Ltd. v. L.D. Industries Ltd. and ors.

Judgment dated 02.09.2025 passed by the Supreme Court in Criminal Appeal No. 3821 of 2025, reported in AIR 2025 SC 4074

Relevant extracts from the judgment:

Legal principles deducible from the decisions above, *inter alia*, are, (a) there is no embargo on filing a complaint under Section 138 of N.I. Act against a 'SICK' company; (b) even if there is a restraint order under Section 22A of SICA, the nature of the restraint order and the facts of that case would have to be considered before taking a decision whether the proceeding under Section 138 could continue or not; and, (c) the appropriate stage for taking such a decision would, ordinarily, be after parties have led their evidence.

In the instant case, the restraint order under Section 22A of SICA did not restrain the accused-company to draw on its assets to meet its day-to-day operations and, according to the complaint allegations, the cheques in question were issued to discharge the liability of the accused-company against supplies made by the complainant company. In such circumstances, the revisional court fell in error by recalling the processes and discharging the accused at the threshold of the proceeding and the High Court erred in not correcting the error so committed by wrongly relying on ***M/s. Kusum Ingots & Alloys Ltd. v. M/s. Pennar Peterson Securities Ltd. and ors., AIR 2000 SC 954.***

•

283. SCHEDULED CASTES AND SCHEDULED TRIBES (PREVENTION OF ATROCITIES) ACT, 1989 – Sections 3(1)(o), 3(1)(r), 3(1)(s), 3(1)(w)(i), 18 and 18A

CRIMINAL PROCEDURE CODE, 1973 – Section 438

BHARATIYA NAGARIK SURAKSHA SANHITA, 2023 – Section 482

(i) Anticipatory bail – Bar under special statute – Allegations of caste-based abuse, humiliation and intimidation in public view – Assault and threats on account of victim belonging to Scheduled Caste and for voting against accused – FIR disclosed specific casteist slur and intentional insult to the victim – *Prima facie* commission of offences u/s 3 of SC/ST Act made out – Held, Section 18 creates a statutory bar against grant of anticipatory bail – Court at bail stage not permitted to conduct mini trial or assess inconsistencies in evidence – Order granting pre-arrest bail was set aside.

(ii) CRIMINAL APPEAL – Cancellation of anticipatory bail – Anticipatory bail granted by High Court set aside – Order of Sessions Court refusing anticipatory bail restored – Clarification that observations confined to bail stage.

अनुसूचित जाति और अनुसूचित जनजाति (अत्याचार निवारण) अधिनियम, 1989 – धाराएं 3(1)(ण), 3(1)(द), 3(1)(ध), 3(1)(ब)(i), 18 एवं 18क

दण्ड प्रकिया संहिता, 1973 – धारा 438

भारतीय नागरिक सुरक्षा संहिता, 2023 – धारा 482

(i) अग्रिम जमानत – विशेष अधिनियम के अंतर्गत निषेध – सार्वजनिक स्थल पर जाति आधारित गाली–गलौज, अपमान और डराने–धमकाने के आरोप – पीड़ित के अनुसूचित जाति से होने और आरोपी के विरुद्ध मतदान करने के कारण मारपीट और धमकी – प्राथमिकी में विशेष जातिसूचक अपशब्द और जानबूझकर अपमान का उल्लेख – प्रथम दृष्टया अनुसूचित जाति/जनजाति (अत्याचार निवारण) अधिनियम की धारा 3 के अंतर्गत अपराध बनता है – अभिनिर्धारित, धारा 18 अग्रिम जमानत देने पर वैधानिक प्रतिबंध लगाती है – अग्रिम जमानत देने वाला आदेश अपास्त किया गया।

(ii) दाण्डिक अपील – अग्रिम जमानत की निरस्तीकरण – उच्च न्यायालय द्वारा दी गई अग्रिम जमानत अपास्त – जमानत की अवस्था में न्यायालय को लघु परीक्षण करने या साक्ष्य में विरोधाभासों का मूल्यांकन करने की अनुमति नहीं है – सत्र न्यायालय

द्वारा अग्रिम जमानत अस्वीकार करने का आदेश बहाल – स्पष्ट किया गया कि टिप्पणियाँ कवल जमानत की अवस्था तक सीमित है।

Kiran v. Rajkumar Jivraj Jain and anr.

Judgment dated 01.09.2025 passed by the Supreme Court in Criminal Appeal No. 3867 of 2025, reported in AIR 2025 SC 4083 (3 – Judge Bench)

Relevant extracts from the judgment:

The incident took place outside the house of the complainant, it was a place within public view. The term "any place within public view" was considered by this Court in ***Swarn Singh & ors. v. State tro. Standing Council & anr., 2008 AIR SCW 5758*** and ***Hitesh Verma v. State of Uttarakh and anr., AIR 2020 SC 5584*** was also subsequently referred to in the decision of this Court in ***Karuppudayar v. State Rep. by the Deputy Superintendent of Police, Lalguid Trichy and ors., AIR 2025 SC 705*** wherein the Court drew distinction between "public place" and "any place within public view". It was held that if the offence is committed outside the building, for example in the lawn outside the house, and the lawn can be seen by someone from the road or lawn outside the boundary wall, then the lawn would certainly be a place within the public view.

In the present case, as noted above, the incident took place outside the house of the appellant which could be viewed by anybody. It was indeed a place within public view. There is no gainsaying that in the facts of the case all ingredients necessary to *prima facie* constitute offences under Section 3 of the Scheduled Caste and Scheduled Tribe Act, 1989 as alleged in the FIR stood satisfied. Furthermore, the occurrence of incident was fortified by recovery of clothes and weapons.

In the above view, there is no escape from the conclusion that offence under the Scheduled Caste and Scheduled Tribe (Prevention of Atrocities) Act, 1989 is made out from the bare reading of the FIR. The High Court in proceeding to evaluate the testimony of witnesses and to opine on that basis that there were certain discrepancies, no offence was made out, committed a manifest error. The anticipatory bail granted by overlooking of and disregarding the bar of Section 18 of the Act was a clear illegality and jurisdictional error committed by the High Court. The order of the High Court could not be sustained in the eye of law.

•

284. SPECIFIC RELIEF ACT, 1963 – Section 34
CIVIL PROCEDURE CODE, 1908 – Section 100

Declaration of title and possession – Scope of second appeal – Declaration of ownership and possession – Property consisted of open land and residential building – Defendant alleged possession based on dumping waste and manure – Held, mere dumping of waste or keeping manure on land does not establish possession – It was raised that correction in revenue records were made during pendency of suit – Held,

it does not by itself affect their evidentiary value unless disproved – Trial Court and First Appellate Court dismissed the suit on ground of discrepancy in extent shown in revenue records – Claim made by defendant regarding oral partition and common use were found to be without pleadings or evidence – They were found unsustainable – Registered sale deed conveying larger extent cannot be ignored on opinions – Decision made in Second Appeal was affirmed.

विनिर्दिष्ट अनुतोष अधिनियम, 1963 – धारा 34

सिविल प्रकिया संहिता, 1908 – धारा 100

स्वामित्व और आधिपत्य की घोषणा – द्वितीय अपील का क्षेत्र – स्वामित्व और कब्जे की घोषणा – संपत्ति में खुली भूमि और आवासीय भवन शामिल थे – प्रतिवादी ने कचरा और खाद डालने के आधार पर कब्जे का दावा किया – अभिनिर्धारित, कि केवल कचरा डालना या खाद रखना कब्जा स्थापित नहीं करता – यह विषय उठाया गया कि वाद के लंबित रहने के दौरान राजस्व अभिलेखों में संशोधन किया गया – अभिनिर्धारित, जब तक इसका खंडन न हो, यह अपने आप में साक्ष्यात्मक मूल्य को प्रभावित नहीं करता – विचारण न्यायालय और प्रथम अपीलीय न्यायालय ने राजस्व अभिलेखों में दर्शाए गए क्षेत्रफल में अंतर के आधार पर वाद को निरस्त कर दिया – प्रतिवादी द्वारा मौखिक बंटवारे और साझा उपयोग के संबंध में किया गया दावा बिना किसी याचिका या साक्ष्य के पाया गया – उन्हें अस्थिर माना गया – पंजीकृत विकय विलेख, जो अधिक क्षेत्रफल को दर्शाता है, को केवल मतों के आधार पर नजरअंदाज नहीं किया जा सकता – द्वितीय अपील में लिया गया निर्णय यथावत रखा गया।

Kisan Vithoba Aakhade (D) through LRs. and anr. v. Suresh Tukaram Nerkar

Judgment dated 09.09.2025 passed by the Supreme Court in Civil Appeal No. 720 of 2015, reported in AIR 2025 SC 4198

Relevant extracts from the judgment:

We also see from the Judgment of the trial court that the 9th defendant had claimed that in an oral partition by the sons and brothers of the father of the vendor of the plaintiff, the open land was kept in common. This claim was taken without any pleading or evidence regarding his relationship with the vendors family, who sold the property which devolved on him. The vendor of the plaintiff was the son of the original owner whose brothers and sons are said to have entered into an oral partnership in the year 1971. But for the bland assertions of partition and common use, nothing is produced to establish the same nor is anybody examined to substantiate the contentions. Without any evidence regarding the oral partition and without establishing the connection with such partition or relationship with the vendor or his father, who was the original

owner, the 9th defendant could not have raised a valid claim of possession-in-common, of the property.

The High Court in the second appeal looked into the sale deed and found that it conveyed 150 square metres of property which was comprised in the two extents indicated separately in the map and together in the plaint description. The High Court also found that the mere reason of the manure and waste having been found in the property, cannot lead to a finding of possession; which finding is perverse. We are in perfect agreement with the findings of the High Court.

The revenue records produced by the plaintiff showed the corrected area as per the sale deed. Merely because the correction was done in the course of the suit is no reason to disbelieve the public record maintained. The written submissions indicate that the application for correction was filed much before the suit was filed and the documents were produced in first appeal by an application under Order 41 Rule 27 of the Civil Procedure Code, which however was rejected. Even *dehors* such proof the latest revenue records having shown the actual extent, it was for the defendants to disprove the same. The trial court ought not to have suspected the sanctity of the correction, unless it was disproved.

The first appellate court's finding on Section 34 of the Specific Relief Act cannot be sustained since the 9th defendant did not establish possession. PW2, known to both parties, deposed that the vendor of the plaintiff used to tie his cattle in the property. It was also deposed that the 9th defendant used to keep manure and dump waste in the open plot, since the plaintiff was not residing therein. Hence, the plaintiff's vendor's possession is established and the plea of his common use set up by the 9th defendant is demolished.

We cannot but reiterate that the deceased 1st appellant, now represented by the 2nd appellant and the appellants 3 to 5 never contested the suit and they cannot file an appeal and prosecute it based on the contentions of the 9th defendant though an identity of interest is claimed by the 9th defendant.

•

285. SPECIFIC RELIEF ACT, 1963 – Section 34
TRANSFER OF PROPERTY ACT, 1882 – Section 54
SUCCESSION ACT, 1925 – Section 34

(i) Transfer of property – Power of attorney – Property dispute between brothers – Dispute arose between two brothers regarding ownership of their father's house – Brother who filed the suit claimed ownership on the basis of an agreement to sell, a general power of attorney, a receipt, an affidavit and a registered will executed by the father – No registered sale deed was executed in his favour – Held, an agreement to sell, power of attorney, receipt or affidavit does not transfer ownership of immovable property – Ownership can be transferred only by a registered sale deed – A power of attorney merely authorizes a person to act on behalf of the owner and does not create title.

(ii) Registered will – Mere registration of a will does not make it valid – Will relied upon by the plaintiff was not proved in accordance with Section 63 and 68 – Observation that the need to examine attesting witnesses arises only in case of dispute was contrary to law – Will was allegedly surrounded by suspicious circumstances – Such will would not confer title.

(iii) Doctrine of part-performance Plaintiff had filed suit seeking relief of possession – This in itself showed that plaintiff was not in possession of suit property – For plaintiff to seek relief it is imperative that an instrument of agreement to sale is proved that he has been in possession along with other reliefs – Since plaintiff is not in possession, he cannot derive the benefit under this doctrine.

विनिर्दिष्ट अनुतोष अधिनियम, 1963 – धारा 34

संपत्ति अंतरण अधिनिमय, 1882 – धारा 54

उत्तराधिकार अधिनियम, 1925 – धारा 34

(i) संपत्ति का हस्तांतरण – पावर ऑफ अटॉर्नी – भाइयों के बीच संपत्ति विवाद – पिता के घर के स्वामित्व को लेकर दो भाइयों के बीच विवाद उत्पन्न हुआ – वाद प्रस्तुत करने वाले भाई ने विकय अनुबंध, सामान्य पावर ऑफ अटॉर्नी, रसीद, शपथपत्र और पिता द्वारा निष्पादित पंजीकृत वसीयत के आधार पर स्वामित्व का दावा किया – उसके पक्ष में कोई पंजीकृत बिक्री विलेख निष्पादित नहीं हुआ – अभिनिर्धारित, विकय अनुबंध, पावर ऑफ अटॉर्नी, रसीद या शपथपत्र से अचल संपत्ति का स्वामित्व स्थानांतरित नहीं होता – स्वामित्व केवल पंजीकृत विकय विलेख द्वारा ही स्थानांतरित किया जा सकता है – पावर ऑफ अटॉर्नी केवल किसी व्यक्ति को मालिक की ओर से कार्य करने का अधिकार देती है, यह स्वामित्व प्रदान नहीं करती।

(ii) पंजीकृत वसीयत – केवल वसीयत का पंजीकरण उसे वैध नहीं बनाता – वादी द्वारा जिस वसीयत पर भरोसा किया गया, उसे साक्ष्य अधिनियम की धारा 63 और 68 के अनुसार प्रमाणित नहीं किया गया – यह कहना कि साक्ष्यों की परीक्षा केवल विवाद की स्थिति में आवश्यक होती है, विधि के विपरीत है – वसीयत संदेहास्पद परिस्थितियों से संलिप्त पाई गई – ऐसी वसीयत से स्वामित्व प्राप्त नहीं हो सकता।

(iii) आंशिक निष्पादन का सिद्धांत – वादी ने कब्जे के अनुतोष के लिए वाद प्रस्तुत किया – इससे यह स्पष्ट होता है कि वादी संपत्ति के कब्जे में नहीं था – वादी को अनुतोष प्राप्त करने के लिए यह आवश्यक है कि विकय अनुबंध का दस्तावेज सिद्ध किया जाए और यह भी कि वह संपत्ति के कब्जे में था – चूंकि वादी आधिपत्य में नहीं है, इसलिए वह इस सिद्धांत का लाभ नहीं उठा सकता।

Ramesh Chand (D) through LRs. v. Suresh Chand and anr.

Judgment dated 01.09.2025 passed by the Supreme Court in Civil Appeal No. 6377 of 2012, reported in AIR 2025 SC 4108

Relevant extracts from the judgment:

In the instant matter, undisputedly plaintiff claims that there is only an agreement to sell, and there is no sale deed executed in his favour by the father. As per the settled position of law, this document does not confer a valid title on the plaintiff as it is not a deed of conveyance as per Section 54 of the TP Act. At best, it only enables the plaintiff to seek for specific performance for the execution of a sale deed and does not create an interest or charge on the suit property.

Having discussed the position of law, it is essential to peruse the recitals of the General Power of Attorney, which is on record and pressed into service by plaintiff. The said GPA merely authorises the grantee to manage the affairs of the suit property, which includes the power to let out the property on rent, and create a mortgage of the same, etc. However, it is silent on the aspect of conveyance. Be that as it may. The recitals of the power of attorney would indicate the intent of the grantor is to limit the powers of the grantee to only manage the suit property, and not to create any interest in his favour, which is in consonance with the settled position of law as discussed above that a power of attorney is an agency by which the agent derives the authority or the right to enter into transactions on behalf of the principal. Even if we accept the validity of the Power of Attorney in favour of the plaintiff, still it does not confer a valid title on him with respect to the suit property.

It is clear that in order to rely upon a Will, the same has to be proved in accordance with law. A Will has to be attested by two witnesses, and either of the two attesting witnesses have to be examined by the propounder of the will. In the present matter, we have carefully perused the Trial Court's judgment. There is not an iota of discussion about the validity of the Will as contemplated under Section 63 of the Succession Act, 1925 and Section 68 of the Evidence Act, 1872 and yet, the validity of the Will has been upheld. This is contrary to law. Even the High Court, while evaluating the validity of the Will, has gone on a different tangent and has erroneously held that the requirement of examining the attesting witnesses springs into action only in cases of disputes between legal heirs. Such an observation is quite contrary to law, for Section 68 of the Evidence Act makes it mandatory to examine at least one of the attesting witnesses of the Will. Mere fact that the Will was registered will not grant validity to the document. Besides that, the will propounded by plaintiff is surrounded with suspicious circumstances, in as much as the alleged propounder of the Will, Lt. Sh. Kundan Lal, had four children, including the plaintiff and the defendant No. 1. There is not even a whisper of reasoning as to why the propounder of the Will choose to exclude other three children from the bequest, and whether any other properties or assets were given to them. It is highly unlikely that

a father would grant his entire property to one of his children, at the cost of three others, without there being any evidence of estrangement between the father and the children. This suspicious circumstance surrounding the will has not been removed by the plaintiff either. Hence, for these cumulative reasons, the Will propounded by plaintiff though registered would not confer any valid title on the plaintiff either.

A perusal of Section 53A of TP Act, as well as the case law on point, it is forthcoming that one of the main ingredients for taking shelter under Section 53A is the factum of possession. Unless the transferee in the instrument of agreement to sale is able to prove that he has been in possession of the suit property, no benefit u/s 53A will be given. In the instant matter, the very fact that plaintiff has filed the present suit for possession, along with other reliefs, shows that on the date of filing of the suit, plaintiff was not in possession of the entire suit property. Since there was no possession with the plaintiff, he cannot derive any benefit under the doctrine of part-possession.

•

286. SPECIFIC RELIEF ACT, 1963 – Sections 34 and 38
PUBLIC TRUSTS ACT, 1951 (M.P.) – Sections 8 and 7(1)

Pujari – Ownership rights – Public Trust registration – Bar of remedy – Pujari is only a servant/appointee, not a shebait, not Bhumiswami and acquires no title in temple land – Temple property vests in the deity/Trust – Long performance of puja does not create title – Remedy against registration as Public Trust lies u/s 8 of the Public Trusts Act, within six months – No such suit filed – Revenue entries do not confer ownership – No substantial question of law arises – Appeal dismissed.

विनिर्दिष्ट अनुतोष अधिनियम, 1963 – धाराएं 34 एवं 38
लोक न्यास अधिनियम, 1951 (म.प्र.) – धाराएं 8 एवं 7(1)

पुजारी – स्वामित्व अधिकार – सार्वजनिक न्यास पंजीकरण – अनुतोष पर वर्जन – पुजारी केवल एक सेवक/नियुक्त व्यक्ति है, न कि शेबैत, न ही भूमिस्वामी और मंदिर की भूमि में कोई स्वामित्व अधिकार प्राप्त नहीं करता – मंदिर की संपत्ति देवता/ट्रस्ट में निहित होती है – लंबे समय तक पूजा करने से स्वामित्व अधिकार उत्पन्न नहीं होता – लोक न्यास अधिनियम की धारा 8 के अंतगत पंजीकरण के विरुद्ध उपाय केवल छः माह के भीतर उपलब्ध – कोई वाद प्रस्तुत नहीं किया गया – राजस्व अभिलेख स्वामित्व प्रदान नहीं करते – कोई महत्वपूर्ण विधिक प्रश्न उत्पन्न नहीं होता – अपील निरस्त की गई।

Babulal and ors. v. Mandir Shitla Mata and ors.

Judgment dated 20.06.2025 passed by the High Court of Madhya Pradesh (Gwalior Bench) in Second Appeal No. 131 of 2006, reported in 2025 (4) MPLJ 98

Relevant extracts from the judgment:

This Court in the case of ***Mandir Murti Shri Radha Vallabh Ji through its Pujari Bhawani Shankar v. State of M.P.*** by order dated 01.07.2020 passed in W.P. No. 7987 of 2020 has held as under:

Accordingly, it is held that Pujari has no locus standi or say in the management of the temple property and thus they have no right to file a writ petition on behalf of the public trust or on behalf of Deity. Further, there is nothing on record to suggest that the property belongs to a public trust. Further no authorization to file the writ petition by the Pujari on behalf of the said public trust has been placed on record.

Thus, it is clear that the Pujari cannot be the owner of the property belonging to the temple and in fact the deity is the owner of the property belonging to the temple. Therefore, the basic contention of the plaintiffs that they are the owner of the property in dispute being Pujari is misconceived.

In the present case, the Public Trust was registered under Section 6 of the M.P. Public Trusts Act, 1951. If the plaintiffs were aggrieved by the said entry made by the Registrar in the register thereby registering the temple as a public trust, then they should have filed a Civil Suit under Section 8 of the M.P. Public Trusts Act, 1951 within six months from the date of publication of the notice under sub-section (1) of Section 7 for setting aside the findings. No such suit was filed.

•

287. TRANSFER OF PROPERTY ACT, 1882 – Section 58(c)
LIMITATION ACT, 1963 – Article 61(a)

(i) Mortgage by conditional sale – True nature of document – *"Shartiya Farokhtnama"* – Document dated 17.03.1969 (Ex.P/1) termed *Shartiya Farokhtnama* – Contents showed conditional reconveyance on repayment – Consideration inconsistent with surrounding sale transactions – Held, not an absolute sale but mortgage by conditional sale u/s 58(c) TPA – Findings of both courts below treating it as sale held perverse.

(ii) Limitation – Redemption – Right to redeem accrued on expiry of 5-year period i.e. on 17.03.1974 – Suit filed in 2002 held within 30-year period under Article 61(a) – Courts below erred in applying 3-year limitation – When transaction is mortgage, plea of estoppel under section 115 of the Evidence Act cannot defeat statutory right of redemption – Impugned judgments set aside – Suit decreed for redemption of mortgage and possession, with directions for reconveyance on payment of Rs. 11,000/-.

सम्पत्ति अंतरण अधिनियम, 1882 – धारा 58(ग)

परिसीमा अधिनियम, 1963 – अनुच्छेद 61(क)

(i) सशर्त विकय द्वारा बंधक – दस्तावेज की वास्तविक प्रकृति – "शर्तीय फरुख्तनामा" – दिनांक 17.03.1969 (प्र.पी/1) के दस्तावेज को शर्तीय फरुख्तनामा कहा गया – इसकी अन्तवस्तु में पुनः विक्रय का प्रावधान भुगतान की शर्त पर था – विचारण मूल्य आसपास की विकय लेन–देन से असंगत – अभिनिर्धारित, यह पूर्ण विक्रय नहीं अपितु संपत्ति अंतरण अधिनियम की धारा 58(ग) के अंतर्गत सशर्त विकय द्वारा बंधक है – दोनों अधीनस्थ न्यायालयों द्वारा इसे विक्रय मानना विकृत दृष्टिकोण माना गया।

(ii) परिसीमा – मोचन – मोचन का अधिकार 5 वर्ष की अवधि समाप्ति अर्थात् दिनांक 17.03.1974 पर उत्पन्न हुआ – 2002 में प्रस्तुत वाद अनुच्छेद 61(क) के अंतर्गत 30 वर्ष की अवधि में माना गया – अधीनस्थ न्यायालयों द्वारा 3 वर्ष की सीमा अवधि मानना त्रुटिपूर्ण – जब लेन–देन बंधक है, तब साक्ष्य अधिनियम की धारा 115 के अंतर्गत प्रतिषेध की याचना वैधानिक मोचन अधिकार को निष्फल नहीं कर सकती – विवादित निर्णय अपास्त – वाद ₹11,000/– के भुगतान पर पुनः विक्रय के निर्देश के साथ बंधक मोचन एवं आधिपत्य हेतु स्वीकार किया गया ।

Gopal Krishna v. Anandpalsingh and ors.

Judgment dated 26.03.2025 passed by the High Court of Madhya Pradesh (Indore Bench) in Second Appeal No. 79 of 2011, reported in 2025 (4) MPLJ 153

Relevant extracts from the judgment:

In view of the factual matrix of the case, this Court is of the considered opinion that the mortgagee purchased the mortgage property in pursuance to Shartiya Faroktnam Ex.P/1 and therefore, the relations of mortgagor and mortgagee continues to subsist even thereafter. In view of the same, the right to redeem the mortgage is not extinguished and in the eyes of law, the purchase of the mortgaged property must be deemed to have been in favour of the mortgagor/appellant.

Since, the aforesaid deed i.e. Ex.P/1 which is particularly, in any manner, not an absolute sale deed and varies from the contents of actual and absolute sale deed, the learned Courts below have wrongly held the same is absolute sale whereas Ex.P/1 which is clearly a mortgage and falls within the definition of mortgage by conditional sale as prescribed under Clause (C) of Section 58 of the Transfer of Property Act. Hence, the Answer of Substantial Question No.I is "Yes". The learned trial Court has committed an error of law in holding that Ex.P/, is outright sale.

In view of the factum that since, the learned Courts below have erred in holding the Ex.P/1 as outright sale whereas the same is not an outright sale, but rather mortgage by conditional sale, the Limitation period for redemption shall be 30 years which is a settled and

prescribed law and is not in dispute. Since, it is not in dispute that the suit is filed in the year 2002 which is within 30 years from the date of 17.03.1974, the suit is filed within limitation. The period for limitation as prescribed under Section 61(a) of the Limitation Act, 1963 reads as under:

> *By a mortgagor*- (a) to redeem or to recover possession of immovable property mortgaged: Thirty years.

In view of the aforesaid discussions, right to redeem accrued to the plaintiff only expiry of five years i.e. 17.03.1974and the suit having been instituted in the year 2002 is absolutely within the limitation period as prescribed by law.

In view of the aforesaid settled prescribed law, the second substantial Question of Law that whether the suit as instituted can be treated as barred by limitation, despite having been instituted within the prescribed period of 30 years, the answer is "negative" and that is in favour of appellant. The answer of this question is having togetherness with answer of question No.1, since, the answer of first substantial question is positive, the answer of second substantial question of law is automatically changed as above, in view of prescribed law of Limitation.

•

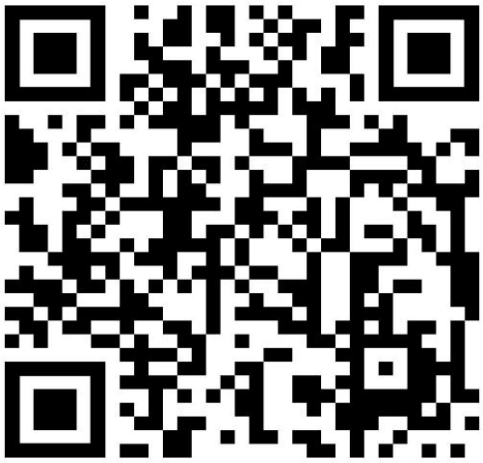
PART – IV

IMPORTANT CENTRAL/STATE ACTS & AMENDMENTS

MADHYA PRADESH CIVIL SERVICE (LEAVES) RULES, 2025

The Madhya Pradesh Civil Service (Leaves) Rules, 2025 were published in the gazette on 24th November, 2025.

The QR code for the rules are reproduced below for kind perusal.



•

जिला एवं सत्र न्यायालय, श्योपुर

जिला एवं सत्र न्यायालय, शिवपुरी

मध्यप्रदेश उच्च न्यायालय, जबलपुर

मध्यप्रदेश राज्य न्यायिक अकादमी

ब्योहारबाग, जबलपुर (म.प्र.) - 482 007

Website : www.mpsja.mphc.gov.in, E-mail : dirmpsja@mp.gov.in, Ph. : 0761-2628679